

Joint Committee Inspection Report

(In compliance of NGT O.A. 60 of 2023 order dated 26.07.2023)

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जगज

(P Jagan)

Regional Director
Central Pollution Control Board
Regional Directorate, Bhopal (M.P.)

**Factual and Action Taken Report
of
Joint Committee**

Submitted in Reference to

Hon'ble National Green Tribunal (NGT),

Central Zonal Bench, Bhopal

Order dated 26-07-2023 in the Matter of

Original Application No. 60/2023

Kuldeep Singh Rathore

Versus

State of Rajasthan &Ors.

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**Report of the Joint Committee constituted by Hon'ble NGT
(Central Bench) in the matter of Original Application No.
60/2023 vide order dated 26-07-2023; Kuldeep Singh
Rathore V/s State of Rajasthan & Ors.**

Mr. Kuldeep Singh Rathore resident of Village Iyara, Tehsil Sujangarh, District Churu had sent a letter petition which was treated and registered as Original Application, earlier in NGT Principal Bench and here forth now transferred in NGT Central Bench for the matter related to alleged encroachment, illegal mining and revenue loss with respect to 04 mines and 1 stone crusher located in Village Dungras Athuna, Tehsil Bidasar and Village Gopalpura, Tehsil Sujangarh, District Churu.

Taking *suo moto* cognizance, Hon'ble NGT Principal Bench vide its order dated 24-05-2023 in this matter constituted a joint committee comprising of District Magistrate Churu, State Pollution Control Board and District Forest Officer for collecting relevant information including assessing extent of environmental damage caused and subsequently submit a factual as well as action taken report.

Not satisfied with the report of the joint committee due to contradictions, discrepancies, and lack of detailing, NGT Central Bench passed the following order on 26-07-2023: attached as **Annexure- R-1**.

14. “.....We are not satisfied with the above Report. Hence, we constitute a new Committee comprising (i) Member Secretary, Rajasthan State Pollution Control Board, (ii) CPCB, (iii) Integrated Regional Office, MoEF&CC, Jaipur (iv) representative of Additional Chief Secretary, Mines, State of Rajasthan and (v) representative of PCCF, State of Rajasthan. State Pollution Control Board and CPCB shall be the Nodal Agency. The said Committee shall visit the site, collect relevant informations and submit Report within one month before Registrar Central Zonal Bench, Bhopal”

Accordingly, following officers from the concerning departments were nominated for the Joint Committee. (Copy of nomination letters are enclosed as **Annexure-R-2**)

S. No	Name of Department	Name of Committee Member
1	Rajasthan State Pollution Control Board	Sh. Vijai N Member Secretary, Rajasthan State Pollution Control Board, Jaipur, Rajasthan
2	Representative of Additional Chief Secretary, Mines, State of Rajasthan	Sh. Mahesh Mathur, Additional Director (Mines), Jodhpur Zone, Jodhpur, Rajasthan
3	Representative of PCCF, State of Rajasthan	Shri Ram Karan Khairwa CCF, Sikar, Rajasthan
4	Representative of Integrated Regional Office, MoEF&CC, Jaipur	Sh. Mahesh Dutt Purohit, Scientist 'D', Sub Regional Office, Jaipur, RO Gandhinagar, MoEF&CC, GoI, Rajasthan

4	Central Pollution Control Board	Dr. Yogendra Kumar Saxena Scientist 'C' Central Pollution Control Board, Regional Directorate, Bhopal, Madhya Pradesh
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CPCB and RPCB Being the Nodal Agency in this matter, coordinated with all the concerned departments and a virtual meeting was convened on 08.08.2023 for preliminary discussions and fixing the date of site visit and it was decided to schedule the site visit on 16.08.2023.

Prior to the site visit, an on-site meeting of all Committee Members as well as stakeholders was convened at Panchayat Samiti Bhawan, Sujangarh, Churu, Rajasthan. It is pertinent to mention that the Complainant was also invited to this meeting. Attendance sheet is attached as **Annexure- R-3**.

This report is being filed by the aforementioned Joint Committee after conducting the field visit on 16th of August, 2023, looking in to the issues raised by the applicant and discussing with all stakeholders i.e. Department of mines and Geology, Rajasthan SPCB, mine lessee as respondents, Department of Forest and CPCB.

Background and Specific Issues in this matter:-

1. Sujangarh and Bidasar Tehsils of District Churu are rich in non-metallic minerals, majorly masonry stone and small reserve of marble stone. Area under reference has mines and stone crushers of major economic activity.
2. The applicant has mainly alleged that there has been illegal mining by the lessees resulting in loss of revenue to the State, mining beyond the allotted lease area, mining in nearby forest land, encroachment and illegal mining on Katanirasta (common pathway) in Khasra No. 139 and 140, operation of mines without valid Consent from the State Board and illegal raw material sourcing by M/s Maa Durga Stone Crusher Village Chadwas, Tehsil Sujangarh, District Churu, Rajasthan etc.
3. The Complaint and subsequent judgments have highlighted following concerns:

Complaint	Issues Raised
Complaint Letter 1 with reference to ML No. 31/2007 (Kuldeep Singh) located in Village Gopalpura, Tehsil Sujangarh	<ol style="list-style-type: none"> 1. Lessee is doing illegal mining on nearby forest land and taking the raw material to Maa Durga Stone Crusher Village Chadwas, Tehsil Sujangarh, District Churu. 2. Allotted lease is of 1 hectare

	<p>while lessee is doing illegal mining on 7 hectares.</p> <p>3. Revenue loss due to illegal mining</p>
Complaint Letter 2 with reference to ML No. 01/2020 (Kirta Ram) located in Village Dungras Athuna, Tehsil Bidasar	<p>1. Lessee is not mining allotted lease while using rawanna of the mine to cover up illegal mining on forest land nearby Khasra No. 1684/636, Village Gopalpura.</p>
Complaint Letter 3 with reference to ML No. 39/2013 (Nirmal Stone) Village Dungras Athuna, Tehsil Bidasar	<p>1. Illegal mining by lessee.</p> <p>2. Encroachment and illegal mining on Katanirasta (common pathway) in Khasra No. 139 and 140</p> <p>3. Revenue loss due to illegal mining</p>
Complaint Letter 4 with reference to ML No. 95/2005 (Kuldeep Singh) located in Village Gopalpura, Tehsil Sujangarh	<p>1. Lessee is doing illegal mining on nearby forest land and taking the raw material to Maa Durga Stone Crusher located at Village Chadwas, Tehsil Sujangarh, District Churu.</p> <p>2. Mine is operating without valid Consent to Operate.</p>

	3. Allotted lease is of 1 hectare while lessee is doing illegal mining on 5 hectares.
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Factual Observations:-

1. As per records of revenue department, AME Office Churu, and Rajasthan SPCB, following are the brief details of the mining leases:

Sl. No.	Name of Mine	Address	Area	CTO Status
1	(Kuldeep Singh) ML No. 31/2007	Khasra No.-1684/636, Village- Gopalpura, Tehsil- Sujangarh District-Churu, Rajasthan	1.0 hectare	CTO was valid upto 31-03-2023 Expired CTO at present. Copy of CTO attaches as Annexure- R-4.
2	(Kuldeep Singh) ML No.- 95/2005	Khasra No.-1684/636, Village- Gopalpura, Tehsil- Sujangarh District-Churu, Rajasthan	1.0 hectare	CTO was valid upto 30-06-2021 Expired CTO at present. Copy of CTO attaches as Annexure- R-5.
3	(Kirta Ram) ML No. 01/2020	Khasra No.- 90, Village- Dungras Athuna, Tehsil- Bidasar District-Churu, Rajasthan	2.95 hectares	Valid CTO is valid upto 31-05-2026 Copy of CTO attaches as Annexure- R-6.

4	(Nirmal Stone) ML No.- 39/2013	Khasra No.- 471/141, Village- Dungras Athuna, Tehsil- Bidasar District-Churu, Rajasthan	1.0 hectare	Valid CTO is valid upto 30-04-2028 Copy attaches as Annexure- R-7.
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2. Comprehensive technical details of aforementioned leases are annexed as **Annexure-R-8.**

ML No. 95/2005 and ML No. 31/2007

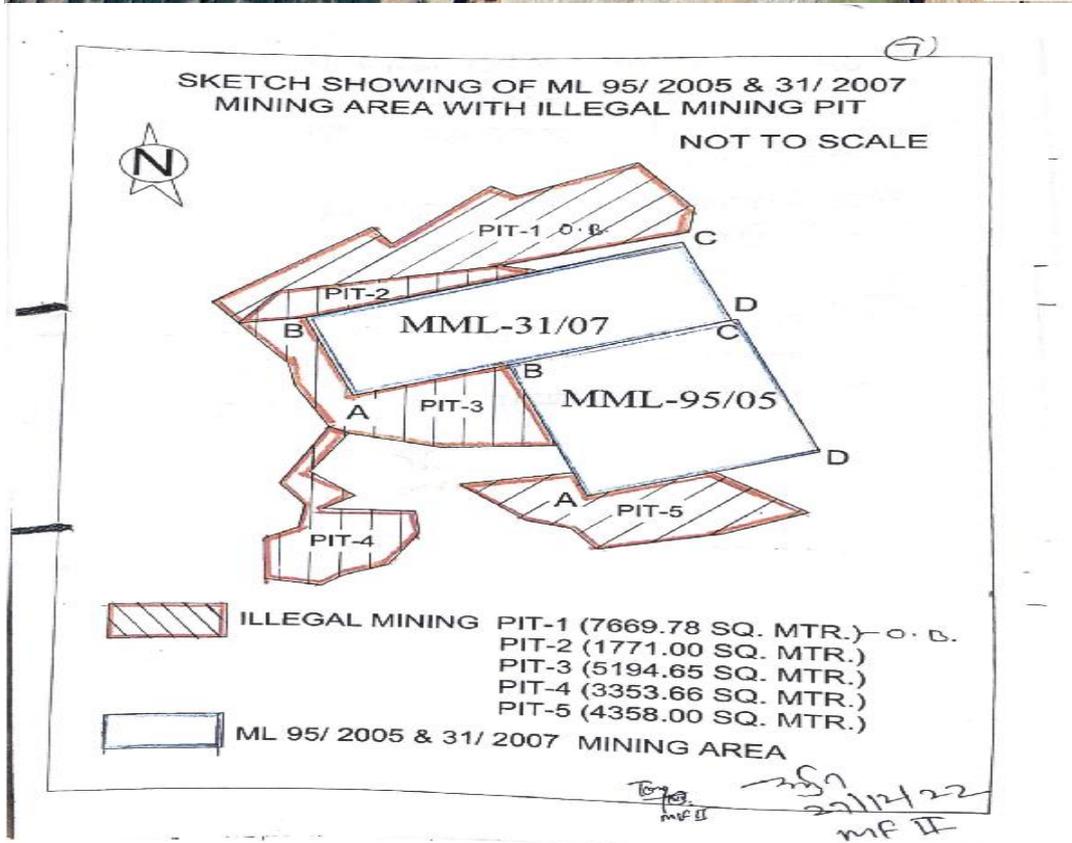
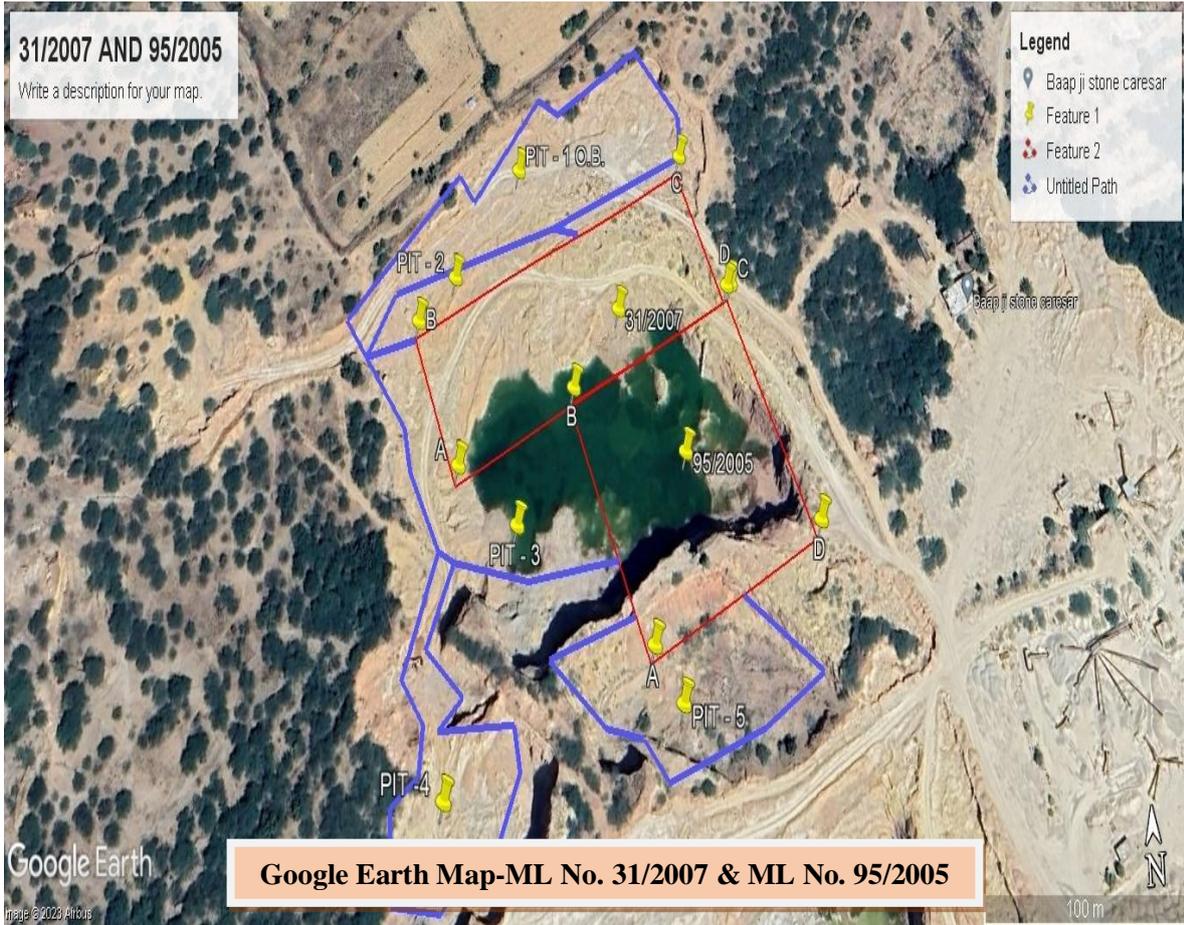
3. Two Mining Leases by the name of Kuldeep Singh (ML No. 95/2005) and Kuldeep Singh (ML No. 31/2007) are adjacent to each other located on same Khasra i.e. Khasra No.-1684/636, Village- Gopalpura, Tehsil- Sujangarh. ML No. 95/2005 and ML No. 31/2007 were allotted by Department of Mines and Geology on 08.03.2006 and 28.02.2018. Kuldeep Singh (ML No. 95/2005) and Kuldeep Singh (ML No. 31/2007) had obtained EC from SEIAA and DEIAA on 05-05-2016 and 23-02-2018 respectively and obtained first consent to establish from Rajasthan State Pollution Control Board on 20-03-2006 (earlier EC was not required for small mines therefore CTE date is before EC date) and 15-05-2018 respectively. Presently, Consent to operate (CTO) from Rajasthan SPCB of these mines were valid upto 30-06-2021 (ML No. 95/2005) and 31-03-2023 (ML No. 31/2007). At present, both mines have expired CTO and no valid consent from the Rajasthan State Pollution Control Board. As per the official records of Assistant Mining

Engineer, Churu, Rajasthan the production of minerals has not taken place since the expiry of the consent to operate of both mines.

4. During the field visit of Joint Committee on 16th August 2023, it was observed that both mines were non-operational and following are the specific observations:
 - a. The Mine is in the Khatedari Land (own land) and no Revenue land and forest land is involved in the lease.
 - b. It is clearly visible that mining has been done beyond the allotted mining lease area however, the extent of illegal mining is within the Khatedari Land only and mining work has not extended into the forest land located nearby as per the letter number S. No./Survey/DCF/2023/6080 dated 18.07.2023 issued by the office of Deputy Conservator of Forest, Churu, Rajasthan attached as **Annexure-R-9**.
 - c. The minimum distance of ML No. 95/2005 and 31/2007 from nearby Forest Land is 70 meters and 42 meters respectively. Copies attached as **Annexure-R-10**.
 - d. The Department of Mines and Geology has already initiated action on the reports of illegal mining and Assistant Mining Engineer, Churu, Rajasthan had issued a Show Cause notice for illegal mining to leaseholders on 30-12-2022. Subsequently, the lease owners submitted their representations on 12.01.2023 & 18.01.2023 which was considered by the department and again

Show Cause notice duly quantifying illegal extraction of 53,842 MT overburden and 3,40,890 MT of mineral (masonry stone) was issued to the leaseholders on 14-08-2023. A copy of the Show Cause notice is attached as **Annexure-R-11**. Copy of AME Map (ML No. 95/2005 and ML No. 31/2007) from office of the Assistant Mining Engineer, Churu, Rajasthan enclosed as **Annexure- R-27**.

- e. Furthermore, it has been submitted by the State Forest Department that there does exist a decade old hillock scarp due to illegal mining in the nearby Forest land. The State Forest department has taken actions on any incidents of illegal mining in the forest land on case-to-case basis and most recently the department has lodged an FIR dated 15.10.2022 against illegal transportation of minerals and imposes a fine. A copy of the FIR and fine receipt are attached herewith as **Annexure-R-12**.
- f. Adequate green belt has not been developed around both mining leases and Rajasthan State Pollution Control Board has issued Show Cause notices vide letters dated 14-07-2023 regarding the same. Copy attached at **Annexure R-13**.



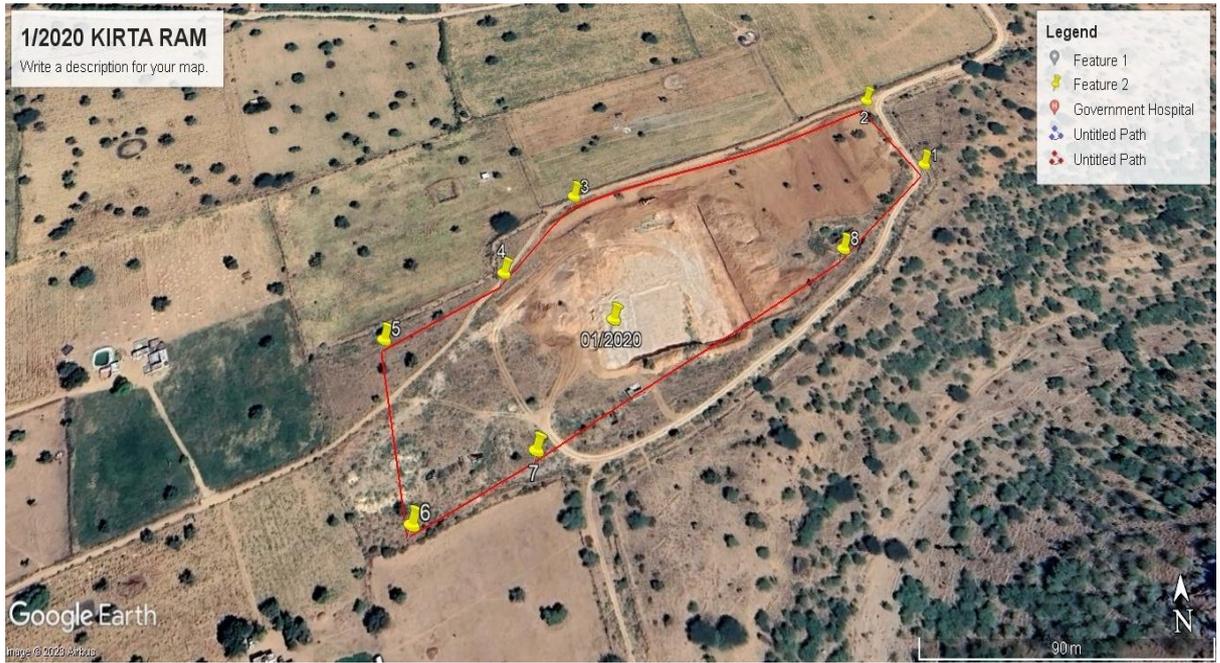


ML No. 01/2020

5. The mine under reference is running by the name of Kirta Ram (ML No. 01/2020) which is located on Khasra No.- 90, Village- Dungras Athuna, Tehsil- Bidasar, District Churu. It was allotted by the Department of Mines and Geology on 22.06.2021 Shri Kirta Ram (ML No. 01/2020) obtained EC from SEIAA on 30-03-2021 and obtained the first Consent to Establish from Rajasthan State Pollution Control Board on 25-06-2021. Presently, the Mine has valid consent to operate from Rajasthan State Pollution Control Board which is valid upto 31/05/2026. During the field visit of Joint Committee on 16th August 2023, it was observed that mine was non-operational.
6. Following are the specific observation:
- a. No illegal mining or signs of illegal mining beyond the allotted lease area were observed during the site visit.
 - b. No illegal mining in the adjacent forest land has been observed and nearest forest boundary is approx. 30m away from mining lease boundary as per letter number S. No./Survey/DCF/2023/6080 dated 18.07.2023 and its corrigendum dated 28.08.2023 issued by the office of Deputy Conservator of Forest, Churu, Rajasthan attached as **Annexure-R-9**.
 - c. A green belt is being developed around this mining lease boundary and plants are being planted now. A safety zone of 25 m from the forest boundary is being maintained.

- d. Notice Issued by AME Churu, Rajasthan on 30.12.2022 for mining lease boundary pillars, pit fencing, plantation, technical person, wet drilling, safety measures and facilities for labours etc. In response, leaseholder submitted reply on 20.01.2023. AME Churu, Rajasthan submitted the Mauka Satyapan Report on 27.01.2023 after the final inspection. Copies are attached as Annexure-R-14. Copy of AME Map (ML No. 01/2020) from office of the Assistant Mining Engineer, Churu, Rajasthan enclosed as **Annexure- R-28**.
- e. A corrigendum letter number S. No./Survey/DCF/2023/7337 dated 28.08.2023 issued by the Deputy Conservator of Forest, Churu, stated that a corrigendum is hereby submitted in the previously submitted report mentioned in the subject. The Para mentioned at bullet no. 2 in Point no. 3 (ML No. 01/2020 Village-Dungras Athuna, Tehsil Bidasar) that stated "A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done" should be removed from Point 3 and has to be inserted as bullet no. 2 in Point 2 (ML No. 95/2005, Village-Gopalpura, Tehsil Sujangarh) as it is, that is "A decade-old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done". Copy attached as **Annexure-R-9**.

Google Earth Map- ML No. 01/2020





ML No. 39/2013

7. The mine under reference is running by the name of Nirmal Stone (ML No.- 39/2013) which is located on Khasra No.- 471/141, Village- Dungras Athuna, Tehsil- Bidasar, District Churu. It was allotted by the Department of Mines and Geology on 03.07.2015. M/s Nirmal Stone (ML No. 39/2013) obtained EC from SEIAA on 24-04-2015 and obtained first consent to establish from Rajasthan State Pollution Control Board on 18-06-2015. Presently, Kirta Ram (ML No. 01/2020) has valid consent to operate from Rajasthan State Pollution Control Board which is valid upto 30/04/2028. During the field visit of Joint Committee on 16th August 2023, it was observed that mine was non-operational.

8. Following are the specific observations:

- a. The Mine is in the Khatedari Land (own land) and no Revenue land and forest land is involved in the lease.
- b. It is clearly visible that mining has been done beyond the allotted mining lease area however, the extent of illegal mining is within the Khatedari Land only and mining work has not extended into

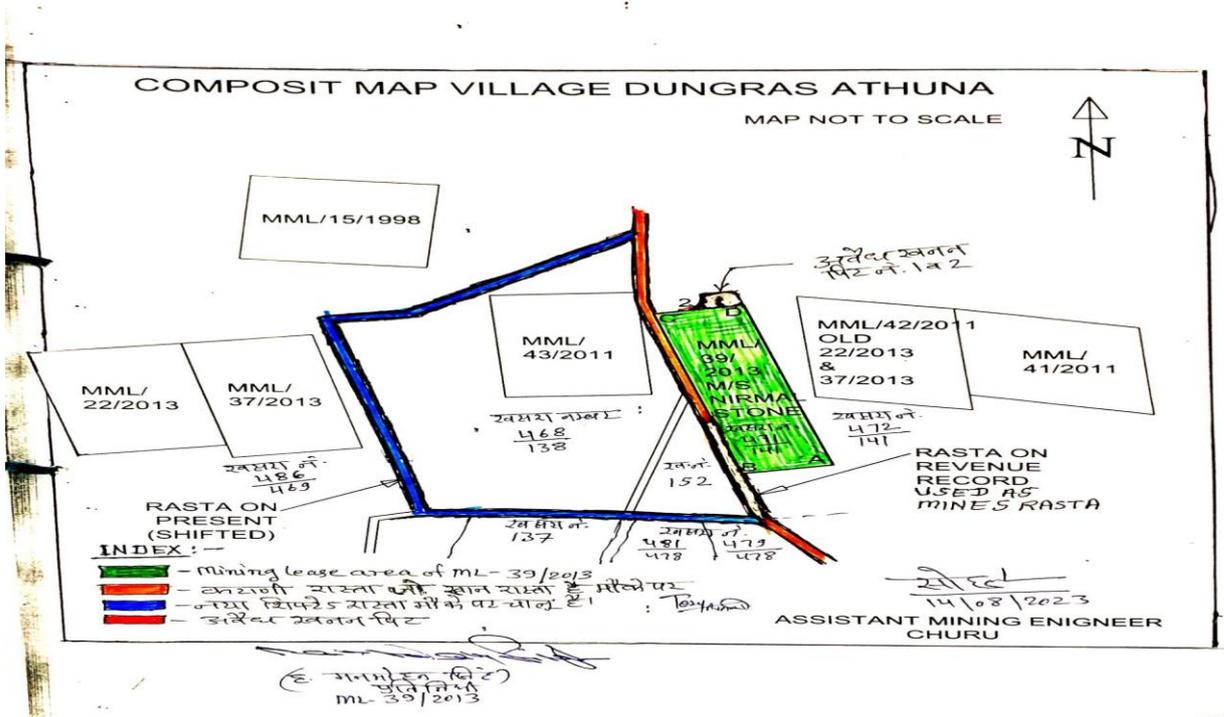
the forest land located nearby as per letter number S. No./Survey/DCF/2023/6080 dated 18.07.2023 issued by the office of Deputy Conservator of Forest, Churu, Rajasthan attached as **Annexure R-9**.

- c. The Department of Mines and Geology has already initiated action on the reports of illegal mining and Assistant Mining Engineer, Churu, Rajasthan had issued a Show Cause notice for illegal mining to leaseholders on 30.05.2023. Subsequently, the lease owners submitted their representations on 15.06.2023 which was considered by the department and a demand notice of Rs. 10,35,300/- for illegal mineral dispatch that had occurred, was assessed to be 2958 MT of mineral (masonry stone) issued by the office of the Assistant Mining Engineer, Churu on 14.08.2023. Copy attached as **Annexure-R-15**. Copy of AME Map (ML No.- 39/2013) from office of the Assistant Mining Engineer, Churu, Rajasthan enclosed as **Annexure- R-29**.
- d. The distance of lease is 110 meters from the forest land and the lease boundary is partly protected by a pucca stone wall. A safety zone of 25 m from the forest boundary is being maintained. Copies attaches as **Annexure-R-26**.
- e. Green belt is not developed around this mining lease area but lessee has undertaken plantation on its nearby Khatedari land and has submitted land lease agreement for plantation on other Khatedari

Land in compliance of CTO condition of 33% plantation. Copy attached as **Annexure-R-16**.

- f. On the issue of encroachment of Katani Rasta (Common pathway) by lease holders of Nirmal Stone (ML No.- 39/2013), it was observed that common pathway on the Khatedari land that existed earlier is obstructed and is in use for mining lease only. Due to mining activity the route is in non-existence for common use at present. Further, as per records of Assistant Mining Engineer (AME) Office Churu, alternate pathway was provided for common use. Reference information/documents in support i.e. Nakal Jamabandi of Khatedaari land, old and diverted road map, declaration of diverted road along with map by Nirmal Stone, no objection certificate from Gram Panchayat Balera, Churu, Rajasthan are enclosed as **Annexure-R-17**.

Google Earth Map- ML No. 39/2013





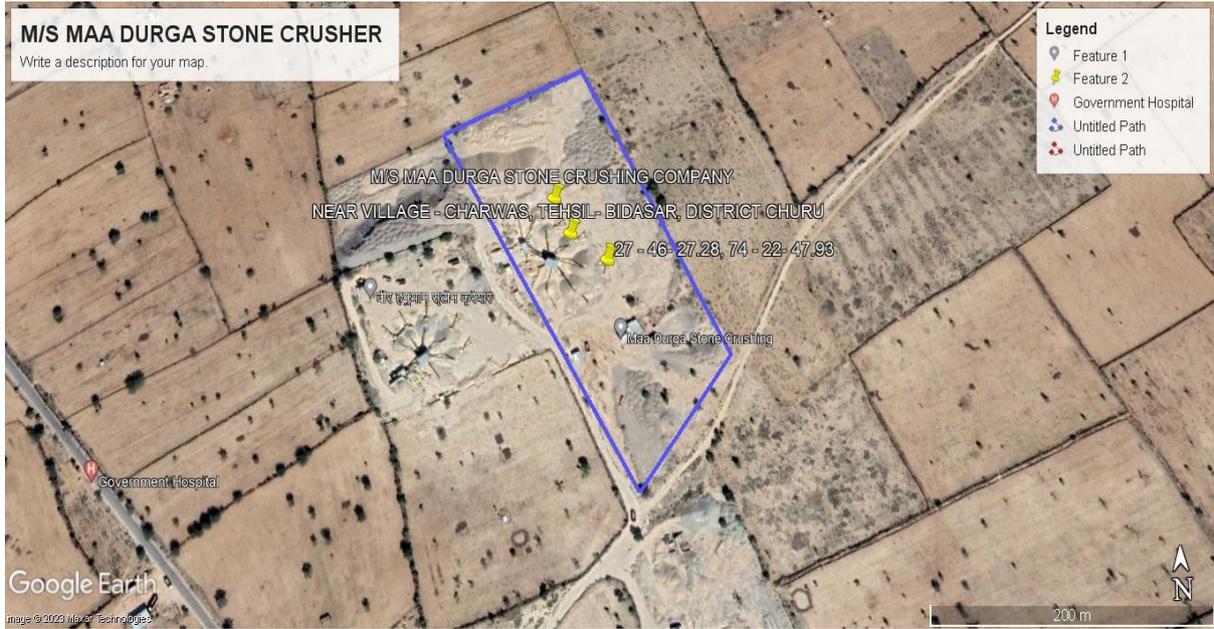
M/s Maa Durga Stone Crusher Company

9. On the matter of illegal procurement of raw material by M/s Maa Durga Stone Crusher located on Khasra No. 1201/692, Village Chadwas, Tehsil Sujangarh, District Churu, was also inspected on 16th August 2023. M/s Maa Durga Stone Crusher Company had obtained first consent to establish on 19-09-2011. At present, it has valid consent to operate from Rajasthan State Pollution Control Board which is valid upto 31/12/2031

for the production capacity of 3000 Tons per day of stone grit and dust. Monitoring of fugitive monitoring could not be conducted as crusher was non-operational on date of inspection. However, fugitive monitoring was conducted by Rajasthan State Pollution Control Board on 07-08-2023 and SPM was found within prescribed limit. Copy attached as **Annexure-R-18**.

10. As per assessment reports of Assistant Mining Engineer (AME) Office Churu, the raw material procured by the crusher was from valid sources/mines. Assessment reports and stock verification reports are annexed and marked as **Annexure- R-19**.

11. As per letter no. 2023/401 dated 08.08.2023 issued by Office of the Assistant Mining Engineer, Department of Mines and Geology, Churu, Rajasthan, have informed that no mining lease has been allotted under M/s Maa Durga Stone Crushing Co. Copy of the letter is enclosed as **Annexure-R-20**.





Action Taken: -

- **ML No. 31/2007 & ML No. 95/2005, Kuldeep Singh, Khasra No. 1684/636, Village-Gopalpura, Tehsil-Sujargarh, District-Churu, Rajasthan.**

As per records of the AME, Churu, Rajasthan the production of minerals have not taken place since the expiry of the Consent to Operate in both mines. The quantum of illegal mining that had occurred in the past, the office of the Assistant Mining Engineer, Churu, Rajasthan had issued a Show Cause notice for illegal mining to leaseholders on 30-12-2022. After subsequent representation by the leaseholders on 12.01.2023 & 18.01.2023, again Show Cause notice showing details and quantum of illegal mining i.e. 53,842 MT overburden and 3,40,890 MT of mineral (masonry stone) extracted illegally was issued to the leaseholders on 14-08-2023. A copy of the Show Cause notice is attached as **Annexure-R-11**.

- **ML No. 01/2020, Kirta Ram, Khasra No. 90 at Village-Dungras Athuna, Tehsil-Bidasar, District-Churu, Rajasthan.**

A corrigendum letter number S. No./Survey/DCF/2023/7337 dated 28.08.2023 issued by the Deputy Conservator of Forest, Churu, Rajasthan, stated that a corrigendum is hereby submitted in the previously submitted report mentioned in the subject. The Para mentioned at bullet no. 2 in Point no. 3 (ML No. 01/2020 Village-Dungras Athuna, Tehsil Bidasar) that stated "A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done" should be removed from Point 3 and has

to be inserted as bullet no. 2 in Point 2 (ML No. 95/2005, Village-Gopalpura, Tehsil Sujangarh) as it is, that is “A decade-old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done”. Copy attached as **Annexure-R-9**.

➤ **ML No. 39/2013, M/s Nirmal Stone, Khasra No. 471/141 at Village-Dungras Athuna, Tehsil-Bidasar, District-Churu, Rajasthan.**

Show Cause Notice dated 30.05.2023 issued for unauthorized mining. In response, a reply was received on 15.06.2023 from M/s Nirmal Stone and after subsequent representation by the leaseholder, a demand notice of Rs. 10,35,300/- for illegal mineral dispatch that had occurred, was assessed to be 2958 MT of mineral (masonry stone) issued by the office of the Assistant Mining Engineer, Churu on 14.08.2023. Copy of letter attached as **Annexure-R-15**.

➤ **Rajasthan State Pollution Control Board has issued Show Cause notices**

Adequate green belt has not been developed around both mining (ML No. 95/2005- Kuldeep Singh and ML No. 31/2007 - Kuldeep Singh) leases and Rajasthan State Pollution Control Board has issued Show Cause notices vide letters dated 14-07-2023 regarding the same. Copy attached as **Annexure R-13**.

➤ **Reply from Rajasthan State Pollution Control Board**

There are two distinct methods by which the detection of illegal mining activities is ascertained. Firstly, illegal mining is deemed to have transpired when the officially reported production figures provided by the

Mining Department surpass the authorized production limits as stipulated in the consent or environmental clearance (EC) permissions. Based on the production data duly issued by the AME Office Churu pertaining to the specified mines, no such infringement was identified. Secondly, illegal mining is established when minerals are extracted beyond the confines of the designated lease boundaries, a circumstance that applies to the situation at hand. And in this matter, it is submitted that as per Chief Secretary, Govt. of Rajasthan order vide letter no. P.14(1) Mines/Group-2/2012 dated 05.07.2021, action on illegal mining that will occur/has occurred on Khatedari land beyond mining lease boundary would be taken by revenue department. In addition, for the sake of environmental loss and damages, Environmental compensation is being proposed by the committee quantum of which is calculated below.

Assessment of Environmental Compensation:-

The committee opined to assess the environmental compensation by refereeing the Rajasthan Minor Mineral Rules, 2017. Under Section 54 Illegal mining, transportation and storage of minerals following is stated as:

- (1) No person shall undertake any prospecting or mining operations in any area without holding any mineral concession, permit or any other permission granted or permitted under these rules, as the case may be and shall not dispatch mineral from the mines, except from the quarry licenced area or bricks, without valid rawanna or transit pass.

(2) No person shall transport or store or cause to be transported or stored any mineral otherwise than in accordance with the provisions of these rules.

(3) Whoever contravenes the provisions of sub-rule (1) and (2) shall be punished with imprisonment for a term which may extend to five years or with fine which may extend to five lacs rupees, or with both:

Provided that the Additional Director Mines, Superintending Mining Engineer, Superintending Mining Engineer(vigilance), Mining Engineer, Mining Engineer (vigilance), Assistant Mining Engineer, Assistant Mining Engineer (vigilance), Mines Foreman, Surveyor or any other officer or official authorised by the Government, Director or Additional Director Mines may either before or after the institution of the prosecution, compound the offence committed in contravention of the sub-rule (1) and (2) on payment of cost of mineral and compound fee.

“Cost of the mineral shall be taken as ten times of royalty in lieu of rent, royalty, compensation for environmental degradation and tax chargeable on the land occupied without lawful authority, etc.”

Based on the above, the committee opined to assess the cost of mineral that includes the compensation for environmental degradation too.

The calculation is as tabulated below:

Calculation for Environmental Compensation for Environmental Damage

S. No.	Mining License No.	Name and address of the licensee	Area of illegal mining (in m3)	Extraction of illegal mineral (in MT) as per demand notice and Show Cause notice issued by office of the Assistant Mining Engineer, Churu	Royalty Rate Rs. 35/ MT	Compensation # (10 times of royalty)
1.	ML No. 39/2013	M/s Nirmal Stone, Khasra No. 471/141 at Village-Dungras Athuna, Tehsil-Bidasar, District-Churu, Rajasthan.	Pit No. 1- 1200 m3 Pit No. 2-64 m3	2958 MT	Rs. 1,03,530.00	Rs.10,35,300.00
2.	ML No. 31/2007	Shri Kuldeep Singh, Khasra No. 1684/636 at Village-Gopalpura, Tehsil-Sujangarh, District-Churu, Rajasthan	--Pit No. 1 (ML No. 31A/2007)-23005.34 m3 --Pit No. 2 (ML No. 31A/2007)-19481 m3	340890 MT	Rs. 1,19,31,150.00	Rs. 11,93,11,500.00
3.	ML No. 95/2005		--Pit No. 3 (ML No. 31A/2007 & 95A/2005)-77919.75 m3 --Pit No. 4 (ML No. 31A/2007 & 95A/2005)-13414.64 m3 --Pit No. 5 (ML No. 95A/2005)-34864 m3			

As per the cost of Rajasthan Minor Mineral Rules, 2017 Section 54 the cost of mineral is considered as 10 times of the royalty in lieu of rent, royalty, compensation for environmental degradation and tax chargeable on the land occupied without lawful authority, etc.

The Environmental Compensation imposed and recoverable (Rajasthan Minor Mineral Rules, 2017) is quantified are as under:

A. Environmental Compensation imposed to ML No. 39/2013 (M/s Nirmal Stone, Khasra No. 471/141 at Village-Dungras Athuna, Tehsil-Sujangarh, District-Churu, Rajasthan):-

- **Cost of mineral (10 times of royalty) = Rs.10,35,300.00 (Ten Lakhs Thirty Five Thousand Three Hundred Rupees only)**

B. Environmental Compensation imposed to ML No. 31/2007 & ML No. 95/2005 (Shri Kuldeep Singh, Khasra No. 1684/636 at Village-Gopalpura, Tehsil-Sujangarh, District-Churu, Rajasthan):-

- **Cost of mineral (10 times of royalty) = Rs. 11,93,11,500.00 (Eleven Crore Ninety Three Lakhs eleven thousand five hundred rupees only)**

Note- With respect to ML No. 31/2007 & ML No. 95/2005, Environmental Compensation may be recovered after submission of reply by the leaseholder.

Conclusions:-

1. Status of Environment Clearance and Consent to Operate of all the leases and Stone crusher under reference:

S. No.	Mining License No.	Name of the licensee & Address	Area of mining lease	Status of Consent to Operate Valid up to	Status of EC
	ML No. 31/2007	Shri Kuldeep Singh, Khasra No. 1684/636 at Village-Gopalpura, Tehsil-Sujangarh, District-Churu, Rajasthan	1.0 hectare	31.03.2023 (CTO-expired)	Obtained EC From DEIAA on 23-02-2018 Copy of EC attaches as Annexure- R-21.
	ML No. 95/2005	Shri Kuldeep Singh, Khasra No. 1684/636 at Village- Gopalpura, Tehsil- Sujangarh, District- Churu, Rajasthan	1.0 hectare	30.06.2021 (CTO-expired)	Obtained EC from SEIAA on 05-05-2016 Copy of EC attaches as Annexure- R-22
	ML No.	Shri Kirta Ram,	2.95	31.05.2026	Obtained EC

01/2020	Khasra No. 90 at Village-Dungras Athuna, Tehsil- Bidasar, District- Churu, Rajasthan	hectare		from SEIAA on 30-03-2021 Copy of EC attaches as Annexure- R-23
ML No. 39/2013	M/s Nirmal Stone, Khasra No. 471/141 at Village-Dungras Athuna, Tehsil- Bidasar, District- Churu, Rajasthan	1.0 hectare	30.04.2028	Obtained EC from SEIAA on 24-04-2015 Copy of EC attaches as Annexure- R-24

Stone Crusher Unit			
S. No.	Name of the licensee	Address	Status of Consent to Operate valid up to
	M/s Maa Durga Stone Crushing Company	Khasra No. 1201/692 at Village Chadwas, Tehsil- Sujangarth, District Churu, Rajasthan	31.12.2031 Copy of CTO attaches as Annexure- R-25.

2. Status of illegal Mining:

S.No.	ML No.	Illegal Mining observed	Illegal Mining in adjacent Forest land
1	ML No. 31/2007 Sh Kuldeep Singh, Khasra No. 1684/636 at Village-Gopalpura, Tehsil-Sujangarh, District-Churu, Rajasthan	Yes 53842 MT overburden and 340890 MT of mineral (masonry stone) extracted illegally for both the leases (31/2007 and 95/2005) combined.	No
2	ML No. 95/2005 Sh Kuldeep Singh, Khasra No. 1684/636 at Village-Gopalpura, Tehsil-Sujangarh, District-Churu, Rajasthan	Same as above	Same as above
3	ML No. 01/2020 Shri Kirta Ram, Khasra No. 90 At Village-Dungras Athuna, Tehsil-Bidasar, District-Churu, Rajasthan	No	No
4	ML No. 39/2013 M/s Nirmal Stone, Khasra No. 471/141 at Village-Dungras Athuna, Tehsil- Bidasar, District-Churu, Rajasthan	Yes. 2958 MT of mineral (masonry stone) extracted illegally	No

3. Source of raw material at M/s Maa Durga Stone crusher has been verified and found from legal source as per the records of Department of Mines and Geology. It was informed that no mining lease has been allotted to M/s Maa Durga Stone Crushing Company.

4. The working of mining leases under reference has not entered the adjacent forest land boundary.
5. Action on illegal mining has been initiated by the Department of Mines and Geology.
6. Katani Rasta (Common pathway) situated near ML No.- 39/2013 was on the Khatedari land had existed earlier and the same has been obstructed due to mining activity. The route is in non-existence for common use at present. However, as per records of Assistant Mining Engineer (AME) Office Churu, alternate pathway was provided for common use.

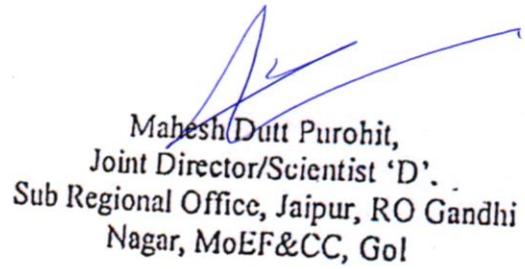
Recommendation:-

1. Mining Department should expedite the recovery of penalty for the mineral/revenue losses occurred, after receiving the reply from the lease holder (ML No. 31/2007 (Kuldeep Singh) and ML No. 95/2005 (Kuldeep Singh) as per the mining rules.
2. Mining Department should recover (mineral/revenue losses) already imposed penalty on lease holder (ML No. 39/2013, M/s Nirmal Stone) at the earliest as per the mining rules.
3. Mining department should be vigilant on illegal expansion of the leases for preventing illegal mining.

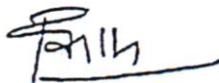
4. The lease holder should create plantation in 33 % of the lease area as per the CTO condition.
5. The Forest Department should be vigilant in protecting the forest areas close to the mining lease area. The department should complete the demarcation of forest boundaries with pillars and also to construct pucca walls at the boundaries near mine lease areas to prevent expansion of mining leases and the consequent illegal mining.



Dr. Yogendra Kumar Saxena
Scientist 'C'
Central Pollution Control Board
R.D., Bhopal, M.P.



Mahesh Dutt Purohit,
Joint Director/Scientist 'D'.
Sub Regional Office, Jaipur, RO Gandhi
Nagar, MoEF&CC, Gol



Ram Karan Khairwa
Chief Conservator
of Forests (CCF)
Sikar
Rajasthan



Mahesh Mathur
Additional Director
(Mines)
Jodhpur Zone, Jodhpur
Rajasthan



Vijai N
Member Secretary
Rajasthan State Pollution Control
Board, Jaipur
Rajasthan

Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL**

(By Virtual Mode)

Original Application No.60/2023(CZ)

Kuldeep Singh Rathore

Applicant

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: 26.07.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : None

For Respondent(s): Mr. Sandeep Singh Baghel, Adv. for RSPCB

ORDER

1. Cognizance was taken by this Tribunal *Suo Moto* of Letter Petition dated 24.10.2022, sent by Kuldeep Singh Rathore, resident of village Iyara, Tehsil Sujangarh, District Churu (Rajasthan), alleging that illegal mining is going on by Maa Durga Stone Crushing Company in village Chadwas, Tehsil Bidasar, District Churu (Rajasthan) and mining lease was granted over 1 hectare but has spread over 7 hectares, illegally.

2. Tribunal vide order dated 24.05.2023, found it appropriate to constitute a Joint Committee comprising District Magistrate, Churu, State Pollution Control Board and District Forest Officer and directed it to submit a factual Report.

3. Pursuant to the said order, a factual Report dated 17.07.2023 has been submitted through Regional Officer, District Nagaur, State of Rajasthan. The report shows that pursuant to the order, District Magistrate nominated Additional District Magistrate, Sujangarh as his representative and the Committee consisted of the following members:

- (i) Shri Bhagirath Shakh, ADM Sujangarh, District-Churu,
(ii) Smt. Savit Dahiya, DCF Churu, District- Churu,
(iii) Shri Sohan Lal Guru, AME Chur, District- Churu,
(iv) Smt. Savita, Regional Officer, RSPCB, Nagaur (Nodal Officer).

4. The said Committee visited village Gopalpura Tehsil Sujangarh and village Dungras Athuna, Tehsil Bidasar and found four mining leases operating thereat. Details of these mining leases are as under:

Sl. No.	Mining License No.	Name of the licensee	Address	Area of mining permitting
1.	95/05	Kuldeep Singh	Khasra No. 1684/636 Village-Gopalpura, Tehsil-Sujangarh, District- Churu	1.0 hectare
2.	01/2020	Kirta Ram	Khasra No. 90 Village-Dungras Athuna Tehsil- Bidasar, District-Churu	2.9500 hectares
3.	31/2007	Kuldeep Singh	Khasra No.1684/636, Village-Gopalpura, Tehsil-Sujangarh, District Churu	1.0 hectare
4.	39/2013	Nirmal Stone	KhasraNo.471/141, Village-Dungras Athuna, Tehsil-Sujangarh, District Churu	1.0 hectare

5. Report also shows that Kuldeep Singh in both the leases and Nirmal Stone were found indulged in illegal mining in the surveys conducted in respect to ML No.31/2007 on 17.12.2022; ML No.95/2005 on 16.12.2022 and ML No.39/2023 on 15.05.2023 and, thereafter, show cause notices were issued to them on 30.12.2022, 30.12.2022 and 30.05.2023 respectively, but no final order has been passed till date by the Mining authorities.

6. With respect of the forest land, Deputy Conservator of Forest, Churu has sent a letter dated 18.07.2023, stating that at present no illegal mining on forest land is going on though in the past, there was illegal mining as a

result whereof, a hillock scrap is present next to the above mentioned mining leases. Deputy Conservator Forest also said that green belt is not developed around the mining lease areas and nearby crushers.

7. In the report also despite noticing earlier illegal mining, Committee has find itself satisfied by observing that on the date of inspection i.e., 14.07.2023, no illegal mining was going on. It is interesting to note that in respect of ML No.95 of 2005 and ML No.31 of 2007, it is said that the mining operations are going on and in respect of ML No.01 of 2020 and ML No.39 of 2013, it is said that mining activities were closed yet it is said that they were not indulged in illegal mining though notices of illegal mining were issued to Nirmal Stone as late as on 30.05.2023.

8. In respect of two mining leases of Kuldeep Singh, show cause notices were issued on 30.12.2022 by the Mining authorities still no final order has been passed till date.

9. It is also surprising that despite illegal mining conducted by three mining lease holders, no action has been taken by Rajasthan State Pollution Control Board (hereinafter referred to as '**RSPCB**') under the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as '**Air Act, 1981**') and Environment (Protection) Act, 1986 (hereinafter referred to as '**EP Act, 1986**').

10. The documents of 'Consent to Operate' under Air Act, 1981 issued to the above mining lease holders have been placed on record which show grant of EC to mining lease holders as under:

Sl. No.	Mining License Lease No.	Name of the Lease holder	Date of EC	Authority	Date of CTO

1.	01/2020	Kirta Ram	30.03.2021	SEIAA, Rajasthan	25.06.2021
2.	31/2007	Kuldeep Singh	23.02.2018	DEIAA, Churu	15.05.2018
3.	39/2013	Nirmal Stone	24.04.2015	SEIAA, Rajasthan	15.05.2018
4.	95/2005	Kuldeep Singh	05.05.2016	SEIAA, Rajasthan	11.08.2016

11. The orders of CTO appended to the Report show that validity period of CTO granted to Kuldeep Singh in respect of both the mining leases had already expired. Even on the date of inspection by joint Committee i.e., 14.07.2023, CTO had expired.

12. The above discussion shows that the report is incomplete and self-contradictory. First of all, names of mining lease holders have not been mentioned; secondly, in respect of ML No.31/2007 (Kuldeep Singh), and ML No. 95/2005 (Kuldeep Singh), it is said that both these mining leases are non-operational since 31.03.2023 and 30.06.2021 but in respect of ML No.95/2005, the same report has stated that in survey conducted on 16.12.2022, illegal mining was found in respect where to show cause notice was issued to Kuldeep Singh on 30.12.2022. If mining was closed on 30.06.2021, how it could operate on 16.12.2022. Report also do not show that any action has been taken by the authorities concerned in respect of illegal mining carried out in the past, on the forest land; The mere fact that after order was passed by this Tribunal and Committee visited the site and at that time, if no illegal activities on forest land were found, is not suffice for not taking in respect of past violations i.e., illegal mining on forest land which is evident from the report of Deputy Conservator of Forest, appended to joint Committee Report and this fact also find mention in the joint Committee Report.

13. With regard to Maa Durga Stone Crushing Company, village Chadwas, Tehsil Bidasar, District Churu, which was specifically,

mentioned in order of Tribunal, report has only mentioned that he had procured raw material duly verified by Assistant Mining Engineer Office, Churu and found source of raw material as legal. No detail facts in this regard have been given.

14. We are not satisfied with the above Report. Hence, we constitute a new Committee comprising (i) Member Secretary, Rajasthan State Pollution Control Board, (ii) CPCB, (iii) Integrated Regional Office, MoEF&CC, Jaipur (iv) representative of Additional Chief Secretary, Mines, State of Rajasthan and (v) representative of PCCF, State of Rajasthan. State Pollution Control Board and CPCB shall be the Nodal Agency. The said Committee shall visit the site, collect relevant informations and submit Report within one month before Registrar Central Zonal Bench, Bhopal by e-mail at ngtczbbho-mpa.gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

15. Further, we direct that mining lease holders namely Kirta Ram R/o village Dungras Athuna, Tehsil Bidsar and District Churu, Kuldeep Singh R/o Gopalpur, Tehsil Sujangarh, District Churu, and M/s Nirmal Stone, A-60 Ganesh Colony, Privhan Nagar Khatipura, Jaipur (Rajasthan) shall be impleaded as respondents 2, 3 and 4; and Collector, Churu, District Forest Officer, Churu and Rajasthan State Pollution Control Board through its Member Secretary, shall be impleaded as respondents 5, 6 and 7.

16. Registry shall issue notices to newly impleaded respondents serving copy of letter petition and orders passed by this Tribunal as also copy of Joint Committee Report, already received.

17. Newly impleaded respondents may file their response within two weeks after receipt of notice.

18. List this matter on 06.09.2023.

19. A copy of this order be forwarded to Member Secretary, Rajasthan State Pollution Control Board, CPCB, Integrated Regional Office, MoEF&CC, Jaipur, representative of Additional Chief Secretary, Mines, State of Rajasthan and representative of PCCF, State of Rajasthan by e-mail for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 26, 2023
Original Application No. 60/2023(CZ)
MK

Item No. 05

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 133/2023

Kuldeep Singh Rathore

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 24.05.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by post/e-mail

ORDER

1. This original application has been registered under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 24.09.2022 sent by Shri Kuldeep Singh Rathore Resident of village Iyara, Tehsil Sujangadh, Distt. Churu, Rajasthan.

2. The grievance raised in the letter petition is that there is illegal mining being carried out by M/s Maa Durga Stone Crusher Chadwas, Bidasar, Churu who was granted mining lease over an area of one hectare but it has spread over its mining activities on seven hectare of land. Despite several complaints to the authorities, no action has been taken and illegal mining causing damage to the environment is still continuing.

3. The applicant has also given the location details of the illegal mining in Khasra No. 1684/636 by giving latitudes and longitudes and claim that more than two lakh metric tons of mineral has been illegally mined from the sites in question.

4. In our view, a substantial question relating to environment due to implementation of Scheduled Enactment under NGT Act, 2010 has arisen. However, before taking any further action in the matter we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint Committee comprising District Magistrate Churu, State Pollution Control Board and District Forest Officer who shall visit the site, collect relevant informations including assessing extent of environmental damage caused and submit a factual as well as action taken, if any, report within two months.

5. State PCB shall be the nodal agency for coordination and compliance of this order.

6. The report shall be submitted before Registrar, Central Bench, Bhopal, by e-mail, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, who shall place the matter before the Bench for further action.

7. The Registry shall transfer record of this matter to Central Bench, Bhopal for further proceedings.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 24, 2023
Original Application No. 133/2023
HB

कार्यालय प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर

क्रमांक:- एफ 26 (52) 2023/विधि/प्रमुखसं/

दिनांक

संशोधित-आदेश

विषय: ओ.ए. संख्या 60/2023 कुलदीप सिंह राठौड़ बनाम स्टेट ऑफ राजस्थान व अन्य।

माननीय राष्ट्रीय हरित प्राधिकरण, सेण्ट्रल जोन, भोपाल द्वारा विषयांकित प्रार्थना पत्र में आदेश दिनांक 26.7.2023 के क्रम में गठित संयुक्त समिति में प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर की ओर से प्रतिनिधित्व करने हेतु इस कार्यालय के आदेश क्रमांक 5176 दिनांक 4.8.2023 से मुख्य वन संरक्षक बीकानेर को अधिकृत किया गया था।

उक्त आदेश में आंशिक संशोधन करते हुए मुख्य वन संरक्षक, बीकानेर के स्थान पर मुख्य वन संरक्षक, सीकर को अधिकृत किया जाता है। ये नोडल एजेन्सी से निरन्तर सम्पर्क में रहते हुए माननीय अधिकरण के निर्देशानुसार तथ्यात्मक रिपोर्ट तैयार करने में आवश्यक सहयोग प्रदान करेंगे।



(वैकटेश शर्मा)

अति. प्रधान मुख्य वन संरक्षक
(श्रम एवं विधि)
राजस्थान, जयपुर।

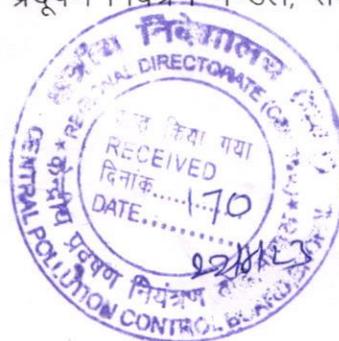
क्रमांक:- एफ 21 (52) 2023/विधि/प्रमुखसं/

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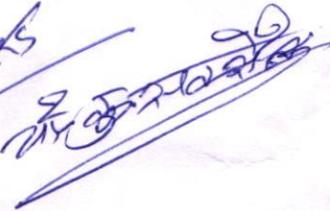
दिनांक 10/8/23

प्रतिलिपि निम्न सूचनार्थ एवं पालनार्थ प्रेषित है:-

- (1) क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल - 462016 को उनके पत्रांक 722 दिनांक 2.8.2023 के क्रम में।
- (2) निजी सचिव, अतिरिक्त मुख्य सचिव, खान विभाग, राजस्थान, जयपुर।
- (3) निजी सचिव, अतिरिक्त मुख्य वन सचिव, वन एवं पर्यावरण विभाग, राजस्थान, जयपुर।
- (4) इन्टेग्रेटेड, वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, जयपुर।
- (5) मुख्य वन संरक्षक सीकर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 2.8.2023 एवं नेशनल ग्रीन ट्रिब्यूनल, भोपाल के आदेश दिनांक 26.7.2023 की छायाप्रति संलग्न कर पालनार्थ प्रेषित है।
- (6) मुख्य वन संरक्षक, बीकानेर।
- (7) सदस्य सचिव, राजस्थान प्रदूषण नियंत्रण मण्डल, राजस्थान, जयपुर।
- (8) रक्षी पत्रावली।




(संधा नागर)
वरिष्ठ संयुक्त विधि परामर्शी।

मान
Dr. YKS


कार्यालय प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर

क्रमांक:- एफ 26 (52) 2023 / विधि / प्रमुवसं /

दिनांक

आदेश

विषय: ओ.ए. संख्या 60/2023 कुलदीप सिंह राठौड़ बनाम स्टेट ऑफ राजस्थान व अन्य।

माननीय राष्ट्रीय हरित प्राधिकरण, सेण्ट्रल जोन, भोपाल द्वारा विषयवस्तु प्रार्थना पत्र में आदेश दिनांक 26.7.2023 पारित कर प्रकरण से संबंधित तथ्यात्मक रिपोर्ट तैयार कर प्रस्तुत करने हेतु सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, इन्टेग्रेटेड रीजनल आफिस, पर्यावरण एवं वन मंत्रालय, जयपुर, अतिरिक्त मुख्य सचिव, खान विभाग के प्रतिनिधि एवं प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर के प्रतिनिधि की संयुक्त समिति गठित कर केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राजस्थान प्रदूषण नियंत्रण मण्डल को नोडल एजेंसी बनाया है।

अतः माननीय राष्ट्रीय हरित प्राधिकरण, सेण्ट्रल जोन, भोपाल द्वारा प्रदत्त आदेश दिनांक 26.7.2023 के क्रम में संयुक्त समिति में प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर की ओर से प्रतिनिधित्व करने हेतु मुख्य वन संरक्षक बीकानेर को अधिकृत किया जाता है। ये नोडल एजेंसी से निरन्तर सम्पर्क में रहते हुए माननीय अधिकरण के निर्देशानुसार तथ्यात्मक रिपोर्ट तैयार करने में आवश्यक सहयोग प्रदान करेंगे।

(वैकटेश शर्मा)

अति. प्रधान मुख्य वन संरक्षक
(श्रम एवं विधि)
राजस्थान, जयपुर।

क्रमांक:- एफ 21 (52) 2023 / विधि / प्रमुवसं / 5477-83

दिनांक 4/8/2023

प्रतिलिपि निम्न सूचनार्थ एवं पालनार्थ प्रेषित है:-

- (1) क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पर्यावरण परिसर ई-5, अरेरा कॉलोनी, भोपाल - 462016 को उनके पत्रांक 722 दिनांक 2.8.2023 के क्रम में।
- (2) निजी सचिव, अतिरिक्त मुख्य सचिव, खान विभाग, राजस्थान, जयपुर।
- (3) निजी सचिव, अतिरिक्त मुख्य वन सचिव, वन एवं पर्यावरण विभाग, राजस्थान, जयपुर।
- (4) इन्टेग्रेटेड, वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, जयपुर।
- (5) मुख्य वन संरक्षक बीकानेर को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 2.8.2023 एवं नेशनल ग्रीन ट्रिब्यूनल, भोपाल के आदेश दिनांक 26.7.2023 की छायाप्रति संलग्न कर पालनार्थ प्रेषित है।
- (6) सदस्य सचिव, राजस्थान प्रदूषण नियंत्रण मण्डल, राजस्थान, जयपुर।
- (7) रक्षी पत्रावली।

(संदीप सौंडवाल)
सहायक विधि परामर्शी।

गमन
Dr. YKS
K. K. R. R.



राजस्थान सरकार
खान एवं पट्रोलियम विभाग

क्रमांक:प.11(1)(257)खान/ग्रुप-2/2023

जयपुर, दिनांक : 04 AUG 2023

सदस्य सचिव,
राजस्थान प्रदूषण नियंत्रण मण्डल,
झालाना सांस्थानिक क्षेत्र,
जयपुर।

विषय—ओ10 ए0 संख्या 60/2023 श्री कुलदीप सिंह राठौड बनाम राजस्थान राज्य व अन्य, माननीय एन.जी.टी., भोपाल।

संदर्भ— माननीय एन.जी.टी., भोपाल का आदेश दिनांक 26.07.2023

महोदय,

उपरोक्त विषयान्तर्गत प्रकरण में माननीय एन.जी.टी., भोपाल ने अपने आदेश दिनांक 26.07.2023 के द्वारा तहसील बिदासर जिला चूरु में अवैध खनन की जांच के संबंध में कमेटी गठित की गई है जिसमें अतिरिक्त मुख्य सचिव, खान के प्रतिनिधि को नियुक्त करने के निर्देश दिये गये हैं। अतः प्रकरण में श्री महेश माथुर, अतिरिक्त निदेशक (खान), जोधपुर, मोबाईल नम्बर-7340396079 को इस विभाग की ओर से प्रतिनिधि नियुक्त किया जाता है।

भवदीया,

(नीतू बारूपाल)
संयुक्त शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. निदेशक, खान एवं भूविज्ञान विभाग, राजस्थान, उदयपुर।
2. अतिरिक्त निदेशक (खान), खान एवं भूविज्ञान विभाग, जोधपुर।
3. डॉ. योगेन्द्र कुमार रावसेना, साइंटिस्ट-सी, केन्द्रीय प्रदूषण नियंत्रण मण्डल, आर.डी. भोपाल (मध्य प्रदेश)।

संयुक्त शासन सचिव

Signature valid

Digitally signed by Neetu Barupal
Designation: Joint Secretary To
Government
Date: 2023.08.04 16:08:37 IST
Reason: Approved

RajKaj Ref No. : 4454120





भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional Office, Gandhinagar/(Sub-Regional
Office, Jaipur)



Dated: 04th August, 2023

To
The Regional Director,
Regional Directorate, Bhopal,
Central Pollution Control Board,
Vithal Market, Paryavaran Parisar,
E-5, Arera Colony, Bhopal,
Madhya Pradesh – 462016.f

Sub: Nomination of an official as a member of committee constituted by Hon'ble NGT vide order dated 26.07.2023 in the matter of O.A. No. 60/2023(CZ); Kuldeep Singh Rathore Vs. State of Rajasthan & Ors. - reg.

Ref: Letter received from CPCB, Bhopal dated 02.08.2023.

Sir,

In reference to the above cited subject, and captioned letter regarding nomination of the Officer from Ministry of Environment, Forests and Climate Change, Government of India in O.A. No. 60/2023(CZ); Kuldeep Singh Rathore Vs. State of Rajasthan & Ors., this is to inform that the undersigned (Mob: 9413845550; email: mahesdutt.purohit@gov.in) has been nominated for the said committee.

2. This issues with the approval of the Competent authority.

Sincerely,

(Er. Mahesh Dutt Purohit)
Joint Director(S)/Scientist 'D'
Ministry of Environment, Forests and Climate Change
SRO, Jaipur

Copy to:

1. Smt. Shruti Rai Bhardwaj, Director/Scientist 'F', Monitoring Cell, MoEF&CC,
New Delhi – For information please.

ए 218&बी216 "अरण्यभवन", झालानासंस्थानिक क्षेत्र, जयपुर - ३०२००४/ A-218& B2-216, "ARANYA BHAWAN", Jhalana
Institutional Area, Jaipur-302004

दूरभाष/Tel No: 0141-2713858, 2713786 Email: iro.jaipur-mefcc@gov.in



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



क्षे.नि.भो./एन.जी.टी. ओ.ए.- 60/2023(CZ)/ 713

दिनांक: 02 अगस्त, 2023

प्रति,

सदस्य सचिव
 राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
 ए-4, इंस्टीट्यूशनल एरिया
 झालाना झूंगरी
 जयपुर - 302 004

Most urgent
NGT Case

विषय: NGT OA No. 60/2023(CZ) "Kuldeep Singh Rathore Vs. State of Rajasthan & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 26.07.2023

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 26.07.2023 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। सूचित हो कि विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा प्रायः आदेश दिनांक 24/05/2023 में संयुक्त समिति का गठन किया गया था। समिति द्वारा निरीक्षण प्रतिवेदन प्रस्तुत किया गया किंतु माननीय एन.जी.टी. द्वारा उक्त प्रतिवेदन को स्वीकार न करते हुये पुनः आदेश दिनांक 26/07/2023 के माध्यम से नवीन संयुक्त समिति का गठन किया गया है जिसमें सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड; केन्द्रीय प्रदूषण नियंत्रण बोर्ड; एकीकृत क्षेत्रीय कार्यालय-पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जयपुर; अतिरिक्त मुख्य सचिव, खान, राजस्थान राज्य तथा प्रधान मुख्य वन संरक्षक, राजस्थान राज्य के प्रतिनिधि शामिल है।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात प्रतिवेदन एक माह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में आगामी सुनवाई दिनांक 06.09.2023 नियत है।

उक्त कार्य हेतु इस कार्यालय से डॉ. वाय. के. सक्सैना, वैज्ञानिक 'ग' (मोबाइल नं. 9425677776, ईमेल- dryksaxena.cpcb@gov.in) को नामित किया जाता है। आपसे यह अनुरोध है कि क्षेत्रीय स्तर पर समन्वय कर सदस्यों का नामांकन आमंत्रित करने हेतु संबंधित अधिकारी को निर्देशित करने एवं इस कार्यालय को सूचित करने का कष्ट करें ताकि नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष प्रस्तुत किया जा सके।

भवदीय,

क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- | | |
|--|--------------------------------|
| (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली | - की ओर कृपया सूचनार्थ। |
| (2) डॉ. वाय.के. सक्सैना, वैज्ञानिक 'ग', के.प्र.नि.बो., भोपाल | - की ओर सूचनार्थ एवं पालनार्थ। |

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
 पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

ईपीएबीएक्स : 0755-2775385, 2775386

क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384

ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in

PH

मुख्यालय:

परिवेश भवन

पूर्वी अर्जुन नगर, दिल्ली-110032

दूरभाष क्र : 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



क्षे.नि.भो./एन.जी.टी. ओ.ए.- 60/2023(CZ)/ 722
 प्रति,

दिनांक: 02 अगस्त, 2023

Most urgent
NGT Case

Principal Chief Conservator of Forest
 Rajasthan Forest Department,
 Government of Rajasthan
 Van Bhawan, Vaniki Path,
 Jaipur (Rajasthan)-302005

विषय: NGT OA No. 60/2023(CZ) "Kuldeep Singh Rathore Vs. State of Rajasthan & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 26.07.2023

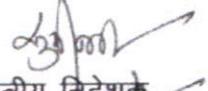
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 26.07.2023 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। सूचित हो कि विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा प्रायः आदेश दिनांक 24/05/2023 में संयुक्त समिति का गठन किया गया था। समिति द्वारा निरीक्षण प्रतिवेदन प्रस्तुत किया गया किंतु माननीय एन.जी.टी. द्वारा उक्त प्रतिवेदन को स्वीकार न करते हुये पुनः आदेश दिनांक 26/07/2023 के माध्यम से नवीन संयुक्त समिति का गठन किया गया है जिसमें सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड; केन्द्रीय प्रदूषण नियंत्रण बोर्ड; एकीकृत क्षेत्रीय कार्यालय-पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जयपुर; अतिरिक्त मुख्य सचिव, खान, राजस्थान राज्य तथा प्रधान मुख्य वन संरक्षक, राजस्थान राज्य के प्रतिनिधि शामिल हैं।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात प्रतिवेदन एक माह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में आगामी सुनवाई दिनांक 06.09.2023 नियत है।

उक्त कार्य हेतु इस कार्यालय से डॉ. वाय. के. सक्सैना, वैज्ञानिक 'ग' (मोबाइल नं. 9425677776, ईमेल- dryksaxena.cpcb@gov.in) को नामित किया जाता है। अनुरोध है कि उपरोक्त कार्य हेतु संबंधित अधिकारी द्वारा समन्वय किया जायेगा। अतः आपसे अनुरोध है कि उपरोक्त हेतु सदस्य का नामांकन प्रेषित करने का कष्ट करें ताकि नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष प्रस्तुत किया जा सके।

भवदीय,


 क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
- (2) डॉ. वाय.के. सक्सैना, वैज्ञानिक 'ग', के.प्र.नि.बो.,भोपाल

- की ओर कृपया सूचनार्थ।
- की ओर सूचनार्थ एवं पालनार्थ।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
 पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
 ईपीएबीएक्स : 0755-2775385, 2775386
 क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
 ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
 परिवेश भवन
 पूर्वी अर्जुन नगर, दिल्ली-110032
 दूरभाष क्र : 011-43102030



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



क्षे.नि.भो./एन.जी.टी. ओ.ए.- 60/2023(CZ)/719
 प्रति,

दिनांक: 02 अगस्त, 2023

Most urgent
NGT Case

Addition Chief Secretary
 Mines & Petroleum
 Secretariat Jaipur
 Bhagwant Das Road,
 C Scheme, Ashok Nagar,
 Jaipur, Rajasthan 302005

विषय: NGT OA No. 60/2023(CZ) "Kuldeep Singh Rathore Vs. State of Rajasthan & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 26.07.2023

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 26.07.2023 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। सूचित हो कि विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा प्रायः आदेश दिनांक 24/05/2023 में संयुक्त समिति का गठन किया गया था। समिति द्वारा निरीक्षण प्रतिवेदन प्रस्तुत किया गया किंतु माननीय एन.जी.टी. द्वारा उक्त प्रतिवेदन को स्वीकार न करते हुये पुनः आदेश दिनांक 26/07/2023 के माध्यम से नवीन संयुक्त समिति का गठन किया गया है जिसमें सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड; केन्द्रीय प्रदूषण नियंत्रण बोर्ड; एकीकृत क्षेत्रीय कार्यालय-पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जयपुर; अतिरिक्त मुख्य सचिव, खान, राजस्थान राज्य तथा प्रधान मुख्य वन संरक्षक, राजस्थान राज्य के प्रतिनिधि शामिल हैं।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात प्रतिवेदन एक माह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में आगामी सुनवाई दिनांक 06.09.2023 नियत है।

उक्त कार्य हेतु इस कार्यालय से डॉ. वाय. के. सक्सैना, वैज्ञानिक 'ग' (मोबाइल नं. 9425677776, ईमेल- dryksaxena.cpcb@gov.in) को नामित किया जाता है। अनुरोध है कि उपरोक्त कार्य हेतु संबंधित अधिकारी द्वारा समन्वय किया जायेगा। अतः आपसे अनुरोध है कि उपरोक्त हेतु सदस्य का नामांकन प्रेषित करने का कष्ट करें ताकि नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष प्रस्तुत किया जा सके।

भवदीय,

क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
 (2) डॉ. वाय.के. सक्सैना, वैज्ञानिक 'ग', के.प्र.नि.बो.,भोपाल

- की ओर कृपया सूचनार्थ।
 — की ओर सूचनार्थ एवं पालनार्थ।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
 पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
 ईपीएबीएक्स : 0755-2775385, 2775386
 क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
 ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
 परिवेश भवन
 पूर्वी अर्जुन नगर, दिल्ली-110032
 दूरभाष क्र : 011-43102030

PH

"सिंगल यूज प्लास्टिक" का करें बहिष्कार



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



क्षे.नि.भो./एन.जी.टी. ओ.ए.- 60/2023(CZ)/ 716
 प्रति,

दिनांक: 02 अगस्त, 2023

Most urgent
NGT Case

Deputy Inspector General of Forests
 Ministry of Environment, Forest and Climate Change
 Integrated Regional Office, Jaipur
 A-218 & B-216, 'Aranya Bhawan', Mahatma Gandhi Road,
 Jhalana Institutional Area, Jaipur (Raj.) - 304002

विषय: NGT OA No. 60/2023(CZ) "Kuldeep Singh Rathore Vs. State of Rajasthan & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 26.07.2023

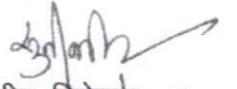
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 26.07.2023 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। सूचित हो कि विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा प्रायः आदेश दिनांक 24/05/2023 में संयुक्त समिति का गठन किया गया था। समिति द्वारा निरीक्षण प्रतिवेदन प्रस्तुत किया गया किंतु माननीय एन.जी.टी. द्वारा उक्त प्रतिवेदन को स्वीकार न करते हुये पुनः आदेश दिनांक 26/07/2023 के माध्यम से नवीन संयुक्त समिति का गठन किया गया है जिसमें सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड; केन्द्रीय प्रदूषण नियंत्रण बोर्ड; एकीकृत क्षेत्रीय कार्यालय-पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जयपुर; अतिरिक्त मुख्य सचिव, खान, राजस्थान राज्य तथा प्रधान मुख्य वन संरक्षक, राजस्थान राज्य के प्रतिनिधि शामिल हैं।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात प्रतिवेदन एक माह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में आगामी सुनवाई दिनांक 06.09.2023 नियत है।

उक्त कार्य हेतु इस कार्यालय से डॉ. वाय. के. सक्सैना, वैज्ञानिक 'ग' (मोबाइल नं. 9425677776, ईमेल- dryksaxena.cpcb@gov.in) को नामित किया जाता है। अनुरोध है कि उपरोक्त कार्य हेतु संबंधित अधिकारी द्वारा समन्वय किया जायेगा। अतः आपसे अनुरोध है कि उपरोक्त हेतु सदस्य का नामांकन प्रेषित करने का कष्ट करें ताकि नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष प्रस्तुत किया जा सके।

भवदीय,


 क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
- (2) डॉ. वाय.के. सक्सैना, वैज्ञानिक 'ग', के.प्र.नि.बो., भोपाल

- की ओर कृपया सूचनार्थ।
- की ओर सूचनार्थ एवं पालनार्थ।

/
 क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
 पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016
 ईपीएबीएक्स : 0755-2775385, 2775386
 क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384
 ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in

मुख्यालय:
 परिवेश भवन
 पूर्वी अर्जुन नगर, दिल्ली-110032
 दूरभाष क्र : 011-43102030

PR

"सिंगल यूज प्लास्टिक" का करें बहिष्कार



क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



क्षे.नि.भो./एन.जी.टी. ओ.ए.- 60/2023(CZ)/ 713

दिनांक: 02 अगस्त, 2023

प्रति,

सदस्य सचिव
 राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड
 ए-4, इंस्टीट्यूशनल एरिया
 झालाना डूंगरी
 जयपुर - 302 004

Most urgent
 NGT Case

विषय: NGT OA No. 60/2023(CZ) "Kuldeep Singh Rathore Vs. State of Rajasthan & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 26.07.2023

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 26.07.2023 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें (छायाप्रति संलग्न है)। सूचित हो कि विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा प्रायः आदेश दिनांक 24/05/2023 में संयुक्त समिति का गठन किया गया था। समिति द्वारा निरीक्षण प्रतिवेदन प्रस्तुत किया गया किंतु माननीय एन.जी.टी. द्वारा उक्त प्रतिवेदन को स्वीकार न करते हुये पुनः आदेश दिनांक 26/07/2023 के माध्यम से नवीन संयुक्त समिति का गठन किया गया है जिसमें सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड; केन्द्रीय प्रदूषण नियंत्रण बोर्ड; एकीकृत क्षेत्रीय कार्यालय-पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, जयपुर; अतिरिक्त मुख्य सचिव, खान, राजस्थान राज्य तथा प्रधान मुख्य वन संरक्षक, राजस्थान राज्य के प्रतिनिधि शामिल है।

उपरोक्त समिति द्वारा कार्य पूर्ण करने के पश्चात प्रतिवेदन एक माह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में आगामी सुनवाई दिनांक 06.09.2023 नियत है।

उक्त कार्य हेतु इस कार्यालय से डॉ. वाय. के. सक्सैना, वैज्ञानिक 'ग' (मोबाइल नं. 9425677776, ईमेल- dryksaxena.cpcb@gov.in) को नामित किया जाता है। आपसे यह अनुरोध है कि क्षेत्रीय स्तर पर समन्वय कर सदस्यों का नामांकन आमंत्रित करने हेतु संबंधित अधिकारी को निर्देशित करने एवं इस कार्यालय को सूचित करने का कष्ट करें ताकि नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष प्रस्तुत किया जा सके।

भवदीय,

क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली - की ओर कृपया सूचनार्थ।
 (2) डॉ. वाय.के. सक्सैना, वैज्ञानिक 'ग', के.प्र.नि.बो., भोपाल - की ओर सूचनार्थ एवं पालनार्थ।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016

ईपीएबीएक्स : 0755-2775385, 2775386

क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384

ई-मेल: cpcb.bhopal@gov.in, वेबसाइट: www.cpcb.nic.in

FB

मुख्यालय:

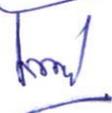
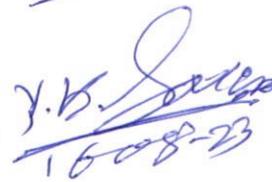
परिवेश भवन

पूर्वी अर्जुन नगर, दिल्ली-110032

दूरभाष क्र : 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार

Kulddeep Singh Rathore Vs State of Rajasthan & ors.

	Name & designation	E-mail	Mbl	Signature
①	VIJAIN Member Secretary, Raj. State Pollution Control Board	vijain@yaho.co. uk	8903974188	
2.	R.K. Khairwa CCF SIKAR	r.khairwa164 @gmail.com	9414043922	
3.	MAHESH DUTT Purohit	mahomdutt.purohit@ gov.in	9413845350	
4.	Mahesh Mathur	mathur.mahesh1969@ gmail.com	7340396079	
5.	Dr. Yogendra Kumar Sarda Scientist-E	dr.yk.sarda. ccp@gov. in	9425677776	 16.08.23

ML-31/2007-161
ANNEXURE-R-4

Regional Office Sikar



Rajasthan State Pollution Control Board

Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 01

Phone: 01572-248009



Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

M/s KULDEEP SINGH.

GOPALPURA, GOPALPURA

Tehsil : Sujangarh District : Churu

E-Mail : kuldeepsingh0099@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-GOPALPURA, Tehsil-Sujangarh, District- Churu (M.L.No-M.L.NO.31/2007).

Ref: (i) Your application dated 24/04/2018
(ii) Received on 24/04/2018

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. KULDEEP SINGH.**, a Mine of **Minor Mineral** having **M.L.No-M.L.NO.31/2007** in an area measuring **1.0000 Hectares** at/near Village-GOPALPURA ,Tehsil-Sujangarh,District-Churu.
- 2 That this consent is valid for a period from **24/04/2018** to **31/03/2023**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	195728.0000 TPA



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 µg/M ³	SPM = 600 µg/M³ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 µg/M ³	
NO _x	120 µg/M ³	
CO	5000 µg/M ³	

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-M.L.NO.31/2007** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the DEIAA vide letter no.F1()/DEIAA/CHURU/EC/2018/368 dated 23.02.2018 shall be strictly complied with and submit periodical compliance report.
- 8 That unit shall not exceed production capacity 195728 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 9 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.
- 10 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.
- 11 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

- 12 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 13 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs
- 14 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 15 That no ground water shall be extracted without prior permission from the CGWA.
- 16 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 17 That lease shall not extract the mineral more than year wise quantity mentioned in the approved mining plan without obtaining prior consent from the board and its compliance must be ensured.
- 18 That the Lease holder shall provide adequate design rain water harvesting structures.
- 19 That this Consent period shall be coterminous with the validity of mining lease.
- 20 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 21 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1911(1)/2018-2019/370-371

Order No 2018-2019/Sikar/5173

Date: 15/05/2018

Unit Id : 93,875

22 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

23 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Encl: As Above

Yours sincerely

Regional Officer

Copy To:-

1 Master File .

Regional Officer



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 01
Phone: 01572-248009



Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

M/s Kuldeep Singh

M.L. No.- 95/05, Gopalpura

Tehsil : Sujangarh District : Churu

E-Mail : kuldeepsingh121@gmail.com

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-Gopalpura, Tehsil-Sujangarh, District- Churu (M.L.No-M.L. No.- 95/05).

Ref: (i) Your application dated 31/07/2016
(ii) Received on 01/08/2016

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Kuldeep Singh**, a Mine of **Minor Mineral** having **M.L.No-M.L. No.- 95/05** in an area measuring **1.0000 Hectares** at/near Village-Gopalpura ,Tehsil-Sujangarh,District-Churu.
- 2 That this consent is valid for a period from **31/07/2016** to **30/06/2021**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 STONE BALLAST	40000.0000 TPA



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

- 4 That you shall achieve following standards in ambient air in mine area / mining activities.

Pollutant	Standards for Ambient Air	Standards for mining activity
SPM	500 $\mu\text{g}/\text{M}^3$	SPM = 600 $\mu\text{g}/\text{M}^3$ (To be measured between 3 to 10 meters from mining activity)
SO ₂	120 $\mu\text{g}/\text{M}^3$	
NO _x	120 $\mu\text{g}/\text{M}^3$	
CO	5000 $\mu\text{g}/\text{M}^3$	

- 5 That your mining will not intersect the Ground Water Table during the consent period and the permission from the Central Ground Water Authority shall be obtained for intersection of Ground Water Table/ abstraction of ground water, if any and submit a copy of the same to the Board.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-M.L. No.- 95/05** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter No.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(EC) 14-15 dated 05.05.2016 shall be strictly complied with.
- 8 That this Consent period shall be coterminous with the validity of mining lease.
- 9 That unit shall not exceed production capacity 40000 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 10 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 11 That the lessee shall develop plantation in at least 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316

Order No 2016-2017/Sikar/4238

Date: 11/08/2016

Unit Id : 33,459

- 12 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 13 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water dies/ponds/tanks/natural reservoirs.
- 14 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 15 That grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 16 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 17 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 18 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 19 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Regional Office Sikar

50



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Registered

File No F(Mines)/Churu(Sujangarh)/1327(1)/2011-2012/1315-1316**Order No** 2016-2017/Sikar/4238**Date:** 11/08/2016**Unit Id :** 33,459

Encl: As Above

Yours sincerely

Regional Officer**Copy To:-**

1 Master File .

Regional Officer



Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 00
Phone: 01572-248009



Revised Consent

File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/405-406

Order No 2021-2022/Sikar/5994

Date: 25/06/2021

Unit Id : 112,964

M/s Kirta Ram

ML NO 01/2020 REF.20201000019128 KHASRA NO 90 VPO- DUNGRAS AATHUNA

TEHSIL- BIDASAR DIST-CHURU, CHURU

Tehsil : Bidasar District : Churu

E-Mail : kirtaram1976@gmail.com

Sub: Grant of Consent to Establish under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**CHURU**, Tehsil-**Bidasar**, District- **Churu (M.L.No-ML NO 01/2020)**.

Re: (i) Your application dated 25/06/2021
(ii) Received on 25/06/2021

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Establish** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Kirta Ram**, a Mine of **Minor Mineral** having **M.L.No-ML NO 01/2020** in an area measuring **2.9500 Hectares** at/near Village-**CHURU** ,Tehsil-**Bidasar**,District-**Churu**.
- 2 That this consent is valid for a period from **25/06/2021** to **31/05/2026**, or commencement of production whichever is earlier.
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	453180.0000 TPA

Signature Not Verified

Digitally signed by Njeraj Saini

Date: 2021.06.25 10:08:27 IST

Reason: Self Attested

Location:

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

- 5 That you shall not operate the mine without obtaining **Consent to Operate** from the Board.





Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Revised Consent

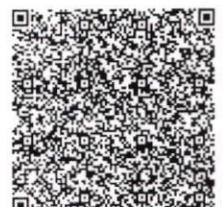
File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/405-406

Order No 2021-2022/Sikar/5994

Date: 25/06/2021

Unit Id : 112,964

- 6 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 7 That the occupier/operator of the mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter no.F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(18515) 2019-20 Jaipur dated 30.03.2021 shall be strictly complied with.
- 8 That unit shall not exceed production capacity 453180 TPA without prior Environment Clearance & comply with the MOEF,GOI notification dated 09-09-2013.
- 9 That the grant of this consent to operate is issued from the environment angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time- being in force, rests with the industry/ unit/ project proponent.
- 10 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under
- 11 That the lessee shall submit mining scheme after duly approval by the Deptt. of Mines & Geology, Govt. of Rajasthan and shall not extract mining more than the quantity approval by the DMG.
- 12 That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- 13 This consent is subject to the orders of the Hon'ble NGT in the matter of O.A. No.123/2014- Himmat Singh Vs State of Rajasthan & Ors. And other related matters.
- 14 That the lessee shall develop plantation in atleast 33% of the total lease area to maintain Ambient Air Quality around the mine and the action plan for plantation (as per the mining plan/eco friendly mining plan) shall be implemented.





Rajasthan State Pollution Control Board
Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
Phone: 01572-248009

Revised Consent

File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/405-406

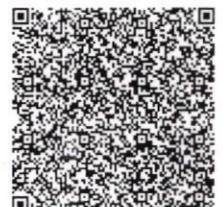
Order No 2021-2022/Sikar/5994

Date: 25/06/2021

Unit Id : 112,964

- 15 That the lessee should check the water channels in the mining lease area and clear/clean them before the rains start. Water should flow in its natural path and there should be no obstruction created by way of mining activities.
- 16 If diversion of water channels becomes necessary due to availability of mineral in lease area at a particular location only, new drains following the contours be constructed by the lessee, so that water flows un-obstructed to main water bodies/ponds/tanks/natural reservoirs.
- 17 The overburden should not be dumped in such a manner that it flows with water in the nearby tanks, reservoirs and ponds etc. the lessee should dump the overburden in such a manner that it does not get washed away to the nearby water tanks and lakes etc. during the rainy season.
- 18 That Consent period shall be coterminous with the validity of mining lease.
- 19 That this Consent to operate is valid subject to the validity of approved Mining plan
- 20 That no ground water shall be extracted without prior permission from competent authority
- 21 That the Lease holder shall provide adequate design rain water harvesting structures.
- 22 That this revised consent letter shall supercede the earlier consent letter no F(Mines)/Churu(Bidasar)/12(1)/2021-2022/401-402 dated 25/06/2021
- 23 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 24 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1986 and any such conditions as may be specified from time to time by the State Govt under the provisions of the aforesaid Act.
- 25 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by Njeraj Sharma
Date: 2021.06.25 16:07:15 IST
Reason: Self Attested
Location: []





Rajasthan State Pollution Control Board
 Shiv-Singhpura Housing Board Colony, Nawalgarh Road, Sikar-332 001
 Phone: 01572-248009

Revised Consent

File No F(Mines)/Churu(Bidasar)/12(1)/2021-2022/405-406

Order No 2021-2022/Sikar/5994

Date: 25/06/2021

Unit Id : 112,964

26 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

27 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely

Regional Officer

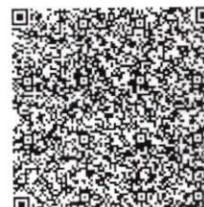
(A): **Copy To:-**

1 Master File .

Regional Officer

Signature Not Verified

Digitally signed by Njeraj Sharma
 Date: 2021.06.25 14:08:27 IST
 Reason: Self Attested
 Location:





Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353 Fax: 01582-294353



Registered

File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

M/s NIRMAL STONE, M.L NO.39/13

A-60 GANESH COLONY, PRIVHAN NAGAR KHATIPURA, JAIPUR- RAJ, JAIPUR

Tehsil : Jaipur District : Jaipur

E-Mail : manmohan_singh1989@yahoo.com , Phone :5135154

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-DUNGRAS AHTUNA, Tehsil-Sujangarh, District- Churu (M.L.No-M.L.NO-39/13).

Ref: (i) Your application dated 27/02/2023
(ii) Received on 27/02/2023

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. NIRMAL STONE, M.L NO.39/13**, a Mine of **Minor Mineral** having **M.L.No-M.L.NO-39/13** in an area measuring **1.0000 Hectares** at near **Village - DUNGRAS AHTUNA**, Tehsil-Sujangarh, District-Churu.
- 2 That this consent is valid for a period from **01/05/2023** to **30/04/2028**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MASONARY STONE	100000.0000 TPA

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.





Rajasthan State Pollution Control Board
 First Floor, Cooperative Land Development Bank Ltd, Nagour
 Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6

I. That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance letter issued from State Level Environment Impact Assessment Authority, Rajasthan Letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/ Project/Cat.1(a) B2 (899)/14-15 Jaipur, dated 24/04/2015 are strictly complied with.

II. This consent is being issued for production of Masonry Stone- 100000 TPA, at M.L. No. 39/2013, Near Village- Dungras Athuna, Tehsil-Sujangarh, District- Churu.

III. That this consent has been issued with reference to DCF, Churu letter no. 926 date 02/02/2023, which states that mine is situated at 8.7 KM from Talchhappar Wild Life Centaury, 6.3 KM from boundary of proposed ESZ and 0.107 KM from forest land.

IV. That the Drills shall be operated with water injection system i.e. wet drilling be carried out during mining or the drills shall be operated with dust extractors.

V. That regular water sprinkling should carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul roads, loading and unloading points and transfer points. It should be ensured that Ambient Air Quality parameters confirms to the norms prescribed by competent authority. Regular water sprinkling should be carried out on haul roads to minimize dust generations.

VI. That no discharge of effluent shall be made within or outside the premises.

VII. This consent is being issued in compliance to HO order No. F.12(Gen-08)RPCB/Mines/1290-1314 dated 09.09.2022.

Signature Not Verified
 Digitally signed by Savita
 Date: 2023.03.17 16:42:51 IST
 Reason: Self Attested
 Lock





Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd, Nagour
Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

- 7 I. That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water body i.e. ponds/lakes etc. during rainy season. Provisions shall be made that rain water shall not carry any debris/silt before entering into the flow channel.
- II. That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- III. That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities.
- IV. That this consent shall be subject to compliance of any direction or order passed by court of law in the matter.
- V. That this consent is subject to validity of approved mining plan and mining lease.
- VI. That the industry shall apply for Consent in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.

Signature Not Verified
Digitally signed by Savita
Date: 2023.03.17 16:42:51 IST
Reason: Self Attested
Location:





Rajasthan State Pollution Control Board
 First Floor, Cooperative Land Development Bank Ltd, Nagour
 Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

- 8 I. This consent is not evidence for ascertaining entitlement of land.
- II. That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the mining lease falls/comes under such area/ purview or scope of concern of forest, eco-sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure the operation of mining lease only after obtaining the permission from the departments in concern (if applicable).
- III. That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority fresh water demand shall be met out by legal supplier of fresh water only.
- IV. That this consent is subject to the post audit of pollution control measures and consent conditions. In case the lessee is found to have flouted consent conditions or not having adequate pollution control measures during inspection, than the action shall be initiated against the mine as per law.
- V. That this consent order is issued on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit than the action shall be initiated against the mine as per law.

Signature Not Verified

Digitally signed by Savita
 Date: 2023.03.17 16:42:51 IST
 Reason: See Attached
 Location:





Rajasthan State Pollution Control Board
 First Floor, Cooperative Land Development Bank Ltd, Nagour
 Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

- 9 I. That adequate measure shall be taken for control of fugitive emissions from the area prone to air pollution.
- II. That the overburden generated shall be stacked at earmarked dump site(s) only as per norms.
- III. That Catch drains and siltation ponds of appropriate size shall be constructed around the mine pit and over burden dumps to prevent run off of water and flow of sediments directly into the agricultural fields and water bodies and retaining wall shall be maintained around the overburden as per norms.
- IV. That the project proponent shall obtain Environmental Clearance and/ or wildlife Clearance from the standing Committee of the NBWL. If and as may be required under the Environment Protection Act 1986 or the wildlife(Protection) Act 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.
- V. This consent is subject to compliance of EIA Notification, 2006 and as amended from time to time.
- VI. That no single use plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MoEF & CC), Government of India Notification dated 12.08.2021 shall be used in industry/unit premises.
- 10 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 11 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.
- 12 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 13 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature Not Verified
 Digitally signed by Savita
 Date: 2023.03.17 15:42:51 IST
 Reason: Not Attested
 Location:





Rajasthan State Pollution Control Board
 First Floor, Cooperative Land Development Bank Ltd, Nagour
 Phone: 01582-294353 Fax: 01582-294353

Registered

File No F(Mines)/Churu(Sujangarh)/1863(1)/2015-2016/2855-2857

Order No 2022-2023/Nagour/1223

Date: 17/03/2023

Unit Id : 65,226

- 14 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

- 1 M.E., Department of Mines & Geology, Government of Rajasthan, Churu.
- 2 Master File .

Signature Not Verified
 Digitally signed by Savita
 Date: 2023.03.17 16:42:51 IST
 Reason: Self Attested
 Location:

(B):

- 1 Mining Engineer/Assistant Mining Engineer, Department of mines and geology, Khanij Bhavan, Churu to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any court/tribunal is the sole responsibility of the project proponent and concerned departments.
- 2 District/Divisional Forest Officer, Forest Department, Churu to inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any court/tribunal is the sole responsibility of the project proponent and concerned departments.

Regional Officer



STONE MINING UNIT-M.L. No. 31/2007	
Survey of STONE MINING UNIT established in Churu (Rajasthan) - August 2023 in Hon'ble NGT Matter O.A. 60/2023 (CZ) order date 26.07.2023	
S. No.	M.L. No. 31/2007
Name of Mining unit	Shri Kuldeep Singh RSPCB Unit ID- 93875
Name of the Owner	Shri Kuldeep Singh S/O Shri Karni Singh Ji
Full address	Shri Kuldeep Singh S/O Shri Karni Singh Ji Khasra No. 1684/636, Village Gopalpura, Tehsil- Sujangarh, District-Churu, Rajasthan
Khasra No.	Khasra No. 1684/636 at Village Gopalpura, Tehsil- Sujangarh, District-Churu, Rajasthan
Area of mining lease (in Acre)	1 Hectare
GPS Coordinate	Latitude
	Longitude
GT Sheet No. 45 I/5 27°-44'-47.50" to 27°-44'-51.21" 74°-22'-22.00" to 74°-22'-28.47"	
Mine area pillars coordinates (Latitude, Longitude)	1. 27°44'47.5, 74°22'22.76 2. 27°44'49.33, 74°22'22.00 3. 27°44'51.21, 74°22'27.71 4. 27°44'49.38, 74°22'28.47
Type of mining operation (Mechanical/Semi- mechanical/Manual)	Semi-mechanical
Environmental Clearance issued on	DEIAA/CHURU/EC/2018/365-370, District-Churu, Dated23-02-2018.
Consent to Operate valid up to	Consent to Operate valid up to 31-03- 2023.
Consented Production capacity	195728.0000 TPA
Operational status	Non-operational After 31.03.2023 due to expiry of CTO
Details of blasting (Controlled/uncontrolled), Deep hole or shallow hole blasting	Controlled Shallow Hole Blasting

STONE MINING UNIT-M.L. No. 95/2005	
Survey of STONE MINING UNIT established in Churu (Rajasthan) - August 2023 in Hon'ble NGT Matter O.A. 60/2023 (CZ) order date 26.07.2023	
S. No.	M.L. No. 95/2005
Name of Mining unit	Shri Kuldeep Singh RSPCB Unit ID- 33459
Name of the Owner	Shri Kuldeep Singh
Full address	Shri Kuldeep Singh S/O Shri Karni Singh Ji Khasra No. 1684/636, Village-Gopalpura, Tehsil- Sujangarh, District-Churu, Rajasthan
Khasra No.	Khasra No. 1684/636 at Village - Gopalpura, Tehsil- Sujangarh, District-Churu, Rajasthan
Area of mining lease (in Acre)	1 Hectare
GPS Coordinate	Latitude
	Longitude
	GT Sheet No. 45 I/5 27°44'42.8" 74°22'31.00"
Mine area pillars coordinates (Latitude, Longitude)	1. 27°44'45.22, 74°22'26.40 2. 27°44'48.27, 74°22'25.13 3. 27°44'49.40, 74°22'28.56 4. 27°44'46.35, 74°22'29.83
Type of mining operation (Mechanical/Semi-mechanical/Manual)	Semi Mechanical
Environmental Clearance issued on	F1(4)/SEIAA/SEAC- /Raj/Sectt/Project/Cat.1(a) B2 (EC)14-15 Jaipur, dated 05.05.2016.
Consent to Operate valid up to	Valid up to 30-06-2021.
Consented Production capacity	40000.0000 TPA
Operational status	Non-operational after 30.06.2021 due to CTO Expire
Details of blasting (Controlled/uncontrolled), Deep hole or shallow hole blasting	Controlled Shallow Hole Blasting

STONE MINING UNIT-M. L. No. 01/2020	
Survey of STONE MINING UNIT established in Churu (Rajasthan) - August 2023 in Hon'ble NGT Matter O.A. 60/2023 (CZ) order date 26.07.2023	
S. No.	M.L.No. 01/2020 Ref. 20201000019128
Name of Mining unit	Shri Kirta Ram S/O Shri Sugana Ram
Name of the Owner	Shri Kirta Ram S/O Shri Sugana Ram Powar of Attorney Holder Shri Manmohan Singh
Full address	Kirta Ram S/o Sugana Ram Powar of Attorney Holder Shri Manmohan Singh Khasra No. 90, VPO- Dungras Aathuna, Tehsil-Bidasar, District- Churu, Rajasthan
Khasra No.	Khasra No. 90 at VPO- Dungras Aathuna, Tehsil-Bidasar, District- Churu, Rajasthan
Area of mining lease (in Acre)	2.95 Hectare PvtL and Village Dungras Athuna Tehsil -Bidasar Distt. Churu, Rajasthan
GPS Coordinate	Latitude <i>27°43'42.1201" (GT Sheet No. 45 I/6)</i>
	Longitude <i>74°20'35.2765"</i>
Mine area pillars coordinates (Latitude, Longitude)	1. 27°43'42.1201, 74°20'35.2765 2. 27°43'43.7917, 74°20'34.4601 3. 27°43'41.4006, 74°20'28.0529 4. 27°43'39.8691, 74°20'26.7207 5. 27°43'38.6983, 74°20'24.6303 6. 27°43'35.6195, 74°20'25.4654 7. 27°43'36.6409, 74°20'27.3814 8. 27°43'40.1533, 74°20'33.1690
Type of mining operation (Mechanical/Semi-mechanical/Manual)	Semi mechanical
Environmental Clearance issued on	F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a) B2(18515)/2019-20,Jaipur, Dated 30-03-2021.
Consent to Operate valid up to	Valid up to 31-05-2026.
Consented Production capacity	453180.0000 TPA
Operational Status	Operational
Details of blasting (Controlled/uncontrolled), Deep hole or shallow hole blasting	Controlled Shallow Hole Blasting

STONE MINING UNIT- M.L. No. 39/2013	
Survey of STONE MINING UNIT established in Churu (Rajasthan) - August 2023 in Hon'ble NGT Matter O.A. 60/2023 (CZ) order date 26.07.2023	
S. No.	M.L. No. 39/2013
Name of Mining unit	M/s Nirmal Stone RSPCB Unit ID- 65226
Name of the Owner	Shri Sharwan Singh S/O Shri Gopal Singh Power of Attorney Holder Shri Manmohan Singh
Full address	M/s Nirmal Stone Prop. Sharwan Singh S/o Gopal Singh Khasra No. 471/141, Village- Dungras Athuna, Tehsil- Bidasar, District- Churu
Khasra No.	Khasra No. 471/141 at Village- Dungras Athuna, Tehsil- Bidasar, District- Churu
Area of mining lease (in Acre)	1 Hectare
GPS Coordinate	Latitude
	Longitude
(GT Sheet No 45 I/5,6) 27 ⁰ -44'-27.67" to 27 ⁰ -44'-34.37"	
74 ⁰ -21'-16.72" to 74 ⁰ -21'-20.18"	
Mine area pillars coordinates (Latitude, Longitude)	1. 27-44-28.04, 74-21-20.18, 2. 27-44-27.67, 74-21-18.4, 3. 27-44-34.00, 74-21-16.72, 4. 27-44-34.37, 74-21-18.5,
Type of mining operation (Mechanical/Semi-mechanical/Manual)	Semi Mechanical
Environmental Clearance issued on	F1(4)/SEIAA/SEAC- Raj/Sectt/Project/Cat.1(a)B2(899)/14-15 Jaipur, Rajasthan dated 24-04-2015.
Consent to Operate valid up to	30-04-2028
Consented Production capacity	100000.0000 TPA
Details of blasting (Controlled/uncontrolled), Deep hole or shallow hole blasting	Controlled Shallow Hole Blasting

STONE CRUSHER-M/s MaaDurga Stone Crushing Company		
Survey of Stone Crushers established in Churu (Rajasthan) – August 2023 in Hon’ble NGT Matter O.A. 60/2023 (CZ) order date 26.07.2023		
Name of Stone Crusher	M/s Maa Durga Stone Crushing Co. RSPCB Unit ID- 27765	
Name of the owner	Shri Manmohan Singh	
Full address	Stone Crusher, Khasra No. 1201/692, Village Chadwas, Tehsil- Sujangarh, District- Churu	
Khasra No.	Khasra No. 1201/692 at Village Chadwas, Tehsil- Sujangarh, District- Churu	
Crusher Capacity	3,000.00 TPD as per CTO	
Machinery numbers (Jaw Crusher, Vibratory Screen)	Jaw Crusher 01 Granulator 02 Dust Machine/Chakki 01 Vibratory Screens 02	
GPS Coordinate	Latitude	27 Degree 46 minutes 27.81 seconds
	Longitude	74 Degree 22 minutes 45.30 seconds
Consent to Operate valid up to		Valid up to 31.12.2031.
Pollution Control Measure	Dust containment cum suppression system for the equipment	Crushing machines are covered. Water sprinklers are provided at inlet and outlet of crushing machines and vibratory screen
	Construction of wind breaking walls	Wind breaking mech. provided with closed conveyor belt.
	Construction of the metalled roads within the premises	Murom road provided
	Regular cleaning and wetting of the ground within the premises	Flexible pipe provided
	Growing of a green belt along the periphery	Approx. Trees 25 Approx new saplings 150
Compliance status as per CTO		Fugitive emission monitoring was conducted by Rajasthan State Pollution Control Board on 07-08-2023 and Suspended Particulate Matter (SPM) was found within the prescribed limit.

Office of Deputy Conservator of Forest, Churu

Office Contact no. 01562-250938

Email id

Office address: Vaniki Path, Nature Park, Churu

dcf.churu.forest@rajasthan.gov.in, dcf.cur@gmail.com

S.No. DCF/ Survey/ /2023/7337

Date : 28/8/23

Regional Officer
RSPCB Regional Office
Nagaur

Subject -- Correction in Joint Inspection Report of Gopalpura Hills Report submitted vide letter no. S.No/Survey/DCF/2023/6080 dated 18.07.2023 in pursuance of Hon'ble National Green Tribunal (NGT), Principal Bench, order dated 24-05-2023 in the Matter of OA No. 133/2023 Kuldeep Singh Vs State of Rajasthan

Dear Sir/Madam,

A corrigendum is hereby submitted in the previously submitted report mentioned in the Subject. The para mentioned at bullet no 2 in Point 3 (ML No. 01/2020 Village- Dungras Athuna, Tehsil Bisadar) that stated "A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done." should be removed from Point 3 and has to be inserted as bullet no 2 in Point 2 (ML No.- 95/2005 Village- Gopalpura, Tehsil Sujangarh) as it is, that is "A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done."

Rest of the report remains as it was earlier. The undersigned regrets the confusion and inconvenience caused due to above inadvertent error that was only due to human error.

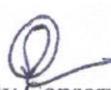

Deputy Conservator of Forest
Churu

S.no. DCF /Survey /2023/ 7338-39

Date : 28/8/23

Copy to

1. CCF, Sikar
2. AME, Churu


Deputy Conservator of Forest
Churu

ANNEXURE - 4**Office of Deputy Conservator of Forest, Churu**

Office Contact no. 01562-250938
Office address: Vaniki Path, Nature Park, Churu

Email id
def.churu.forest@rajasthan.gov.in, dcf.eur@gmail.com

S.No. /Survey/DCF/2023 /6080

Date : 28-07-2023

Regional Officer
RSPCB Regional Office
Nagaur

Subject - Joint Inspection Report of Gopalpura Hills in pursuance of Hon'ble National Green Tribunal (NGT), Principal Bench, order dated 24-05-2023 in the Matter of OA No. 133/2023 Kuldeep Singh Vs State of Rajasthan

Dear Sir/Madam,

In compliance of the Hon'ble National Green Tribunal (NGT) Principal Bench, Delhi order dated 25/04/2023, in the matter of original application No. 133/2023, Kuldeep Singh Vs State of Rajasthan, the committee of following 04 members visited the site on 14/07/2023 to verify the factual position of following mines and examined following issues, as mentioned in the complaint:

1. Illegal mining on Khatedari and govt. land
2. Encroachment and illegal mining on forest land
3. Operating mines without consent from RSPCB
4. Illegal procurement of raw material by stone crusher running by the name and style of M/s Maa Durga Stone Crusher located at Village Chadwas, Tehsil Bidasar, District Churu

Observations related to Forest Department Land near 4 Mines

1. ML No. 31/2007 Village- Gopalpura, Tehsil Sujangarh

- No mining inside forest land adjacent to this lease is going on at present.
- A decade old hillock scarp due to illegal mining is present next to this mining lease, but at present no illegal mining is being done.
- Forest area is partly protected by pucca stone wall and in rest of the area around this lease, 500m wall sanctioned under DMFT fund will be constructed in next few months.
- Safety zone of 25m from forest boundary is maintained. Green belt is not developed around this mining lease area and nearby crusher, while ample space is present for development of green belt here.

2. MI. No.- 95/2005 Village- Gopalpura, Tehsil Sujangarh

- No mining inside forest land adjacent to this lease is going on at present & pucca wall is present on forest boundary.
- Boundary wall is not present contiguous to this mining lease. Although there is no mining in forest land now in absence of boundary wall on forest boundary, possibility of mining in safety zone in future may not be denied. has been done till forest boundary wall.
- Green belt is not developed around this mining lease area and nearby crusher while ample space is present for development of green belt here.

3. MI. No. 01/2020 Village- Dungras Athuna, Tehsil Bidasar

- No mining inside forest land adjacent to this lease is going on at present and nearest forest boundary is approx 30m away from mining lease boundary.
- A decade old hillock scarp due to illegal mining is present next to this mining lease. but at present no illegal mining is being done.
- Forest area is not protected by pucca stone wall & possibility of illegal mining in future may not be ruled out without boundary wall of forest area and in rest of the area around this lease.
- Safety zone of 25m from forest boundary is maintained
- Green belt is being developed around this mining lease border and plants are being planted now.

4. MI. No.- 39/2013 Village- Dungras Athuna, Tehsil Bidasar

- No mining inside forest land adjacent to this lease is going on at present but lease
- Forest area is contiguous with lease boundary & partly protected by pucca stone wall
- Safety zone of 25m from forest boundary is maintained for now but possibility of illegal mining in future may not be ruled out as there have been attempts to overstep lease boundary and in rest of the area around this lease.
- Green belt is not developed around this mining lease area but a land is taken by lease owner and there green belt is being developed.

It may be humbly submitted that mineral is also available in the hills of Gopalpura that are lying in Forest area and the leases are all adjoining forest boundary. Due to shortage of staff & other factors, a handful of forest frontline staff may not be able to protect remaining hills from illegal mining in future, in absence of boundary wall.

It may be placed on record for the sake of conservation of area in future that around 4500m pucca boundary wall can only secure the forest from possibility of any illegal mining in future.


Mrs Savita, IFS
Deputy Conservator of Forest
Churu

S.no. /Survey/DCF/2023 / 6082

Date : 18-07-2023

Copy to

1. District Collector, Churu


Mrs Savita, IFS
Deputy Conservator of Forest
Churu

कार्यालय उप वन परिक्षेत्र पूरु

क्रमांक - एफ (1) सर्वे/395/957

दिनांक 16-2-26

[Handwritten signature]

निमित्त - उपनि अभियन्ता,
रकन एवं भू-विज्ञान विभाग
बीकानेर।

विषय:- आवेदन पत्र वास्ते [विभिन्न स्टेशन के लिए]
निकट ग्राम गोपालपुरा तहसील सुजानगर
जिला पूरु में आवेदन शीर्षक मनोहर कंवर

प्रसंग:- आपका पत्रांक: खअ/बीमा/अस/एम.एम.एल.
95/05/7 दि. 6-1-06

उपरोक्त विषयान्तर्गत प्रसंगिक पत्र के क्रम में
लेख है कि ग्राम गोपालपुरा के [ख. नं. 636 में आवेदन
क्षेत्र एम.एम.एल. 95/05 क्षेत्रीय वन अधिकारी सुजानगर
द्वारा से प्राप्त रिपोर्ट एवं माफा सर्वे रिपोर्ट अनुसार वनक्षेत्र
से बाहर है। उक्त आवेदन क्षेत्र वन सीमा से न्यूनतम 70 मीटर
दूरी पर है। अतः आवेदन पत्र अस्वीकृत है।

भवदीय,
[Signature]

7.3

5957
नया

स्थान: ग्राम गौपालपुर के खसरा नं. 636
दिनांक: 6/7/2017

आज दिनांक 6.7.2017 को ग्राम गौपालपुर के खसरा नं. 636 में आर्केडिज स्वर्णिज स्टोर के लार्जर एम. एम. प्लॉट नं. 31/2007 द्वारा श्री कुलदीप सिंह के स्वर्णिज अनापत्ति के संबंध में मांक पर खसरा एवं वन विभाग के निमित्तितो जांचिवादी उपस्थित हुए।

- ① आर्केडिज उसाद देवा क्षेत्रीय वन प्राधिकारी मुजफ्फर (वन विभाग)
- ② श्री मोहन माऊ वन अधिकार एम्मा गौपालपुर (वन विभाग)
- ③ श्री दीपक सिंह जेरा स्वर्णिज स्वर्णिज क्षेत्रीय अनापत्ति आर्केडिज क्षेत्र का सीमांकन विवरण निम्नानुसार है
 $(74^{\circ} 22' 36.7'' 27^{\circ} 44' 20.2'')$

JFRP	X	44°	130m			
X	A	328°	882.5m	74° 22' 22.76	27° 44' 47.5(A)	
A	B	340°	60 m	74° 22' 22''	27° 44' 49.33(B)	
B	C	70°	166.66m	74° 22' 27.91	27° 44' 51.21(C)	
C	D	160°	60.00m	74° 22' 28.47	27° 44' 49.38(D)	
D	A	250°	166.66m			

CC (निर्देश)

उक्त सीमांकन विवरण अनुसार मांक पर चूक किया जाना व फिलर ABCD को मांक पर काया किया जाना फिलर B की लिमिटर वन सीमा की नरक जारी है तथा वन सीमा से 40 मीटर दूर है। उक्त फिलर B को मांक पर लगेवादी पत्रा मुकाम बनवाया जाता। शेष फिलर वन सीमा से 100 मीटर से अधिक दूरी पर है वहाँ पर भी मुकाम बनवाए गए। मांक पर मांक रिपोर्ट बनाए गए उपस्थित रहनकार किए।

ग्राम
शब्द
2 पर
पसिंह

(Suryabir Singh) de.
रजि. नं. 698
(पार्टी अनापत्ति) खसरा नं. 636

दिनांक 7/7/17
अनापत्ति



राजस्थान-सरकार
GOVT OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

E-mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चूरु/अवैध/2023-24/513

दिनांक:-14-08-2023

प्रेषित:-

श्री कुलदीप सिंह पुत्र श्री करणी सिंह राठौड़,
निवासी ग्राम गोपालपुरा तहसील सुजानगढ़ जिला चूरु (राज.)। पिन 331503

विषय:-खनन पट्टा एम.एल. 31/2007 व 95/2005 निकट ग्राम गोपालपुरा तहसील सुजानगढ़ जिला चूरु में स्वीकृत खनन क्षेत्र से बाहर किये गये अवैध खनन के संबंध में पुराना खनन होने के संबंध में साक्ष्य/सबूत प्रस्तुत करने बाबत।

प्रसंग:- इस कार्यालय के नोटिस क्रमांक 348 दिनांक 30.01.2022 के संदर्भ में आप द्वारा प्रस्तुत जवाबी पत्र दिनांक 12.01.2023

महोदय,

उपरोक्त विषयान्तर्गत प्रासांगिक आपके जवाबी पत्र के संदर्भ में लेख है कि आप द्वारा जवाबी पत्र में लिखा है कि मेरे पक्ष में स्वीकृत खननपट्टा एमएल 31/2007 व 95/2005 क्षेत्र के बाहर आस पास स्वयं की खातेदारी भूमि में खननपट्टों की स्वीकृति के पश्चात् किसी भी प्रकार का अवैध खनन नहीं हुआ है तथा जो गढ़/खनन पिट इन खननपट्टों के आस पास में दर्शित हो रहे हैं वह काफी साल पुराने हैं इसका कारण ये है कि ग्राम गोपालपुरा वासियों द्वारा अपनो घरों के निर्माण कार्य हेतु जो पत्थर काम में लिया जाता था वह पत्थर यहीं इसी स्थान से निकालकर ले जाते थे। व ग्राम के आस पास कुआ,तालाब, बावड़ी के निर्माण हेतु भी पत्थर का उपयोग यहीं से ले जाकर किया गया था। श्रीमान् जी मेरे दादाजी स्व. मेघसिंह जी राठौड़ ग्राम गोपालपुरा के जागिरदार थे ओर हमारी भूमि ग्राम ओर पहाड़ी के नजदीक होने के कारण ग्राम वासियों की बसावट हेतु पत्थर यही से ले जाते थे। वर्तमान में डूंगर बालाजी की पहाड़ी में भी इस प्रकार के खनन के चिन्ह मौजूद हैं जो कि बहुत वर्ष पहले से है अतः आप द्वारा प्राप्त अवैध खनन शिकायत को अमान्य किये जाने का अनुरोध किया गया है।

आप द्वारा प्रस्तुत जवाबी पत्र में आपके स्वीकृत खननपट्टे के बाहर किये गये खनन पुराना खनन होने के संबंध में कार्यालय में उपलब्ध इस क्षेत्र से संबंधित रिकॉर्डस का अवलोकन किया गया तथा वर्ष 2013-14 में यह नया कार्यालय स्थापित होने के कारण 2013-14 से पूर्व जिला चूरु खनि अभियन्ता बीकानेर कार्यालय के क्षेत्राधिकार में आने के कारण खनि अभियन्ता कार्यालय बीकानेर में भी इस संबंध में जानकारी की गई तो पाया की आपके स्वीकृत खननपट्टों के आस पास में पूर्व में वर्ष 2007 में अन्य खननपट्टे एमएल 28/2007, 42/2007 व 43/2007 श्री प्रद्युमनसिंह राठौड़ निवासी गोपालपुरा, अरुण सिंह जाट निवासी सीकर व विक्रम सिंह निवासी झुन्झुनू के द्वारा आवेदन किये हुए पाये गये परन्तु उक्त खननपट्टों का आवंटन/एग्रीमेन्ट संबंधी कोई दस्तावेज नहीं मिले हैं जिससे यह साबित हो कि यहां पर पूर्व में स्वीकृत खननपट्टों में खनन कार्य किया गया हो। इसी प्रकार आपके स्वीकृत क्षेत्र के बाहर किये गये खनन पुराना होने के भी कोई सबूत/साक्ष्य नहीं मिले हैं। अतः आपको जरिये नोटिस सूचित किया जाता है कि आप द्वारा प्रस्तुत जवाब के संदर्भ में आपकी स्वीकृत लीज के बाहर किये गये खनन पहले का पुराना किया हुआ होने के बारे में ठोस सबूत/साक्ष्य या कोई भी ऐसे दस्तावेज जिससे पुराना खनन होना तथा यह अवैध खनन आप द्वारा न किया जाना साबित (Proof) हो इस कार्यालय में नोटिस प्राप्ति के तीस दिवस में पेश कर देवें अन्यथा आपके द्वारा स्वीकृत क्षेत्र से बाहर किये गये खनन से निर्गमित खनिज को जिसका विवरण संलग्न नक्शा अनुसार निम्नानुसार है :-

पिट न0 1 = 53,842 मेट्रिक टन ओवरबर्डन।

पिट न0 2 = 45,586 मेट्रिक टन मेसेनरी स्टोन।

पिट न0 3 = 1,82,332 मेट्रिक टन मेसेनरी स्टोन।

पिट न0 4 = 31,390 मेट्रिक टन मेसेनरी स्टोन।

पिट न0 5 = 81,582 मेट्रिक टन मेसेनरी स्टोन।

कुल = 53,842 मेट्रिक टन ओवरबर्डन व 3,40,890 मेट्रिक टन मेसेनरी स्टोन

उपरोक्तानुसार निर्धारित अवधि में प्रत्युत्तर प्राप्त नहीं होने/ प्रत्युत्तर सन्तोष जनक नहीं होने पर उपरोक्तानुसार निर्गमित खनिज को अवैध खनिज निर्गमित माना जाकर राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के तहत अवैध निर्गमित खनिज की 10 गुणा रॉयल्टी बतौर पेनल्टी वसूल की जायेगी जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी सो सूचित रहें।

संलग्न :- उपरोक्तानुसार नक्शा प्रति एक।

Rev. /
Gang, Singh
पतिनिधि 16/08/2023

14/08/2023
(सोहनलाल गुरु)
सहायक खनि अभियन्ता
खान एवं भू विज्ञान विभाग
चूरु (राज.)

जवाबी-पत्र

सेवामें

श्रीमान सहायक खनि अभियन्ता जी,
खान एवं भू-विज्ञान
चूरु (राज.)

विषय - आपके पत्र क्रमांक सखअ/चूरु/अवैध/2022-23/340 के जवाब हेतु।

महोदयजी,

उपरोक्त विषय में निवेदन है कि ML NO. - 31/2007, 95/2005 निकट ग्राम गोपालपुरा तहसील सुजानगढ़ जिला के संबंध में आपके पत्र क्रमांक संख्या/चूरु/अवैध/2022-23/346 दिनांक 30.12.2022 के संबंध में जवाब इस प्रकार है -

1. महोदय उक्त पत्रांक में बताए गये अवैध खनन स्थल पर हमारे द्वारा किसी प्रकार का अवैध खनन नहीं किया गया है, उक्त स्थान पर काफी पुराने समय में ही गांव वालों द्वारा अपने घरेलु उपभोग के लिए तथा सरकारी योजना अकाल राहत कार्य, नरेगा कार्य, निर्माण कार्य ठेकेदार व ग्राम पंचायत द्वारा ग्रेवल सड़को के निर्माण के लिए मलबा हटवाया गया था, क्योंकि हमारे द्वारा उक्त भूमि में कमी भी खेती नहीं की गई थी तथा ना ही कोई व्यक्ति वहा रखवाली करता था अतः सूनी जगह होने के कारण हर कोई जरूरत के अनुसार खनन कार्य कर लेता था, हमारे द्वारा किसी प्रकार का अवैध खनन कार्य नहीं किया गया है।
2. महोदय आपके पत्रांक में बताए गये अवैध खनन स्थल हमारी खातेदारी भूमि में है तथा ग्राम गोपालपुरा के जागीरदार मेरे दादा जी रहे है अतः कोई भी व्यक्ति जिसको पत्थर की जरूरत होती तो वही से ले जाते थे जो कि आजादी से पहले से ही होता था उक्त खड़डे खनन पट्टे स्वीकृत से पहले से ही है।
3. महोदय मेरे खनन पट्टों के पास पूर्व में भी कई खनन पट्टे (खनन पट्टे संख्या ML NO. - 28/2007, ML NO. - 42/2007, ML NO. - 43/2007) आवेदित/प्रभावी रहे तथा खनन पट्टों के पास की पहाड़ी में भी काफी समय पहले खनन पट्टे चलते थे जो कि बाद में वन भूमि घोषित होने के कारण बंद करवा दिये गये है अतः उक्त पट्टेधारियों द्वारा भी हमारी सूनी पड़ी खातेदारी भूमि में जगह-जगह खड़डे कर दिये गये थे, अतः हमारे द्वारा किसी प्रकार की अवैध खनन नहीं किया गया।

अतः श्रीमान से निवेदन है कि उक्त प्रकरण में आप स्वयं जांच कर उक्त नोटिस निरस्त करवाने का श्रम करावें।

CC- 31/07/2007
-20/5
18/01/2023

प्रार्थी

Kuldeep Singh

कुलदीप सिंह राठौड़ पुत्र करणी सिंह राठौड़
18-01-2023

जवाबी-पत्र

सेवामें

श्रीमान सहायक खनि अभियन्ता जी,

खान एवं भू-विज्ञान

चूरु (राज.)

विषय - आपके पत्र कमांक सखअ/चूरु/अवैध/2022-23/348 के जवाब हेतु।

महोदयजी,

नम्र निवेदन है कि मैं कुलदीप सिंह राठौड़ पुत्र श्री करणी सिंह राठौड़ प्रो. एम. एल. नं. 31/2007 व 95/2005, उपरोक्त खनन पट्टों के आस-पास में पट्टों की स्वीकृति के पश्चात किसी भी प्रकार का अवैध खनन नहीं हुआ है जो गड्डे इन खनन पट्टों के पास में दर्शित हो रहे हैं वह काफी साल पुराने हैं इसका कारण ये है कि ग्राम गोपालपुरा वासियों द्वारा अपने घरों के निर्माण कार्य हेतु जो पत्थर काम में लिया जाता था वह पत्थर यहीं से निकालकर ले जाते थे। व गांव के आस-पास कुआ, तालाब, बावडी के निर्माण हेतु भी पत्थर का उपयोग यहीं से ले जा कर किया गया था श्रीमान जी मेरे दादाजी स्व. मेघसिंह राठौड़ गांव-गोपालपुरा के जागीदार थे और हमारी भूमि गांव और पहाडी के नजदिक होने के कारण गांव वासियों की बसावट हेतु पत्थर यहीं से ले जाते थे। वर्तमान में डुगर बालाजी के पहाडी में भी इस प्रकार के खनन के चिन्ह मौजूद हैं जो कि बहुत वर्ष पहले से हैं।

अतः आपसे अनुरोध है कि इस सन्दर्भ में प्राप्त शिकायत को अमान्य किया जाये हमारे द्वारा स्वीकृत खनन पट्टों में नियमानुसार खनन किया जा रहा है

CC - अना. शाख
 सोह
 12/01/2023

प्रार्थी

Kuldeep Singh

कुलदीप सिंह राठौड़ पुत्र करणी सिंह राठौड़



सि.सक



राजस्थान-सरकार
GOVT OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

E-mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चूरु/अवैध/2022-23/348

दिनांक:-30/12/2022

-:कारण बताओ नोटिस:-

प्रेषित:-

श्री कुलदीपसिंह पुत्र श्री करणीसिंहजी राठौड़,
निवासी ग्राम गोपालपुरा तहसील सुजानगढ़ जिला चूरु।

विषय:-खनन पट्टा एम.एल. 31/2007 व 95/2005 स्वीकृत खनन क्षेत्र से बाहर
अवैध करने का कारण बताओ नोटिस।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि श्री कुलदीपसिंह राठौड़ निवासी ग्राम इयारा तहसील सुजानगढ़ जिला चूरु के द्वारा प्राप्त शिकायत पर इस कार्यालय के खनिकार्यदेशक द्वारा आपके पक्ष में स्वीकृत खनन पट्टा एम.एल. नं. 31/2007 व 95/2005 खनिज मैसनरीस्टोन निकट ग्राम गोपालपुरा तहसील सुजानगढ़ जिला चूरु का मौका निरीक्षण दिनांक 27/12/2022 को किये जाने पर पाया गया कि आपके द्वारा अपने स्वीकृत खनन पट्टा क्षेत्र से बाहर खनिज मैसनरीस्टोन का अवैध खनन कर निर्गमन किया गया है।

अतः आपको जरिये नोटिस सूचित किया जाता है कि आप इस संबंध में अपना पक्ष 15 दिवस की अवधि में इस कार्यालय में उपस्थित होकर प्रस्तुत करें, अन्यथा बाद अवधि आपके विरुद्ध आर.एम.एम.सी.आर.-2017 के तहत नियमानुसार कार्यवाही की जावेगी। सो सूचित रहें।

सोहनलाल गुरु
30/12/2022

(सोहनलाल गुरु)
सहायक खनि अभियन्ता
खान एवं भू विज्ञान विभाग
o/c चूरु (राज.)।

राजस्थान सरकार

कार्यालय सहायक खनि अग्निमंत्रा - पुरु

(08)

मौका जांच रिपोर्ट

आज दिनांक - 16/12/2022 को अर्चोहस्ताक्षरकर्ता द्वारा कार्यालय पत्रांक - सखअ/पुरु/अवेध/2022-2023/303-0304 दिनांक - 12/10/2022 की पालना में खनन क्षेत्र गोपालपुरा में परिवारी कुलदीप सिंह राठौड़ निवासी ग्राम - ईयारा तहसील - सुजानगर जिला - पुरु द्वारा अवेध खनन के संबंध में की गई शिकायत की जांच हेतु मौका स्थल पर पहुंचा गया।

मौके पर कार्यालय से प्राप्त शिकायती पत्र व रिकॉर्ड अनुसार श्री कुलदीप सिंह के पक्ष में स्वीकृत खनन पत्रा संख्या - 35A/2005 वाले खनिज चेजा पत्थर निकट ग्राम - गोपालपुरा तहसील - सुजानगर जिला - पुरु के संबंध में की गई शिकायत की बिंदुवार जांच की गई। मौके पर उपस्थित प्रतिनिधि से पूछताछ करने पर स्वयं का नाम - श्री गंगाहिंद राठौड़ निवासी - ग्राम गोपालपुरा व पट्टाधारी का प्रतिनिधि होना बताया गया जिसकी उपस्थिति में खनन पत्रा की जांच की गई। मौके पर कार्यालय से प्राप्त मूल सीमांकन प्रतिवेदन व रिकॉर्ड अनुसार जांच करने पर वक्त निरीक्षण खनन पत्रा में खनन कार्य पूर्णतया बंद मिला तथा खनन के ताजा निशान भी नहीं पाए गये। मौके पर खनन पत्रा क्षेत्र के पास एक अन्य

मौका
स्थ

खनन पत्रा संख्या - 31A/2007 के साथ संयुक्त खनन पत्रा

पिट पाया गया जिसमें बरसाती पानी भरा हुआ गिला।
 मौके पर खनन पट्टा क्षेत्र पर खनन पट्टा संबंधित
 सूचना का बोर्ड तथा खनन पट्टा के लीम स्टम्प
 स्थापित नहीं मिले। मौके पर खनन पट्टा क्षेत्र की
 जांच करने पर स्वीकृत क्षेत्र से बाहर अवैध खनन
 कार्य किया जाया गया, जिसका मौके पर
 GPS-785 व फीता से सर्वे कर DATA संग्रह
 किये गये तथा गणना Autocad software की
 सहायता से कार्यालय में करने का निर्णय लिया
 गया। सर्वे की किये गये सर्वे कार्य की सर्वे
 शीट अलग से तैयार की गई। मौके पर मौजूद
 प्रतिनिधि के प्रश्नोत्तर करने पर बताया गया कि अब
 खनन पट्टा संख्या - 95A/2005 में खनन कार्य
 हेतु राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड की
 सहमति (Consent to operate) समाप्त हो जाने
 के कारण खनन कार्य दिनांक - 30/6/2021 से ही
 बंद किया हुआ।

सालान - सर्वे शीट - 01 - 03
 पिट नं.

महेश कुमार
 मध्य

अर्जुन
 16/12/22
 (अर्जुनराव)
 MAR 11

राजस्थान सरकार ①

कार्यालय सहायक खानि अभियंता - युद्ध

मौका जांच रिपोर्ट

①

आज दिनांक - 17/11/2022 को अर्चोदत्ताशरकरा द्वारा कार्यालय पत्रांक - सखभा-युद्ध/अवेध/2022-2023/303 - 304 दिनांक - 12/10/2022 की पालना में खनन क्षेत्र गोपालपुरा में परिवारी कुलदीप सिंह राठौड़ निवासी ग्राम ईशारा तहसील - सुजानगढ़ जिला - युद्ध द्वारा अवेध खनन के संबंध में की गई शिकायत की जांच हेतु मौका स्थल पर पहुंचा गया।

मौके पर कार्यालय के प्राप्त रिकॉर्ड व शिकायती पत्र अनुसार श्री कुलदीप सिंह के पक्ष में स्वीकृत खनन पट्टा दिनांक - 31/11/2007 वाले खनिज चेजा पत्थर निकट ग्राम - गोपालपुरा तहसील - सुजानगढ़ जिला - युद्ध के संबंध में की गई शिकायत की बिंदुवार जांच की गई। मौके पर उपस्थित व्यक्ति के पृष्ठताछ करने पर पट्टा का नाम - श्री गंगासिंह राठौड़ निवासी - गोपालपुरा तहसील सुजानगढ़ जिला - युद्ध एवं पट्टाधारी का प्रतिनिधि होना बताया गया जिसकी उपस्थिति में खनन पट्टा की जांच की गई। मौके पर कार्यालय के प्राप्त मूल सीमांकन रिपोर्ट के आधार पर खनन पट्टा की जांच करने पर खनन पट्टा में क्षेत्र पर खनन पट्टा से संबंधित सूचना का बोर्ड व सीमा स्तम्भ स्थापित नहीं पाए गये तथा खनन में खनन कार्यचालू किया।

मौके पर जांच करने पर खतम पर्या संख्या-31A/2007 की जांच के पास स्वीकृत क्षेत्र के बाहर अवैध खनन कार्य किया जाना पाया गया, जिलका मौके पर GPS-78s व फीता से सर्वे कार्म कार्य किया जाकर DATA संग्रह किये गये तथा संग्रह किये गये DATA की सर्वे शीट अलग से तैयार कर गणना Auto cad software की सहायता से कार्यालय में करने का निर्णय लिया गया।

* तत्पश्चात शिकायत में वर्णित स्थल अन्य तथ्यों की जांच करने पर शिकायत में बताए गये Coordinates - 27° 44' 40" N, 74° 22' 20" E के स्थान पर एक पुराना खनन पिट बना हुआ है जिलके खनन के राजा निशान नही पाए गये तथा वर्तमान में उक्त खनन पिट में पहुंच का रास्ता भी नही होने के कारण खनन कार्य काफी समय से बंद होना पाया गया। उक्त अवैध खनन पिट स्वतंत्रारी भूमी में होने की जानकारी मिली।

* अन्य Coordinates - 27° 44' 40" N, 74° 22' 14" E के स्थान पर भी काफी पुराना खनन पिट है जिसमें खनन कार्य काफी लम्बे समय से बंद प्रतीत होता है तथा स्वतंत्रारी भूमी में होने की जानकारी प्राप्त हुई।

* Coordinates - 27° 44' 39" N 74° 22' 12" E के स्थान पर एक पुराना खनन खनन पिट वक्त निरीक्षण पाया गया जहां खनन कार्य पूर्णतया बंद मिला तथा खनन के राजा निशान नही पाए गये।

अधी

लिखित

कार्य (3)

लगातार (3)

(12)

मौका स्थिति अनुसार उक्त खण्ड पिट के खण्ड कार्य लम्बे समय के बंद प्रतीत होता है तथा मौके पर प्रकृतिक काले पर उक्त अर्केद्य खण्ड पिट खोले दारी भूमी होना बताया गया जो वन भूमी के लया हुआ है। मौके पर जांच करने पर शिकायत के बगल गप्पे अत्र Coordinates के स्थान पर काफी पुराना अर्केद्य खण्ड कार्य किया हुआ पाया गया जो कि खण्ड पट्टी के सटे दुर ना होकर दूर है तथा वर्तमान के खण्ड कार्य पूर्णतया बंद है।

संलग्न - सर्वे शीट - 04-05
पिट नं.

संज्ञा
17/12/22

(अर्जुनराम)

MF II

मि. अ. अ.
म. अ. अ.
म. अ. अ.

(04)

सर्वे शीट - प्लॉट नं. 01

(13)

MLNO - 31/2007 के B प्लॉट के पास B-C सीमा रेखा पर GPS-785 व फीता से सर्वे कार्य कर खनन पट्टा के B प्लॉट को स्याई मानकर सर्वे शीट तैयार की गई जिसका विवरण इस प्रकार है -
रेफरेंस पोइंट - B प्लॉट के

	Bearing	Distance
B - 1	280°	28 m
B - 2	285°	40 m
B - 3	22°	72 m
B - 4	33°	65 m
B - 5	38°	124 m
B - 6	44°	126 m
B - 7	50°	180 m
B - 8	63°	181 m
B - 9	68°	172 m
B - 10	64°	90 m
B - 11	33°	22 m

उक्त सर्वे अनुसार पाए गये प्लॉट को प्लॉट नं. 01 नाम माना गया।

पिप
महाराष्ट्र

16/12/22
(अजुगराम)
MF II

(05)
सर्वे शीट - प्लॉट नं. 02

(14)

MLNO- 31A/2007 के सीमा स्तम्भ B के पास B-2 सीमा रेखा पर GPS-785 व फीता से सर्वे कर खनन पट्टा के सीमा स्तम्भ 'B' को स्याई मानकर सर्वे शीट तैयार की गई, जिसका विवरण इस प्रकार है-

रेफरेंस पॉइंट B से-	Bearing	Distance
B - 01	280°	28 m
B - 02	330°	22 m
B - 03	64°	90 m
B - 04	70°	105 m

उक्त सर्वे अनुसार पार गेज प्लॉट को अवेकलन प्लॉट प्लॉट नं. 02 माना गया।

महेश
MR II

अर्जुन
16/12/22
(अर्जुनराम)
MR II

सर्वे शीट - पिट 03

(15)

M2 No- 31A/2007 व M2 No- 95A/2005 के पास
 पार गले खनन पिट का GPS-785 व फीता से सर्वे
 कर खनन पट्टा सैख्या - 31A/2007 के सीमा-लम्ब
 'B' को स्याई मानकर सर्वे शीट तैयार की गई,
 जिसका विवरण इस प्रकार है -

बेयरिंग पोंडि B से - 01	Bearing	Distance
	260°	28 m
B - 02	191°	34 m
B - 03	184°	50 m
B - 04	172°	80 m
B - 05	167°	86 m
B - 06	148°	110 m
B - 07	138°	140 m
B - 08	110°	91 m
B - 09	160°	60 m

उक्त सर्वे अनुसार पार गले खनन पिट को अर्ध
 खनन पिट सैख्या - 03 माना गया।

महेश
 16/12/22
 (अर्जुनराज)
 MF II

महेश
 16/12/22
 (अर्जुनराज)
 MF II

सर्वे शीट - पिट - 04

(16)

ML No - 31A/2007 व ML No - 95A/2005 के पास
पाए गये खनन पिट जो कि दोगे खनन पिटों के दूर
हैं परन्तु उक्त खनन पिट में जाने का पुराना
रास्ता ML No - 31A/2007 में ले होकर गुजरता है
अतः ML No - 31A/2007 के 'B' सीमा स्टम्भ को
स्थायी मानकर सर्वे शीट तैयार की गई जिसका
विवरण इस प्रकार है -

रेफरेंस पॉइंट -

'B' से - 01

Bearing

Distance

172°

80 m

- 02

184°

121 m

- 03

179°

136 m

- 04

180°

152 m

- 05

185°

161 m

- 06

184°

190 m

- 07

177°

194 m

- 08

174°

187 m

- 09

168°

182 m

- 10

162°

163 m

- 11

161°

148 m

- 12

176°

139 m

- 13

170°

131 m

- 14

178°

112 m

- 15

167°

86 m

उक्त सर्वे अनुसार पाए गये खनन पिट को अर्द्ध खनन पिट
सिद्धा - 04 माना गया।

दिनांक: 27/11/22 म.प. 93

सर्वे शीट - प्लॉट नं. - 05

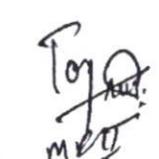
(17)

M2 No - 95/05 के 'A' सीमा क्षेत्र के पास पास गये खनन प्लॉट का GPS-785 व फीता से सर्वे कर खनन प्लॉट नं. - 95/05 के सीमा क्षेत्र 'A' को स्याई मानकर सर्वे शीट तैयार की गई, जिसका विवरण इस प्रकार है -

बेयरिंग पॉइंट

Bearing	Distance
'A' से - 01	340° 18m
A — 02	277° 53m
A — 03	234° 31m
A — 04	196° 24m
A — 05	173° 38m
A — 06	114° 61m
A — 07	96° 90m
A — 08	70° 55m

उक्त सर्वे अनुसार पाए गये अवैध खनन प्लॉट को अवैध खनन प्लॉट नं. - 05 माना गया।


 म.प.प.
 अर्जुन राम
 17/12/22
 (अर्जुनराम)
 M.F. #

राजस्थान सरकार

①

कार्यालय सहायक जमीन अभियंता - पुरु

मौका पंचनामा

आज दिनांक - 27/12/2022 को अधोहस्ताक्षरकर्ता द्वारा परिवारी कुलदीप सिंह राठौड़ द्वारा प्राप्त शिकाना की जांच के क्रम में श्री कुलदीप सिंह राठौड़ के पक्ष में स्वीकृत खनन पट्टा संख्या - 31A/2007 व 95A/2005 वाले खनिज-चेजा प्लॉट क्षेत्र - 1.00 हेक्टर (एलेक) निकट ग्राम - गीपालपुरा तहसील - सुजानगर जिला - पुरु का सर्वे कार्य दिनांक - 16/12/2022 व 17/12/2022 अनुसार लिए गये डांडो व सर्वे शीट अनुसार कार्यालय में मानचित्रकार के साथ AutoCAD Software की सहायता से खनन पिट की गणना की गई। GPS-785 व फीता से लिए गये DADA के आधार पर AutoCAD Software पर Plotting करने पर पर्यवेक्षारी द्वारा M2No-31A/2007 व 95/2005 के संयुक्त पिट के बाहर अवैध खनन कार्य किया जाना पाया गया, जिसे पांच खनन पिटों में बांटेकर AutoCAD की सहायता से क्षेत्रफल निकाला गया जिसका विवरण इस प्रकार है -

पिट संख्या - 01 यह पिट M2No-31A/2007 की B-C सीमा रेखा पर 'B' पिलर के पास है जिसका क्षेत्रफल = 7669.78 Sq meter पाया गया P-7.0

CC-सहा. शाखा

27/12/2022

पिट संख्या २७ की औसत गहराई लगभग तीन मीटर है तथा अतः खनन पिट के मोटा स्थिति अनुसार overburden हटाया गया है जिसकी मात्रा =

$$7669.78 \text{ m}^2 \times 3 \text{ m} = 23009.34 \text{ m}^3 \times 2.6$$

$$= 59824.284 \text{ MT} \text{ तथा रिकवरी} - 90\% \text{ होगे}$$

$$\text{कुल मात्रा} = 59824.284 - 5982.4284 (10\%)$$

$$= 53841.8556 \text{ MT overburden हटाया}$$

जाया गया।

* पिट संख्या - 02 - यह अर्धचंद्र खनन पिट M.L.No-31/1/2007 के B पिलर के पास B-C सीमा रेखा पर पाया गया जिसका AutoCAD के निकाला गया क्षेत्रफल = 1771.00 m^2

$$\text{औसत गहराई लगभग} = \frac{8+9+12+15}{4} = 11 \text{ m}$$

$$\text{अतः आयतन} = 1771.00 \text{ m}^2 \times 11 \text{ m} = 19481 \text{ m}^3$$

$$\text{मार्शिंग प्लान अनुसार specific gravity} = 2.6$$

$$= 19481 \text{ m}^3 \times 2.6 = 50650.6 \text{ MT}$$

$$\text{मार्शिंग प्लान अनुसार खनिज की रिकवरी} = 90\%$$

$$\text{अतः निकाले गये खनिज की मात्रा} =$$

$$= 50650.60 \text{ MT} - 5065.06 (10\%) = 45585.54 \text{ MT}$$

अतः अर्धचंद्र खनन पिट संख्या - 02 में से पर्याप्तारी

द्वारा कुल लगभग - 45585.54 MT खनिज

पेजा पत्थर का खनन कर निर्गत किया जाया

जाया गया।

अथ

अथ अथ (3)

लगातार

(3)

3. अर्धचंद्र खनन पिट लेब्ला - 03 यह खनन पिट ML No - 31A/2007 व 95A/2005 के पास स्थित है जो कि ML No - 31A/2007 की A-B सीमा रेखा व ML No - 95A/2005 की A-B सीमा रेखा के पास स्थित है जिसका Autocad से निकाला गया क्षेत्रफल =

$$= 5194.65 \text{ Sq m}$$

तथा गहराई औसतन लगभग = 18 मीटर जिसमें दो लगभग तीन मीटर overburden तथा शेष - 15 मीटर में खनिज चेट्टा पत्थर का खनन किया जाना प्राप्त गया अतः अर्धचंद्र खनन पिट का आयतन = $5194.65 \text{ Sqm} \times 15 \text{ m} = 77919.75 \text{ m}^3$

माइनिंग प्लान अनुसार खनिज की specific gravity = 2.6 अतः मात्रा = $77919.75 \times 2.6 = 202591.35 \text{ mt}$

माइनिंग प्लान अनुसार खनिज की रिकवरी = 90%.

अतः निकाले गये खनिज चेट्टा पत्थर की कुल मात्रा = $202591.35 - 20259.135(10\%) = 182332.215$

अतः पट्टाधारी द्वारा अर्धचंद्र खनन पिट लेब्ला - 03 से 182332.215 mt कुल - 182332.215 mt खनिज चेट्टा पत्थर का स्वीकृत क्षेत्र के बाहर अर्धचंद्र खनन कर निर्गमन किया जाना प्राप्त गया

4. अर्धचंद्र खनन पिट लेब्ला - 04 यह खनन पिट ML No - 31A/2007 व 95A/2005 से थोड़ा दूर दक्षिण पश्चिम दिशा में प्राप्त गया जिसके पडुचने

अर्धचंद्र खनन पिट

का सल्लाह MLN-31A/2007 में है दोसरे गुजराने
जिसका AutoCAD की सहायता से निकाला गया
क्षेत्रफल = 3353.66 Sq m पाया गया तथा गहराई
औसतन = लगभग 0.7 मीटर पाई गई जिसमें है
लगभग - 0.3 मीटर over burden तथा शेष 0.4 मीटर
में खनिज चैना पत्थर का खनन किया जाना पाना गया।

$$\text{अतः आयतन} = 3353.66 \text{ m}^2 \times 0.4 \text{ m} = 13414.64 \text{ m}^3$$

माइनिंग प्लान अनुसार खनिज की specific gravity = 2.6

$$\text{अतः मात्रा} = 13414.64 \times 2.6 = 34878.064 \text{ mT}$$

माइनिंग प्लान अनुसार खनिज की रिकवरी = 90%

$$\text{अतः निकाले गये खनिज की मात्रा} = 34878.064 \text{ mT}$$

$$- 34878.064 (10\%) = 31390.2576 \text{ mT}$$

अतः पर्याचारी द्वारा खनन स्वीकृत खनन पर्या
क्षेत्र से बाहर लगभग - 31390.2576 टन खनिज
चैना पत्थर का अर्बेय खनन कर निर्गमन किया
जाना पिट न. 04 में पाया गया।

5. अर्बेय खनन पिट लंबाई - 05 मीटर अर्बेय खनन

पिट MLN-95A/2005 के A पिट के पास

स्थित है जिसका AutoCAD की सहायता से

निकाला गया क्षेत्रफल = 4358.00 Sq meter

तथा गहराई लगभग = 1.1 मीटर जिसमें है 0.3 मीटर

overburden तथा शेष 0.8 मीटर खनिज चैना

पत्थर का खनन किया जाना पाना गया

लगातार - 05

(5)

अवैद्य खनन पिट सैब्ला - 05 का आयतन =
 $4358.00 \text{ m}^3 \times 8 = 34864 \text{ m}^3$ तथा माईनिंग
 प्लान अनुसार खनिज की specific gravity = 2.6
 अतः मात्रा = $34864 \text{ m}^3 \times 2.6 = 90646.40 \text{ MT}$ तथा
 माईनिंग प्लान अनुसार खनिज की रिकवरी = 90%
 अतः निकाले गये खनिज की मात्रा = $90646.40 -$
 $- 9064.640 (10\%) = 81581.76 \text{ MT}$

अतः पट्टाधारी द्वारा अवैद्य खनन पिट सैब्ला - 05 में
 से खनिज-चेजा पत्थर - 81581.76 MT का अवैद्य
 खनन कर निर्गमन किया जाना जाना गया।

खनन पट्टा सैब्ला - 31A/2007 व 95A/2005 के
 पट्टाधारी - श्री कुलदीप सिंह रावत द्वारा स्वीकृत
 खनन पट्टा क्षेत्र के बाहर कुल पांच अवैद्य खनन
 पिट में खनन कार्य किया जाना जाना गया जिनमें से
 पिट सैब्ला-01 की गहराई-लगभग 03 मीटर है तथा
 overburden हटाया गया है तथा शेष चार अवैद्य
 खनन पिट में खनिज-चेजा पत्थर का अवैद्य खनन
 किया जाना जाना जिसकी कुल मात्रा = पिट सैब्ला 02
 से - 05 तक = $\frac{45585.54}{10\%} \text{ MT} + 182332.215 \text{ MT} +$
 $31390.2576 \text{ MT} + 81581.76 \text{ MT} = \frac{3,40,889.7726 \text{ MT}}{10\%} + 832.6 \text{ MT}$

इस प्रकार MLN0 - 31A/2007 व 95A/2005 के पट्टाधारी

अर्थात्

P.T.O.

⑥ द्वारा स्वीकृत क्षेत्र के बाह्य अर्ध खनन पिट जेल्मा 02 से 05 तक कुल = $\frac{3,40,889.7726 \text{ MT}}{100}$ टन खनिज चेतना पत्थर का अर्ध खनन कर निर्गमन किया जाना जाना गाना ।

मौका पंचनामा वाले आग्रिम कार्रवाही शीपान की सेवा में प्रेषित है।

संलग्न

- 1 मौका रिपोर्ट दि. - 16/12/22 व 17/12/22
- 2 सर्वे शीट - पिट जेल्मा - 01 - 05
- 3 AutoCAD पर बनाया गया नक्शा

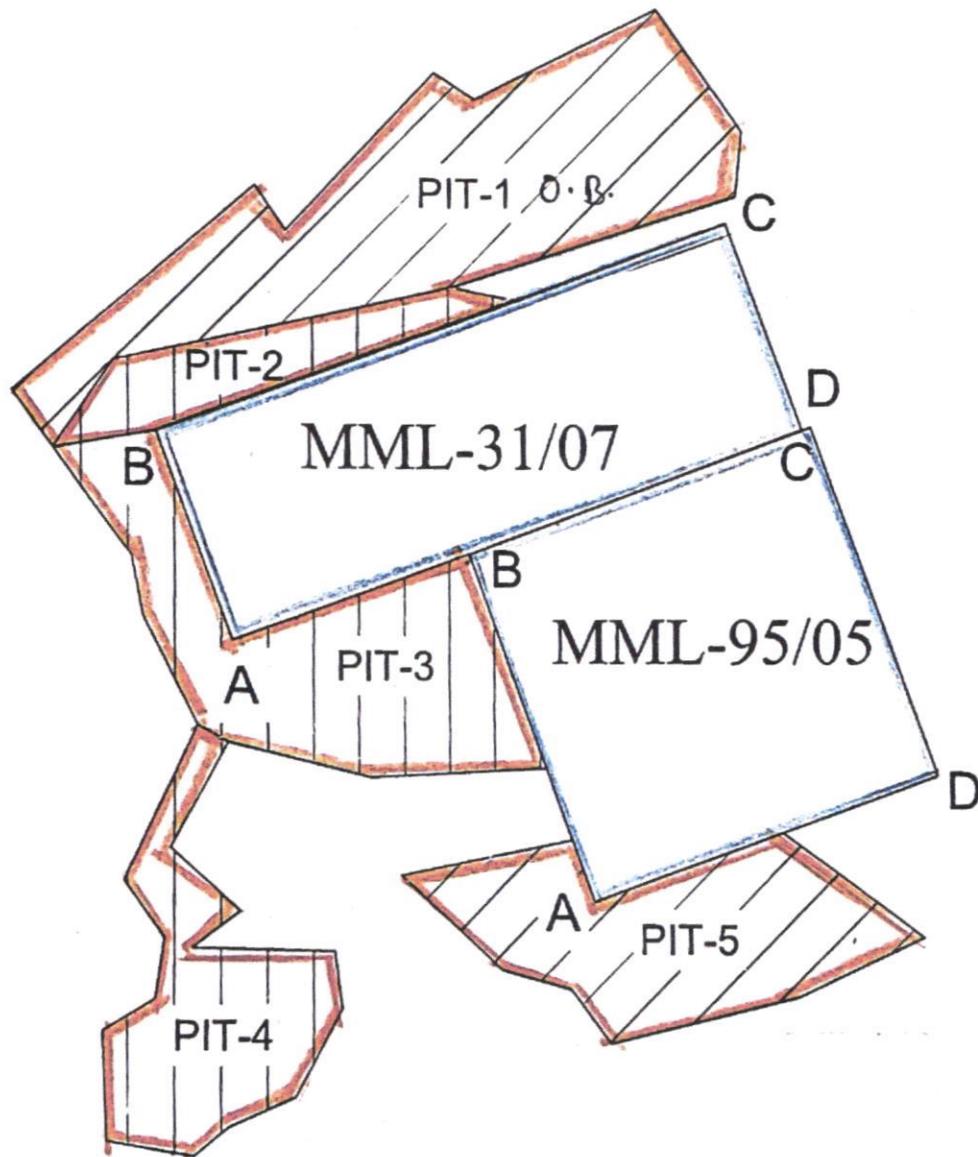
अनुमति
21/12/22
(अर्जुन राव)
MR II

अनुमति
MR II
सि. ए. ए.

7

SKETCH SHOWING OF ML 95/ 2005 & 31/ 2007 MINING AREA WITH ILLEGAL MINING PIT

NOT TO SCALE



ILLEGAL MINING PIT-1 (7669.78 SQ. MTR.) - O.B.
 PIT-2 (1771.00 SQ. MTR.)
 PIT-3 (5194.65 SQ. MTR.)
 PIT-4 (3353.66 SQ. MTR.)
 PIT-5 (4358.00 SQ. MTR.)



ML 95/ 2005 & 31/ 2007 MINING AREA

Tony
MF II

27/12/22
MF II

म. वि. कार्य 3

वन विभाग, राजस्थान

अपराध की प्रारम्भिक सूचना

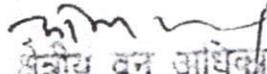
द्वितीय प्रति

37

पुस्तक क्रमांक

पृष्ठ क्रमांक

1. तारीख रिपोर्ट ³⁶⁷ 15/10/2022
2. दोषी का नाम, जाति एवं निवास स्थान गंगाहि/
देवीहि गाँव 2 जयपुर जिला गोपालपुरा जयपुर
3. अपराध का विवरण कैद खनन 3 जल
4. घटना का स्थान वन क्षेत्र गोपालपुरा
5. दिनांक अपराध करने का 15/10/2022
6. विवरण पैदावार जंगल की जो पकड़ी गई व जो कार्य-
वाही की गई निष्काशन कार्यवाही की गई
7. किसकी सुपुदंगी में रखा गया रात रक्षक
8. नाम साक्षी 1. श्री विरेडहि वरु
2. श्री एमिरा विरेडहि वरु


 क्षेत्रीय वन अधिकारी
 हस्ताक्षर रिपोर्ट कुनिन्दा
 जयपुर

रिपोर्ट कुनिन्दा को सूचना मिलने के 24 घण्टे के अन्दर
 यह सूचना रवाजा करनी चाहिये।

म. वि. फार्म 3

वन विभाग, राजस्थान

अपराध की प्रारम्भिक सूचना

द्वितीय प्रति 38

पुस्तक क्रमांक 367 पृष्ठ क्रमांक

1. तारीख रिपोर्ट 15/10/2022
2. दोषी का नाम, जाति एवं निवास स्थान शुजीत सिंह
1 पु. वि. लिट राजपुरा गा. गोपालपुरा (गा. 1946)
3. अपराध का विवरण कैद में जनत करना
4. घटना का स्थान बन होगा गोपालपुरा
5. दिनांक अपराध करने का 15/10/2022
6. विवरण पैदावार जंगल की जो पकड़ी गई व जो कार्य-
वाही की गई निम्नानुसार कार्यवाही की गई
7. किसकी सुपुर्दगी में रखा गया राज लक्ष्मी
8. नाम साक्षी 1. श्री विठेड सिंह फार.
2. श्री शक्ति सिंह फार.

श्रीम
क्षेत्रीय वन अधिकारी
हस्ताक्षर रिपोर्ट कुनिन्दा

रिपोर्ट कुनिन्दा को सूचना मिलने के 24 घण्टे के अन्दर
यह सूचना खाना करनी चाहिये।

म. वि. फार्म 3

वन विभाग, राजस्थान

अपराध की प्रारम्भिक सूचना

द्वितीय प्रति 39

पुस्तक क्रमांक 367 पृष्ठ क्रमांक

1. तारीख रिपोर्ट 17/10/2022

2. दोषी का नाम, जाति एवं निवास स्थान

योगेश्वर सिंह व. रघुवीर सिंह लाठ रतनगढ़

3. अपराध का विवरण नमूदा अतत कला

4. घटना का स्थान वन दौंग न्यक न्याउवा

5. दिनांक अपराध करने का 17/10/2022

6. विवरण पैदावार जंगल की जो पकड़ी गई व जो कार्य-
वाही की गई निजातुलाट बापवाही बी.जी

7. किसकी सुपुर्दगी में रखा गया राक रघुवीर

8. नाम साक्षी. 1. रामेश्वर प्रियतोरि प.रा.
2. विठ्ठल सिंह बरत.

क्षेत्रीय वन अधिकारी

सुजासगठकामु. छापेव कुनिन्दा

रिपोर्ट कुनिन्दा को सूचना मिलने के 24 घण्टे के अन्दर
यह सूचना खाना करनी चाहिये।

रा. मु. उ.

प्रत 1

वन विभाग (फार्म आमदनी) नं. 1 (क)

वन विभाग, राजस्थान 1

डिविजन

(ताके पर रहने की)

बुक नं.

पेज नं.

सदर नं.

14

सं. 206

नाका नं.

मियाद

से

बक

नाम नाका

नाम रेंज सुजानगढ

नाम जंगल जहां से पैदावार लाई जावे

FERM No 367/39

पैदावार कहां जावेगी

17/10/22

मियाद

नाम खरीददार

श्री जीश्वर सिंह खोखरी

सकून समय पता

सुजानगढ

मार्फत

(स्थान)

किस्म पैदावार

खजाना

तादाद

एक

मरह

जालि 3/31-
131407

तादाद महसूल

17/10/22

रकम इस्वीतहवाएदपासे

31000/-

साथिक

हल

मी मान

ह इजराय कुानन्दा

ह व्यापारी

क्षेत्रीय वन अधिकारी

सुजानगढ मु.छापर

रा. मु. उ.

प्रत 1

वन विभाग (फार्म आमदनी) नं. 1 (क)

वन विभाग, राजस्थान

3

डिविजन दुध

(नाकें पर रहने की)

बुक नं.

पेज नं.

सदर नं.

नं. 206

हाका नं.

14

मियाद

से

बक

नाम नाका

नाम रेंज

रुजानगठ

नाम जंगल जहां से पैदावार लाई जावे

FIR No 367/30

पैदावार कहां जावेगी

15/10/22

मियाद

नाम खरीददार सुरजीत सिंह / दुर्गा सिंह राजपुर

सकून समय पता हाठ गोपालपुरा

मार्फत

त्यम

किस्म पैदावार

रुजाना

तादाद

रु

शरह

गणिते 30 Mo.

तादाद महसुस 8400 रु/वर्ष

566102

रकम

अंका में

31000/

17/10/22

शास्त्रिक

दाल

31000

मी गान

ह इजराय मुनिव्दा

होम

ह व्यापारी

क्षेत्रीय वन अधिकारी

सु.छापर

रा. सु. उ.

प्रत 2

वन विभाग (कार्म आमदनी) नं. 1 (क)

वन विभाग, राजस्थान

डिविजन

पुरु

(सदर से खेवने की)

बुक नं.

पेज. नं.

सदर नं.

सं. 206

नाका नं.

14

मिमाद से तक

नाम नाका

नाम रन्ज सुजाणगढ

नाम जंगल जहां से बंदाबार लाई जावे FIR No. 367/37

बंदाबार कहां जावेगी

15/10/22

मिमाद

नाम खरीददार सुजाणगढ देवी सिंह राजपुर

सकून समय पता साठ जोपालपुरा सुजाणगढ

मार्फत खय

किस्म बंदाबार एवजाण

तादाद एक जति DD No. 566101

तादाद महसुल 4000 रुपये 17/10/22

रकम अको में 31000/-

साविक हाल 31000 मो जान

ह इजराय कुनिन्दा

ह. व्यापारी [Signature] वन अधिकारी

सुजाणगढ मु.षापर



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

1st Floor, Sahkari Bhumi Vikas Bank, College Road, Opposite

Police Line, District- Nagaur 341001

email : rospcb.nagaur@gmail.com

REGISTERED POST/E-MAIL

No. RPCB/RO NGR/CHM-153/ 1002

Date:- 14th July 2023

Kuldeep Singh (ML No. 95/2005),
Village - Gopalpura
Tehsil- Sujangarh & District- Churu (Raj.)

SHOW CAUSE NOTICE

Sub: Show Cause Notice for intended directions for closure under Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Joint inspection dated 14/07/2023
2. NGT OA 133/2023 order dated 24/05/2023

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') as the case may be, for violation of various provisions hereinafter shown: -

1. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of Air pollution.
3. And whereas, the management is operating industrial unit/mine in the name & style of **Kuldeep Singh (ML No. 95/2005), Village- Gopalpura, Tehsil- Sujangarh & District- Churu (Raj.)** and causes Air Pollution.
4. And whereas, Unit had obtained CTO for the mining of Stone Ballast 40000 TPA which was valid till 30/06/2021.
5. And whereas unit was jointly inspected in compliance to NGT OA 133/2023 and following deficiencies were observed:
 - i) Adequate plantation was not observed.
6. And whereas, the unit has also failed to comply with the consent conditions & the provisions of the Air Act.
7. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) Directions for closure of the mine

In view of above, this show cause notice is issued, as to why the actions mentioned above may not be taken under Air Act. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, within 15 days of



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Police Line, District- Nagaur 341001

email : rorpcb.nagaur@gmail.com

REGISTERED POST/E-MAIL

issuance of this letter i.e. by 29/07/2023, to this office, failing to which direction under Air Act shall be confirmed without any further notice.

Yours sincerely

Savita
(Savita)

r/c Regional Officer

Savita

o/c Regional Officer

Copy to: Master file



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD

1st Floor, Sahkari Bhumi Vikas Bank, College Road, Opposite
Police Line, District- Nagaur 341001

email : roipcb.nagaur@gmail.com

REGISTERED POST/E-MAIL

No. RPCB/RO NGR/CHM-309/ 1001

Date:- 14th July 2023

Kuldeep Singh (ML No. 31/2007),
Village - Gopalpura
Tehsil- Sujangarh & District- Churu (Raj.)

SHOW CAUSE NOTICE

Sub: Show Cause Notice for intended directions for closure under Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Joint inspection dated 14/07/2023
2. NGT OA 133/2023 order dated 24/05/2023

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') as the case may be, for violation of various provisions here-in-after shown: -

1. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as the "Air Act") came in to force in whole of the State of Rajasthan w.e.f. 16.06.1981.
2. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of Air pollution.
3. And whereas, the management is operating industrial unit/mine in the name & style of **Kuldeep Singh (ML No. 31/2007), Village- Gopalpura, Tehsil- Sujangarh & District- Churu (Raj.)** and causes Air Pollution.
4. And whereas, Unit had obtained CTO for the mining of Stone Ballast 195728 TPA which was valid till 31/03/2023.
5. And whereas unit was jointly inspected in compliance to NGT OA 133/2023 and following deficiencies were observed:
 - i) Adequate plantation was not observed.
6. And whereas, the unit has also failed to comply with the consent conditions & the provisions of the Air Act.
7. And whereas, above stated non-compliances and violations of the provisions of the Air Act has been viewed seriously by the Board.

Therefore, in the interest of prevention of offence being committed by you and in the interest of control of pollution, Board intends to issue following directions/actions under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 against the unit:-

(a) Directions for closure of the mine

In view of above, this show cause notice is issued, as to why the actions mentioned above may not be taken under Air Act. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents, **within 15 days of**



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issuance of this letter i.e. by 29/07/2023, to this office, failing to which direction under Air Act shall be confirmed without any further notice.

Yours sincerely

Savita
(Savita)

Regional Officer

o/c

Savita
Regional Officer

o/c

Copy to: Master file



रजि.डाक



राजस्थान-सरकार
GOVT OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

E-mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चूरु/एम.एल./01/2020/ 353

दिनांक:-30/12/2022

प्रेषित:-

श्री किरताराम पुत्र श्री सुगनाराम,
निवासी, डूंगरास आथूणा, तहसील बीदासर,
जिला चूरु (राज.)। पिन-331503

विषय :- आपके पक्ष में स्वीकृत खननपट्टा एम.एल. 01/2020 खनिज मेसेनरीस्टोन निकट ग्राम
डूंगरास आथूणा तहसील बीदासर जिला चूरु के संबंध में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि अद्योहरताक्षरकर्ता द्वारा मय खनिकार्यदेशक आपके पक्ष में स्वीकृत खनन पट्टे का दिनांक 29.12.2022 को निरीक्षण किया गया। वक्त निरीक्षण आपके पक्ष में स्वीकृत खनन पट्टे में निम्नांकित कमियां पायी गई।

विन्दु संख्या 1 - राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 28(iv)(c) के प्रावधानों के अनुसार प्रत्येक खनन पट्टाधारी को अपने खननपट्टा क्षेत्र के सभी सीमा स्तम्भ सीमांकन रिपोर्ट के अनुसार बनाने का प्रावधान किया गया है। आपके खनन पट्टे के सीमा स्तम्भ लगे हुये नहीं पाये गये। सीमांकन रिपोर्ट के अनुसार सभी पिलर्स के नाम व एम.एल. न. अंकित किया जावे।

विन्दु संख्या 2 - आपके खननपट्टे की सीमा के चारों ओर सुरक्षार्थ मजबूत दीवार/फेंसिंग नहीं पायी गयी। अतः खननपट्टे की सीमा के चारों ओर सुरक्षार्थ मजबूत दीवार/फेंसिंग बनाकर पालना रिपोर्ट कार्यालय में प्रस्तुत करें।

विन्दु संख्या 3 - यह कि आपके खननपट्टे पर आंशिक रूप से पौधारोपण किया जाना पाया गया, चूंकि राष्ट्रीय हरित प्राधिकरण (एन.जी.टी.) भोपाल के आदेश दिनांक 16.08.2016 की पालना में खननपट्टे के 1/3 भाग के बराबर क्षेत्र में ग्रीन बेल्ट होना अनिवार्य है। उपरोक्त पालना नहीं होने पर खनन कार्य बन्द करवाया जा सकता है। अतः आप द्वारा अब तक किये गये वृक्षारोपण का ब्यौरा उपलब्ध करावें।

साथ ही निम्न विन्दुओं के संबंध में पालना आवश्यक रूप से की जाकर पालना रिपोर्ट प्रस्तुत करें।

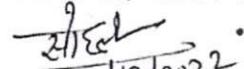
विन्दु संख्या (क) - राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 30 के अनुसार खननपट्टे पर खननकार्य के दौरान तकनीकी योग्यता प्राप्त व्यक्ति की नियुक्ति अनिवार्य की गयी है (नियम विभागीय वेबसाइट पर उपलब्ध है)। अतः तकनीकी योग्यता प्राप्त व्यक्ति की नियुक्ति पत्र की प्रति इस कार्यालय में प्रस्तुत करें।

विन्दु संख्या (ख) - वेट ड्रिलिंग एवं डस्ट मारक का उपयोग करने तथा राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 34 "पर्यावरण सुरक्षा" की कड़ाई से पालना सुनिश्चित की जावे (नियम विभागीय वेबसाइट पर उपलब्ध है)। इसकी सूचना इस कार्यालय में प्रस्तुत करें।

विन्दु संख्या (ग) - खान मजदूरों का पंजीयन एवं ऑपनिंग ऑफ गाईन्स से संबंधित फार्म नम्बर 1 (गाईन्स एक्ट सेक्शन 16) की प्रति इस कार्यालय में प्रस्तुत करें।

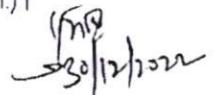
विन्दु संख्या (घ) - खान अधिनियम 1952 की धारा 19, 20, 21, 22 में खनिकों के लिये पेयजल व्यवस्था, शौचालय, चिकित्सकीय उपकरण उपलब्ध करवाने एवं खनन गतिविधियां सुरक्षित एवं वैज्ञानिक विधि से संचालित किये जाने का प्रावधान है, अतः तदनुसार पालना प्रस्तुत करें।

आप द्वारा उपरोक्तानुसार पालना 30 दिवस में पूर्ण कर दें। अन्यथा नोटिस अवधि समाप्त होने पर आपके विरुद्ध राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियमों के अन्तर्गत कार्यवाही अमल में लाई जावेगी। सो सूचित रहें।


30/12/2022
(सोहनलाल गुरु)

सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चूरु (राज.)।




30/12/2022

जवाबी-पत्र

दिनांक : 20/01/2023

सेवामें

श्रीमान सहायक खनि अभियन्ता जी,
खान एवं भू-विज्ञान
चूरू (राज.)

विषय - आपके पत्र क्रमांक सखअ/चूरू/एम. एल./01/2020/353 के जवाब हेतु।

महोदयजी,

उपरोक्त विषय में निवेदन है कि MLNO. -01/2020 निकट ग्राम डुंगरास आधुणा तहसील बीदासर जिला के संबंध में आपके पत्र क्रमांक सखअ/चूरू/एम. एल./01/2020/353 दिनांक 30/12/2022 के संबंध में जवाब निम्नलिखित प्रकार है -

1. महोदय उक्त पत्रांक बिन्दु संख्या 1 में बताए अनुसार राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 28(iv)(e) के प्रावधानों के अनुसार खननपट्टा क्षेत्र के सभी सीमा स्तम्भ लगा दिये गये हैं व सभी पिलर्स के नाम व एम. एल. नम्बर भी अंकित कर दिये गये हैं।
2. महोदय उक्त पत्रांक बिन्दु संख्या 2 में बताए अनुसार खननपट्टे की सीमा के चारों ओर सुरक्षार्थ व मजबूत तार फेन्सिंग करवा दी गई है जिसकी पालना रिपोर्ट आपके कार्यालय में प्रस्तुत है
3. महोदय उक्त पत्रांक बिन्दु संख्या 3 में बताए अनुसार उक्त खननपट्टे पर पौधारोपण चारों ओर कर दिया गया है, राष्ट्रीय हरित प्राधिकरण (एन.जी.टी.) भोपाल के आदेश दिनांक 16.08.2016 की पालना में खननपट्टे के 1/3 भाग के बराबर क्षेत्र में ग्रीन बेल्ट बनाया गया है। तथा उपरोक्त वृक्षारोपण का ब्यौरा आपके समक्ष उपलब्ध है।
4. महोदय उक्त पत्रांक बिन्दु संख्या (क) में बताए अनुसार राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 30 के अनुसार खननपट्टे पर खननकार्य के दौरान तकनीकी योग्यता प्राप्त व्यक्ति की नियुक्ति कराने हेतु खान व सुरक्षा विभाग, अजमेर में आवेदन करवा दिया गया है।
5. महोदय उक्त पत्रांक बिन्दु संख्या (ख) में बताए अनुसार वेट ड्रिलिंग एवं डस्ट मास्क का उपयोग तथा राजस्थान अप्रधान खनिज रियायत नियम, 2017 के नियम 34 पर्यावरण सुरक्षा की कड़ाई कि पालना कि जा रही है। जिसकी सूचना आपके कार्यालय में प्रस्तुत है।
6. महोदय उक्त पत्रांक बिन्दु संख्या (ग) में बताए अनुसार खान मजदूरों का पंजीयन एवं ऑपनिंग ऑफ माईन्स से संबंधित फार्म नम्बर 1 की प्रति आपके कार्यालय में प्रस्तुत कर दी जायेगी।
7. महोदय उक्त पत्रांक बिन्दु संख्या (घ) में बताए अनुसार खान अधिनियम 1952 की धारा 19, 20, 21, 22 में खनिकों के लिये पेयजल व्यवस्था, शौचालय, चिकित्साकीय उपकरण उपलब्ध करवा दी गयी है एवं खनन गतिविधियों सुरक्षित एवं वैज्ञानिक विधि से संचालित किये जाने का प्रावधान है अतः तदनुसार पालना प्रस्तुत कर दी है।

अतः श्रीमानजी आपसे से निवेदन है कि उक्त खननपट्टे का पुनः सत्यापन करके आपके द्वारा जारी किये गये उक्त नोटिस निरस्त करवाने का श्रम करावें।

CC-II
श्रीमान
20/01/2023

प्रार्थी

किरताराम पुत्र सुगनाराम
निवासी डुंगरास आधुणा, तहसील बीदासर
जिला चूरू (राज.)। पिन - 331503,

4/20/2023

Email

 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 51250017 NZ Ajmer Region Perm 2023 255409	Ajmer, Date: 20/04/2023
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दूरभाष संख्या : 0145-2425537	

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री अब्दुल रजाक, खान प्रबंधक,

(माईन फोरमेन प्रमाण पत्र संख्या FR/5138, dated 22.01.2020)

निवासी 47, महुवाडा, उदयपुर, राजस्थान 313901

विषय: धातुप्रद खान विनियम, 1961 के विनियम 34(6) एवम् (4) के अंतर्गत एक से अधिक खानों में प्रबन्धक के रूप में कार्य करने की अनुमति के सम्बन्ध में।

Sir,

Please refer to your application letter dated 01.04.2023 & Online application ID 255409, dated 06.04.2023, on the above mentioned subject.

The matter has since been examined in the light of what has been stated in your application under reference along with enclosures. In exercise of the powers conferred on the Chief Inspector of Mines (**also designated as Director General of Mines Safety**) under Regulation 34(6) and 34(4) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted by the Chief Inspector of Mines Safety (**also designated as Director General of Mines Safety**) under section 6(1) of Mines Act, 1952, I, hereby grant you permission to act as Manager for more than one mine namely : (i) Dungras Athuna Masonry Stone Mine (M.L. No. 01/2020, LIN 2289921911) of Shri Kirta Ram and (ii) Dungras Athuna Masonry Stone Mine (M.L. No. 39/2013, LIN 2081933856) of Shri Sharwan Singh Rahtore, Prop. S/Shri Nirmal Stone, located at near village Dungras Athuna, Tehsil Beedasar, District Churu of Rajasthan State, subject to the following conditions being strictly complied with:-

1. Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. No working shall be extended below the superjacent ground in the mines.
3. **No workings shall be made or extended to within 45m of any public structures/roads/houses/railway of permanent in nature not belonging to the owner of the mine without obtaining specific permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.**
4. **No blasting shall be done within 100m of any dwellings not belonging to the owner of the mine.**
5. **No deep hole blasting shall be conducted without obtaining permission from this Directorate.**

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6. **HEMM shall be not be deployed in the mines without obtaining permission in writing from this Directorate.**
7. The provisions of Regulation No. 164(1-A)(c) and 164(1-B)(a) shall be strictly complied with.
8. The total amount of explosives used per day in all the mines shall not exceed 100kg.
9. Average employment shall not exceed 75persons in all the mines.
10. Daily personal supervision shall be exercised by the manager at each mine.
11. All work in the mines shall be carried out in day light hours only.
12. No ore dressing/handling/processing plant is attached with the mines.
13. The manager shall not allow any person for employment in the mine unless such persons has been imparted initial/refresher vocational training as required under Rule 6 to 9 and on-the-job training(s) as required under Rule 12 to 15 of the Mines Vocational Training Rules, 1966.
14. Mine management shall ensure the followings :
 - i. Rule 29B, Rule 77-A of the Mines Rules, 1955.
 - ii. Maintaining of employment Forms/Registers as per DGMS (Circular) Legislative No 01 of April, 2017.
15. Separate Mining Mate shall be appointed in each mine for supervision of the workings.
16. Every competent person in the mine shall be provided under dated receipt an authorisation for which he has been employed along with a certified copy of the portion of this permission and other statutory provisions related to him as required under Regulation 39(2) of Metalliferous Mines Regulations, 1961.
17. As required under Regulation 160(4) of the Metalliferous Mines Regulations, 1961, no person whose wages/payment depend on the amount of mineral, rock or debris obtained by firings shots, shall be appointed to perform the duties of a blaster. No person engaged by a contractor or Magazine license holder shall perform the duties of the blaster, i.e. Blasting shall be done only by a holder of blaster or higher certificate issued under the Metalliferous Mines Regulations, 1961 and employed by the owner of the mine. Thus holder of a Shot-firer Certificate issued by the PESO also cannot conduct Blasting operations in a mine. The Blaster shall write Blaster's Daily Report, Mis-fire shots report with his name, designation in a bound paged Register kept for the purpose in the prescribed proforma and it shall be signed with date of signature. If the duties of Blaster are performed by a Mining Mate or Mine Foreman's Certificate of Competency he shall also maintain his respective daily report in addition to Blaster's daily report.
18. Airborne dust survey as provided in Regulation 124(3)(a) shall be done to ascertain the concentration of respirable dust in the air and also to know the percentage of free silica in the dust generated at the mine.
19. Wet drilling shall be done by directing a water jet on to the tip of the cutting edge of the ergonomically designed drill machine to prevent dreaded disease silicosis. The jack-hammer drill machines shall be ergonomically designed to minimise harm from vibration and noise.
20. On or before the 01st day of February in every year, Owner/Agent/Manager shall submit Annual Return in respect of the preceding calendar year Online through Shram Suvidha Portal <https://return.shramsuvirdha.gov.in> and <https://dgms.gov.in>.
21. All applications for permissions as required under the Mines Act, 1952 and its subordinate legislation shall be submitted Online through website-dgms.gov.in.
22. The mines shall not be worked in the absence of Manager. Above permission shall stand cancelled as soon as the person, to whom it is being granted, leaves the services of the mine under reference. However, the manager shall not vacate his office without giving due notice in writing to the owner or agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Ajmer Region.
23. The Manager shall be provided with suitable means of communication and transportation to exercise daily personal supervision in each mine.
24. Where by reason of absence or for any other reason the manager is unable to exercise daily personal supervision, a person holding a valid Mine Foreman's or manager's Certificate shall be authorized to act as manager of the mine in compliance with Regulation 34(7) (1) of the Metalliferous Mines Regulations, 1961 and if no such qualified person is available, the Mine workings should be kept suspended during such absence of Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines

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Regulations, 1961 in respect of the period of authorization permitted and intimation of the authorization to the Directorate General of Mines Safety, Dhanbad and the Director of Mines Safety, Ajmer Region etc.

25. Notwithstanding anything contained above, the authorization may be withdrawn at any time as provided in the aforesaid Regulation.
26. If at any time any of the conditions subject to which this authorization has been granted is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
27. This authorization is being granted without prejudice to any other statutory provisions, which may be or may become applicable at any time.
28. This authorization may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
29. Please note that this authorization is not likely to be renewed unless the manager's certificate is revalidated.
30. **This authorization will remain valid up to 05.04.2024.**

Your Faithfully	
	
SURJEET KATEWA (DIRECTOR(ADDITIONAL CHARGE) - AJMER REGION)	
THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.	

 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 51250017 NZ Ajmer Region Perm 2023 255410	Ajmer, Date: 12/06/2023
कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दूरभाष संख्या : 0145-2425537	

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र अजमेर / Ajmer Region, Ajmer.

सेवा में,

श्री किरता राम पुत्र श्री सुगनरा राम

खान मालिक : डूंगरास आथूना मेसनरी स्टोन खान (एम एल संख्या 01/2020)

निवासी डूंगरास आथूना, तहसील बीदासर,

जिला चुरू, राजस्थान

विषय : धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत श्री किरता राम की डूंगरास आथूना मेसनरी स्टोन खान (एम एल संख्या 01/2020) निकट ग्राम डूंगरास आथूना, तहसील बीदासर एवं जिला चुरू, राजस्थान में डीप होल ब्लास्टिंग के बिना भारी मशीनो के प्रयोग की अनुमति

महोदय,

Please refer to your letter No nil, dated 01.04.2023 and online application Id No 255410, dated 06.04.2023 enclosing therewith surface plan & Sections Nos. FMEC/SDMC/352-2023, dated 02.04.2023 showing surface features within 300 meters of the leasehold boundary of the mine, on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act, 1952, I hereby permit you to deploy Heavy Earth Moving Machinery **without deep hole blasting** in the area bounded by and marked as A (27°43'42.1201"N, 74°20'35.2765"E), B (27°43'43.7917"N, 74°20'34.4601"E), C (27°43'41.4006"N, 74°20'28.0529"E), D (27°43'39.8691"N, 74°20'26.7202"E), E (27°43'38.6983"N, 74°20'24.6303"E), F (27°43'35.6195"N, 74°20'25.4654"E), G (27°43'36.6409"N, 74°20'27.3814"E), H (27°43'40.1533"N, 74°20'33.1690"E) and A (27°43'42.1201"N, 74°20'35.2765"E), as shown on plan No FMEC/SDMC/352-2023, dated 02.04.2023 at Dungras Athuna Masonry Stone Mine (M.L. No. 01/2020, LIN 2289921911) of Shri Kirta Ram, located near village Dungras Athuna, Tehsil Beedasar, District Churu of Rajasthan State, subject to the following conditions being strictly complied with:

1.0 General :

1.1 Except where otherwise provided for in this permission, all provisions of the Metalliferous Mines Regulations, 1961 relating to opencast workings, use of explosives and use of machinery shall be strictly

complied with.

1.2 No working shall be made or extended within 45 m of any building/structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961.

1.3 (a) No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, Nallah, Anicut of sand wall etc. without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.4 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.5 (a) No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine.

(b) No blasting shall be done within 100m of any dwellings and other important structures not belonging to the owner of the mine. All other blasting in the mine shall be carried out strictly as per the stipulations laid down in Regulation 164 of the MMR, 1961.

(c) No blasting shall be conducted using SME/SMS/ANFO explosive without having valid permission obtained under Regulation 155(1) & 162(5) of Metalliferous Mines Regulations, 1961.

1.6 No blasting in the mine shall be carried out within 300m of public roads till such time the blasting incharge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.7 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, offices, colleges, hotels,, dwellings, schools, structures, Anicut etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.8 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.9 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.10 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photocopy with them whilst on duty.

1.11 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.12 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with.

1.13 The mine shall be worked during day light hours only.

1.14 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

2.0 Opencast Working: Height and Width of Benches

2.1. (a) The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m whichever is less.

(b) Width of any bench shall not be less than :

(i) width of the widest machine plying on the bench plus 2m, or

(ii) if dumpers ply on the bench, 3 times the width of the dumper, or

(iii) the height of the bench, whichever is more.

2.2 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. Overall slope of the quarry face towards hangwall side should not exceed 45degree.

2.3 No person other than required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0 m in height. When persons are employed within 5 meters of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.4 The quarrying operation shall be conducted from top downwards and no men & machines shall be deployed at the bottom of high benches.

3.0 Roads for Trucks and Dumpers etc:

3.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

3.2 (a) Wherever practicable, all roads from the opencast workings shall be arranged to provide one way traffic.

(b) No road shall be of width less than three time plus 5m width of the largest vehicle plying on road.

3.3 (a) All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

(b) Where it is not possible to ensure a visibility for a distance as mention in (a) there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

3.4 Except with the express permission of the Chief Inspector in writing and subject to such conditions as he may specify therein, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of Ramps over small stretches a gradient up to 1 in 10 may be permitted.

3.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions.

(i) Width at top-not less than 1m.

(ii) Width at bottom-not less than 2.5m.

(iii) The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that

just dumping of mud of OB shall not be treated as strong parapet wall.

4.0 Spoil banks/overburden dumps

4.1 Spoils, overburden or debris shall be deposited at places belong ing to the mine and duly approved by the manager in writing. The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The height of spoil bank/dump shall not exceed 10 m. Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. The spoil bank face shall not be retained by artificial means.

4.2 The spoils, overburden or debris shall not be deposited within 45m of a railway line, public road, transmission, telephone or power lines, other public works or other structures of permanent nature not belonging to management.

4.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

4.4 A suitable fence shall be erected between any railway line, other public works or road, or buildings or structures not belonging to the management, and the toe of every active spoil bank so as to prevent unauthorized persons from approaching the spoil bank.

5.0 Supervision :

5.1 During every production shift the opencast workings shall be placed under the charge of a person holding at least Foreman's Certificate and during maintenance shift the workings shall be placed under the charge of foreman, who shall be responsible to see that all the regulations and the orders made there under are strictly complied with.

5.2 (i) The aggregate horse power of the machinery used in mine shall not exceed 500, including not more than two excavators with total horse power not exceeding 200.

(ii) Total amount of explosives used per day in mine shall not exceed 100 kg.

(iii) No working shall be extended below the superjacent ground in the mine.

(iv) Average employment in the mine shall not exceed 75.

(v) Daily personal supervision of the mine shall be exercised by manager.

(vi) At-least one mining mate shall remain appointed in the mine to assist the manager.

5.3 General: Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

5.4 He shall in particular:-

(a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;

(b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;

(c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;

(d) ensure that all loose material is removed from high wall/side before persons are engaged there.

.6.0 Maintenance of Machines:

6.1 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall be used until the defect has been remedied. Any defect in machinery reported by its operator shall be promptly attended to.

6.2 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE' and its use shall be prohibited until the unsafe condition has corrected.

6.3 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

6.4 Except for testing, trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

6.5 Power shall be disconnected when repairs are made to any electric machine.

6.6 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

6.7 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

6.8 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

6.9 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

6.10 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

7.0 Design, operation and maintenance of shovels, excavators, pay loader & other machineries:

7.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

7.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided in general with –

(i) efficient warning devices;

(ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours

(iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.

(iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;

(v) a retractable ladder for mounting onto the machine;

(vi) proper seat belt for operator;

(vii) turbo charge guard.

7.3 The following safety features shall also be provided in with every shovel and excavator in particular-

(i) all functions cut-off switch; (ii) swing motor brake;

(iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;

(iv) a baffle plate between cold zone and hot zone; (v) provision for limiting of hydraulic cylinders – stopper.

(vi) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.

(vii) Turbo charge Guard (ix) Seat belt.

7.4 All dozers shall also be provided with roll over protection, turbo charge guard, fire resistant hydraulic hoses and wiring near hot zone and seat belt.

7.5 All drills shall also be provided with the following safety features in particular-

(i) approved type of dust prevention or suppression system including wet drilling arrangement;

(ii) each moving parts shall be guarded/fenced in effective manner;

(iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;

(iv) tripping device to trip the field switch;

(v) thermostat motor protection relay in winding armature and other related parts;

(vi) explosive vent in transformer;

(vii) proper interlock (an electric interlock between drilling and propeller operation);

(viii) high air discharge temperature switch;

(ix) lowlub oil pressure switch;

(x) oil stop valve (electric solenoid valve in compressor lubrication line);

(xi) no bump circuit (xii) tower lock and lock check valve

(xiii) proper joystick - spring loaded type to return to neutral (dead man safety)

(xiv) disk brake and brake valve and its testing parameters;

(xv) lock check valve for preventing creeping in drill;

(xvi) seat belt Fire resistant hydraulic hoses and wiring near hot zone Turbo charge guard.

(xix) Cabin for the operator.

7.6 The operator's cabins of every HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

7.7 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorized in writing by the manager, herein called the 'Operator'.

7.8 All persons employed or to be employed to operate HEMM shall be trained.

7.9 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of HEMM.

7.10 No person other than the operator or the manager or any person so authorized in writing by the manager shall ride on a shovel, excavator or pay-loader.

7.11 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

7.12 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

7.13 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads there from are brought closer than 3 m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energized. A notice of this requirement shall be posted at the operator's position.

7.14 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

7.15 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

7.16 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

7.17 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

7.18 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

7.19 The safety features recommended in equipment's shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

8.0 Duties of shovel, excavator & pay loader operators:

8.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

8.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details – (i) that every warning device is in working order, (ii) that it is mechanically sound and in efficient working order, and (iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

8.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

8.4 The operator shall maintain a record of every inspection made under clause 8.2 in a bound paged book

kept for the purpose, and shall sign every entry made therein.

8.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

8.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

8.7 The operator shall not operate the machine when persons are in such proximity as to be endangered. The danger zone for each loading machine shall be declared by the manager and demarcated distinctly.

8.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

8.9 Before leaving the machine, the operator shall lower the bucket to the ground.

8.10 The operator shall not allow any unauthorized person to ride on the machine.

9.0 Design, operation and maintenance of trucks and dumpers:

9.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

A - Tipper/Trucks: i. Cabin Guard Extension: Canopy shall cover the operator's fully.

ii. Exhaust/Retard Brake: Device to control the speed of truck while operating down the gradient. Refer DGMS (Tech) Circular 02 of 2004.

iii. Propeller Shaft Guard: Propeller shaft guard as specified in DGMS (Tech) circular 10 of 1999.

iv. Tail Gate Protection: Protection of operator against collision either by head on or head to Tail.

v. Limiting speed device: Enable mine management to decide the maximum speed of vehicle to be operated in mine. The device may be Electronic or mechanical type speed governors.

vi. Audio – visual alarm while reversing: The audio – visual alarm provided should confirm to DGMS (Tech) Circular No. 01 of 2010.

vii. Provision of Two breaks: One of brakes shall be fail safe. For details refer DGMS Circular 09 of 1999.

viii. Body lifting position locking arrangement: A hooter along with an indication is provided to indicate the body is still in lifted position.

ix. Fire suppression System: Refer DGMS circular 10 of 2004. The fire suppression system shall be a factory fitment and of approved type from Directorate.

x. Blind spot mirror: Operator can have view in blind spot area.

xi. Fire resistant hoses at hot zone: To decrease chance of fire.

xii. Electric Wires and sleeves are to be of fire resistant quality: To decrease chance of fire.

xiii. Turbo Charge Guard and exhaust tube coated with heat insulated paint: To decrease chance of fire.

xiv. Battery Cut off Switch: To decrease chance of fire.

xv. Retro reflective reflectors on all sides: For visibility of truck during night.

- xvi. Seat belt reminder: To alert operator for using the seat belt.
- xvii. Proximity warning device: To alert operator when approaching other vehicles/ obstruction.
- xviii. Rear Vision System: To assist operator during reversing refer DG Circular No. 12 of 2009.
- xix. Auto dipping System: To reduce glaring on eyes of operator during night operations.
- xx. Load Indicator and Recorder: Enables management to detect and prevent over loading.

B - Dumpers:

- (i) Mechanical steering locking to prevent untoward movement of steering wheel and tyre while work persons working below the cabin while engine is running.
- (ii) Blind spot mirror apart from rear view mirror to enable operator to have clear visibility of blind spot in and around dumpers.
- (iii) Mechanical type Anti collision device to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device.
- (iv) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.
- (v) Seat belt for operator.
- (vi) The maximum speed of vehicle shall be restricted to 30Km/hours by blocking higher gear or any other automatic means.
- (vii) Proper shaft guard.
- (viii) Proximity working device.

9.2 The operator's cabins of dumpers/tippers/other mobile equipments shall be well designed, substantially built and air conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the dumper/vehicle.

9.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5 dB(A) above the surrounding noise level.

9.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

9.5 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be properly trained.

9.6 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

9.7 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

9.8 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

9.9 No vehicle shall be loaded/unloaded on gradient.

9.10 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

9.11 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

9.12 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

9.13 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

9.14 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

9.15 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

9.16 No person other than those authorized shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

9.17 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

9.18 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

10.0 Duties of truck/dumper/tipper operators:

10.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details: (i) that brakes and steering system including emergency steering are in proper working order; (ii) that the warning devices including automatically operated audio visual reversing alarm and rear view camera are in working order; (iii) that rear view mirrors on either side of the vehicle and blind spot mirror is provided; (iv) that side indicator lights are in working order; and (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

10.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

10.3 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorized to ride in the vehicle, are properly seated and also wear safety belts.

10.4 The driver shall maintain a record of every inspection made under clause 10.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

10.5 The driver shall keep the cab window clean so as to ensure clear vision at all times.

10.6 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

10.7 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

10.8 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

10.9 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

10.10 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

10.11 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

10.12 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

10.13 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

10.14 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

10.15 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

10.16 The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

11.0 Duties of Mechanics, Fitters or Engineers: (a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details: (i) That the brakes and the warning devices are in working order; (ii) If the vehicle or machine is required to work after day light hours that the lights are in working order. He shall not permit the vehicle or machine to be taken out for work not shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order. (b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

12.0 Duties of manager: It shall be the duty of the manager: a) to ensure compliance with the aforesaid precautions. b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places; c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing, curve and turning points etc. d) To designate the persons authorized to ride on trucks; e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to rides on trucks and precautions necessary for safe running. f) To countersign entries in books and records to be maintained in pursuance of these precautions; g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

13.0 TESTING OF BRAKES:

13.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) SERVICE BRAKE TEST : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) PARKING BRAKE TEST : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

13.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

13.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

14.0 Precautions during Firing:

14.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

14.2 Shots shall not be fired in crushed, broken or fractured ground.

14.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

14.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

14.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

14.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

14.7 During the approach and progress of an electric storm the following precautions shall be taken: (a) No explosive, particularly detonators shall be handled; (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed; (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate; (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

14.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

14.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines

Regulations, 1961 shall be taken.

14.10 (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture. (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

14.11 (a) Slurry explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives. (b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers. (c) The vans shall be kept in isolated locations while loaded. (d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives. (e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

14.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

14.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

14.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

14.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

15.0 FENCING AROUND OPENCAST WORKINGS: The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

16.0 PRECAUTIONS AGAINST FIRE:

16.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

16.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation.

17.0 Precautions against dust:

17.1 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than 3mg/m³) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

17.2 Truck mounted drill machines design for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

17.3 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and Benches where mobile HEMM, trucks and tippers operate.

17.4 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling

operation shall be carried on.

18.0 Protections of workers against noise & vibration: Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

19.0 GENERAL LIGHTING , PROTECTIVE EQUIPMENT,DUST,NOISE ETC.

19.1 General Lighting: Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR-618(E), dated 28th April, 2017, published in the Gazette of India dated 21st June, 2017, Part II Section 3(i). [reproduced in No. DGMS (Legis.) Circular No. 03 of 2017 Dhanbad, dated], issued under Regulation 148(2) shall be provided during working hours in the opencast workings and along roads, etc. For proper inspection of the high sides and benches of the opencast workings at night, suitable search lights shall be provided.

20.0 Protective equipment: (a) Every person working in the mine shall be provided with, and shall use, a helmet, protective, Footwear, fluorescent jacket, dust masks, goggles and ear plugs/earmuffs of a type approved by the Chief Inspector of Mines. (b) Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS license and approved by the Chief Inspector of Mines.

21.0 Code of safe work practices:

21.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

21.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

21.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

22.0 Miscellaneous:

22.1 (a) Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in

the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

22.2 Separate stock yards shall be maintained for dumping and dispatch of minerals and it shall be ensured that dispatch of minerals is not carried out from the stock yard where dumping is under progress.

23.0 Please note that this permission is subject to the following additional conditions:

23.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mining operation for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh permission in writing.

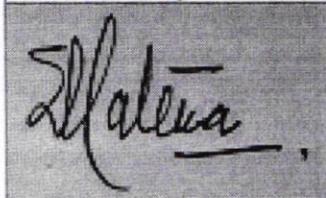
23.2 This permission may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

23.3 If at any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

23.4 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time.

23.5 This letter specifying conditions governing to use of Heavy Earth Moving Machinery (HEMM's) **without deep hole blasting** shall remain valid for a period of **five (05) years from the date of issue of this permission letter or validity of lease period whichever is earlier.**

Your Faithfully



SURJEET KATEWA (DIRECTOR - AJMER REGION 1)

कार्यालय सहायक स्वामि अमियता खान एम. वी. विभाग, यु. व.

मौके सत्यापन रिपोर्ट

आम दिनांक 27/01/2023 को शीमल सहायक स्वामि अमियता, यु. व. के निर्देशानुसार खान पदा रिकवा

1/2020 निकल ग्राह डुगराज अच्युता तह. बरफासर जिला यु. व. के कार्यालय द्वारा प्रेषित नोटिस इमांक 353 दिनांक 30/12/2022 का पदाकारी/प्रतिनिधि द्वारा प्रस्तुत अवाही का दिनांक 20/01/2023 के मासिक सत्यापन लेने में श्री किरदार के उक्त खान पदे पर मौके पर पहुंचा।

मौके पर खान पदे का निरिलत किया गया जिसके अनुसार पदाकारी का विन्दु वाह: किरदार निम्न प्रकार है:

1. वहां निरिलत स्वामि खान पदे को के सभी सीमा लक्षण A, B, C, D, E, F, G व H निश्चित स्थान के मौके पर जाते हुये पाये गये। तथा पोलार्ड पर नामांकित किया गया पाया।
2. खान पदे के चारों तरफ सुरक्षा तारबन्दी की गई पाया।
3. मौके पर स्वीकृत खान पदा को के आवेकर्स मिदी की पाली बगई जाकर उन पर पंप्पारोपेण पर्याप्त किया पाया।
4. खान पदे के खान कार्य को देखते हुये तकनीकी योग्यता प्राप्त व्यक्ति की नियुक्ति हेतु खान सुरक्षा विभाग, अजमेर में आवेदन किया हुआ पाया गया।
5. मौके पर वेस्ट ड्रिलिंग पानी का चिह्नक व मजदुरों को सुरक्षा हेतु आम डलर मास्क, जप शूज, हेलमेट आदि का उपयोग किया जा रहा है।
6. उपरिष्ठ प्रतिनिधि ने मजदुरों का पंजाप एंव opening के अर्नेय सेवकियर फार्म न. 1 की प्रति शोष काल में पेश करने का कहा गया।
7. मौके पर मजदुरों की सुविधा हेतु पेयजल शौचालय स्वामी नियुक्ति मिहर्ष पाया। रिपोर्ट अखिल को प्रस्तुत है।



राजस्थान-सरकार
GOVT OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

E-mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चूरु/अवैध/2023-24/514
प्रेषित:-

दिनांक:-14-08-2023

मैसर्स निर्मल स्टोन,
प्रो. श्रवण सिंह पुत्र श्री गोपाल सिंह
निवासी ए-60, गणेश कॉलोनी, परिवहन नगर,
खातीपुरा, जयपुर (राज.)। पिन 302012

विषय:-खनन पट्टा एम.एल. 39/2013 निकट ग्राम डूंगरास आथुणा तहसील बीदासर में स्वीकृत खनन क्षेत्र से बाहर अवैध खनन की शास्ती राशि जमा कराकर अवैध खनन प्रकरण कम्पाउण्ड कराने बाबत।

प्रसंग:- इस कार्यालय का जारी कारण बताओ नोटिस स.ख.अ/चूरु/अवैध/एमएल/39/2013/463 दिनांक 30.05.2023 के क्रम में आप द्वारा प्रस्तुत जवाब दिनांक 15.06.2023

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि इस कार्यालय द्वारा आपको प्रेषित कारण बताओ नोटिस दिनांक 30.05.2023 के सदर्थ में आप द्वारा प्रस्तुत जवाब दिनांक 15.06.2023 के संबंध में इस कार्यालय के तकनीकी स्टॉफ द्वारा आपके पक्ष में स्वीकृत खननपट्टा क्षेत्र का भौका निरीक्षण दिनांक 14.08.2023 को किया गया जिसमें आप द्वारा स्वीकृत खननपट्टा क्षेत्र के पिल्लर सी व डी की लाईन सीडी के बाहर खनिज मैसनरी स्टोन का अवैध खनन कार्य कर लगभग 2958 मैट्रिक टन खनिज का अवैध निर्गमन किया जाना पाया गया है जिसका मौका पंचनामा बनाया गया तथा जिसकी राजस्थान अप्रधान खनिज नियामावली 2017 के नियम 54 के तहत पैनाल्टी राशि जो कि वर्तमान में प्रचलित रॉयल्टी रूपये 35/- का 10 गुणा शास्ती राशि रूपये 10,35,300/- की मांग कायम की जाती है जो कि राजकोष में जमा की जानी है अतः आपको जरिये नोटिस सूचित किया जाता है कि नोटिस प्राप्ति के 15 दिवस में आप द्वारा अवैध निर्गमित खनिज की शास्ती राशि रूपये 10,35,300/- कार्यालय में उपस्थित अवैध खनन प्रकरण कम्पाउण्ड कराकर राजकोष में जमा करावें अन्यथा आपके पक्ष में स्वीकृत खनन पट्टे को नियमानुसार खण्डित करने की कार्यवाही की जावेगी तथा शास्ती राशि की वसूली भू-राजस्व अधिनियम के अन्तर्गत वसूल की जायेगी सो सूचित रहें।

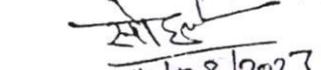

14/08/2023
(सोहनलाल गुरु)

सहायक खनि अभियन्ता
खान एवं भू विज्ञान विभाग
चूरु (राज.)।

दिनांक:-14-08-2023

क्रमांक:-सखअ/चूरु/अवैध/2023-24/515-517
प्रतिलिपि-

1. मांग शाखा कार्यालय हाजा को दी जाकर लेख है कि उपरोक्तानुसार मांग राशि को मांग संधारण रजिस्टर में दर्ज कर नियमानुसार कार्यवाही करें।
2. अधिशुल्क निर्धारण लिपिक कार्यालय हाजा को सूचनार्थ प्रेषित है।
3. हल्का खनि कार्यदेशक को भेजकर लेख है कि पट्टाधारी द्वारा जब तक अवैध खनन की मांग राशि जमा नहीं हो जाती है, तब तक खनन पट्टे में खनन गतिविधियां बन्द रखने की कार्यवाही कर रिपोर्ट अद्योहस्ताक्षरकर्ता को पेश करें।


14/08/2023
सहायक खनि अभियन्ता
खान एवं भू विज्ञान विभाग
चूरु (राज.)।


14/08/2023

मौका जांच रिपोर्ट / मौका पंचनामा

दिनांक 13-08-2023 व 14-08-2023 को मैसर्स निर्मल स्टोन प्रौ. श्रवण सिंह पुत्र श्री गोपालासिंह राजपूत के पत्र में स्वीकृत खनिज मैसरी स्टोन खनन पररा ML NO. 39/2013 निकट ग्राम डूंगरास डाबूणा, तहसील-बीदासर, जिला-पुरी के खनन पररे की शिकायत पर इस कार्यालय के तकनिकी स्टाफ द्वारा दिनांक 16-05-2023 व 17-05-2023 को निरीक्षण/मौका जांच किये जाने पर स्वीकृत खनन पररा क्षेत्र के बाहर सर्वेक्ष खनन कार्य किया हुआ पाये जाने पर परराधारी मै. निर्मल स्टोन को कारण बताया नोटिस क्रमांक 463 दिनांक 30-05-2023 जारी किया गया जिसके प्रति उत्तर में परराधारी के प्रतिनिधि Power of Attorney Holder- मनमोहनसिंह पुत्र श्री श्रवणसिंह जी को परराधारी का पुत्र है न के कारण बताया नोटिस का जवाब दिनांक 15-06-2023 को कार्यालय में प्राप्त कर खनन पररे की पूर्व में की गई मौका जांच परराधारी या परराधारी को किसी शर्तिका की उपाधिति में नहीं किये जाने के कारण तथा खनन पररे के पास से गुजरने वाले करणी रास्ते को जिसे वर्तमान में खान में जाने व आने के रूप में काम में किये जाने को सर्वेक्ष बताया गया है व उक्त खनन परराधारी की हथिये की खातेदारी भूमी में स्वीकृत होने तथा उक्त खनन पररे के क्षेत्रों तरफ पूर्व व पश्चिम में अन्य व्यक्तियों के खनन पररे उनकी निजी खातेदारी भूमी में स्वीकृत होने के कारण खनन पररे के बीच करणी रास्ता की चौड़ाई बहुत कम होने से खनन कार्य रास्ते के पास स्वीकृत लीज क्षेत्र में किये जाने पर उक्त रास्ता साफ पक्का के लिए असुरक्षित होने के कारण उक्त रास्ते के बदले में इसकी रास्ते की भूमी को परराधारी ने हथिये की खातेदारी भूमी में स्वीकृत लीज क्षेत्र के बाहर भया रास्ता गठने व

अमा. शाखा
मौका जांच
नोटिस जारी क्रमांक.
सौद
14/08/2023

सौद Cont-2

(Handwritten signature)

(2)

प्रमुख व्यक्तियों से विचार विमर्श कर उन सभी की सहमति से अपनी लीज क्षेत्र को बाहर नया रास्ता दिया जाना बताया जो वर्तमान में सुरक्षित रूप से चालू है। अतः पर्यवाही प्राधिकारी ने अपने खनन पत्रों का पुनः निरीक्षण/जोच ऊपर उच्च अधिकारियों से O.P.S. के अलावा कमिश्नर व फिरो से अपनी स्वयं की उपाधेति में किया जाने का निवेदन किया गया जिस पर अधीन दस्तावेजकर्ता व निदेशालय, खान एवं भू-विज्ञान विभाग, उदयपुर के आदेश क्रमांक 1081 दिनांक 10-08-2023 से आतिरिक्त निदेशक (भू-विज्ञान) विभाग बीकानेर से इस कार्यालय में कार्य व्यवस्था की गृहित है। एंगे हुए श्री तैसिफ अहमद की उपाधेति व पर्यवाही प्राधिकारी मनमोहन शिंदे स्वयं की उपाधेति में दिनांक 13-08-2023 व 14-08-2023 को मै० निर्मल ट्योन के खनन पत्रों का निरीक्षण/मौका जोच करते से पूर्व उक्त खनन पत्रों की पूर्व सीमांकन रिपोर्ट में स्वीकृत खनन पत्रों के स्थारि बिन्दु (Fixed Reference Point) जो कि PHED WELL Near Dungwas है Lat N-27°-44'-18.0" व Long. E-74°-21'-31.1" को चैक किया गया तो मौके पर इसके Lat N-27°-44'-18.10" व Long E-74°-21'-31.25" आते हैं जो कि पूर्व में स्थारि बिन्दु के लिये गये Lat व Long में 4 से 5 मीटर का अन्तर आता है। अतः इस अन्तर को ध्यान में रखते हुए स्वीकृत खनन पत्रों ML-39/2013 के चारों कार्दर पिलर्स को स्थापित किए गये तथा खनन पत्रों में स्थित खनन पिट के अन्तर परस्पर अनुपात पीता से भी नाप किया गया है। खनन पत्रों का मौके पर सीमांकन करते पर इसके से प्लान A व B पर्यवाही के खसरा संख्या 471/14 के अग्निनी और खनन पिट

सोदर Cont-3

के ऊपर की तरफ जहाँ यह मलका मिट्टी दिखाई गई है के खान पर आता है तथा पिन्डर के इस खसरे के उत्तरी पश्चिमी कोने खान पिन्डर के Face पर आता है तथा पिन्डर के खसरे के उत्तरी-पूर्वी में खान पिन्डर के अन्दर आता है। इस पिन्डर के आगे उत्तर की ओर एक खान पर्याप्त सीमा के बाहर खान पिन्डर लिया हुआ पाया गया जिसका खसरे के उत्तरी कोने पिन्डर के ऊपर जाकर देखने पर इसकी तरफ से बहुत पहले पुराना खान में आने-जाने का रास्ता बना हुआ होने के अवशेषों दिखाई दिये जाते हैं जो पूर्व में इस ओर से खान में आने-जाने का रास्ता काम में लिया गया होगा जिसके बारे में पर्याप्त प्रतिनिधी व अन्य व्यक्तियों द्वारा पाल के जहाँ मोके पर उपाधीत है उनसे पूछने पर भी इस ओर से पहले खान में आने-जाने का रास्ता बना होने का बताया गया जाच करने पर खान पर्याप्त के पश्चिमी दिशा में B-C नमिन के समान खान पर्याप्त के बाहर एक खान में वर्तमान में आने-जाने का खान का रास्ता बना है जहाँ यह मिट्टी व मलका दिखाई देता है और जिसे कयणी रास्ता कहा गया है। इस कयणी रास्ते के बदले में पर्याप्त के द्वारा अपनी खान के बाहर अपनी खानेवासी भूमी के खान देखा 468/138 व 152 के उत्तर-पश्चिम-व दक्षिणी सीमा के सहारे Along 16 फिट का नया रास्ता दिया है जिसके बारे में दिनेंक 06-08-2015 को रुपये 100/- के दायम पत्र पर लिखा गया प्रतिज्ञा पत्र जो नौथेरी पब्लिक लिमिटेड है की जोये प्रति पेश की है जो जलगत है। तथा शान पेचायत

सोहन Cont-4

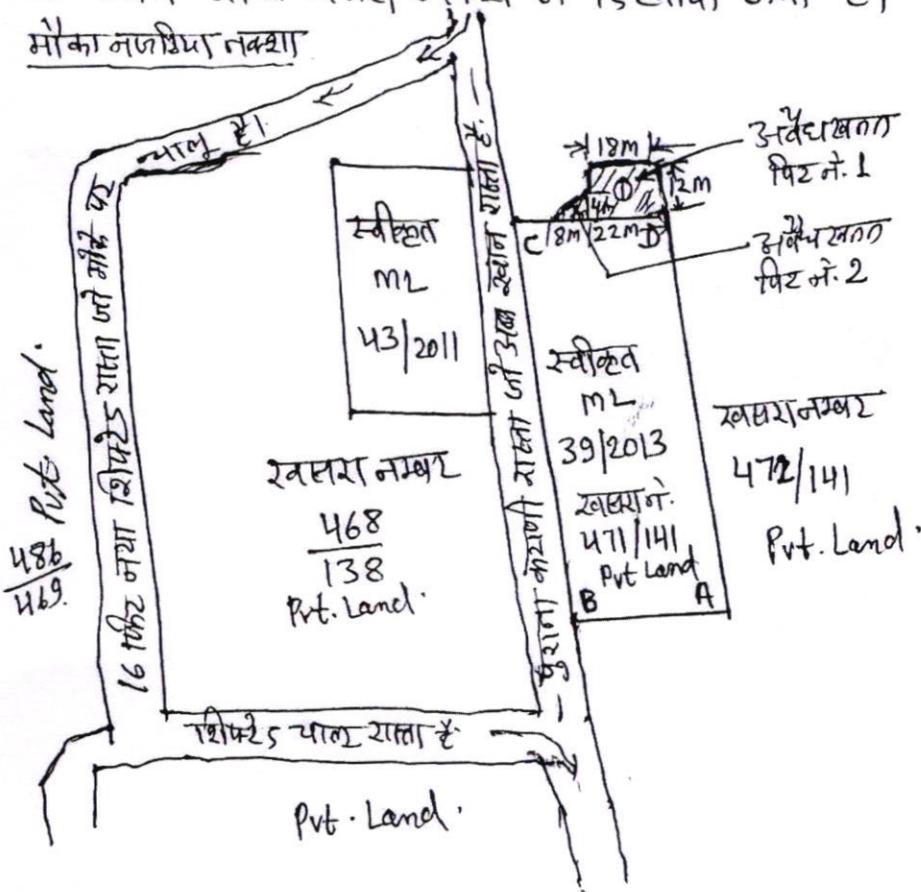
(Handwritten signature)

जालेश की मरपेच ज्योति धापूरी के द्वारा दिनांक 10-06-2015 को एक "अनापत्ति प्रमाण पत्र" जारी किया है जिसमें पश्चात्तरी के द्वारा अपनी निजी भूमि खसरा नं. 468/138 के पश्चिम दिशा में दिखा गया रास्ता जिस पर वर्तमान में आवागमन जारी है को राजस्व विभाग यदि कयाणी रास्ता स्वीकृत करता है तो ग्राहक पेचापत जालेश को कोई आपत्ति नहीं होने का लिखा गया है जिसकी फोटो प्रति अलग है

मेंवले निर्मित स्थान के स्वीकृत खनन परदे के पिछले D के बाहर (C-X लाइन के बाहर) उत्तर दिशा में किये गये खनन को नीचे मौका नजरी नक्शे में दिखाया गया है।

मौका नजरीया नक्शा

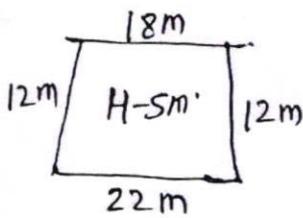
Map Not to Scale



उपरोक्त मौका नजरीया नक्शा के अनुसार स्वीकृत खनन परदे ML-39/2013 के स्वीकृत सीमा से बाहर उत्तर दिशा में किये गये उर्वेद खनन को डी प्लॉट नं. 1 व 2 में कोटकर इन प्लॉट से निर्मित उर्वेद खनन में कयाणी स्थान की गठना मार्ग पृष्ठ संख्या-5 पर की जा रही है।

[Signature] Cont-5

पिट नं.-1 -



लम्बाई = $\frac{22+18}{2} = 20 \text{ mtr.}$

चौड़ाई = 12 mtr. , ऊँचाई = 5 mtr.

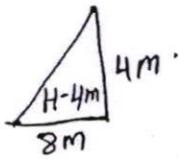
आयतन = लम्बाई \times चौड़ाई \times ऊँचाई

Volume = $20 \times 12 \times 5 = 1200 \text{ Cummts. (m}^3\text{)}$

यूनिट Mining Plan में मैसूरी स्टोन की Bulk density 2.6 MT/Cummts है

अतः पिट नं.-1 से ऊँचा निर्गमित खनिज = $1200 \times 2.6 = 3120 \text{ MT.}$

पिट नं.-2 =



आयतन = $\frac{1}{2} \times \text{लम्बाई} \times \text{चौड़ाई} \times \text{ऊँचाई}$

= $\frac{1}{2} \times 8 \times 4 \times 4$

= 64 Cummts.

ऊँचा निर्गमित खनिज = $64 \times 2.6 = 166.40 \text{ MT.}$

कुल ऊँचा निर्गमित खनिज = पिट नं.-1 + पिट नं.-2 का खनिज

= $3120 \text{ MT} + 166.40 \text{ MT}$

= 3286.40 MT.

यूनिट Mining Plan के अनुसार कुल निर्गमित खनिज में से Saleable खनिज 90% है तथा 10% Reject है

अतः Saleable खनिज = $3286.40 \times 90\%$

= 2957.76 MT.

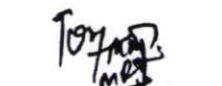
कुल ऊँचा निर्गमित or Say

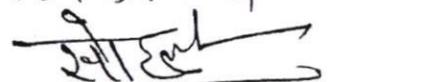
= 2958 MT.

वर्तमान में प्रचलित शपटी दर रु 35/- प्रति टन से ऊँचा निर्गमित खनिज की पेनाल्टी राशी (शपटी का 10 गुणा) = $2958 \text{ MT} \times 35 \times 10$ रुपये
ऊँचा निर्गमित खनिज की पेनाल्टी राशी = 10,35,300 रुपये.

ऊपर के रुपये इस लाख पैंतीस हजार तीन सौ मात्र पर्याप्त ही कपूल करने योग्य हैं। मौका जोच रिपोर्ट/मौका पंचनामा बनाकर पृथक सेवेय 1 से 5 तक पढ़ा सुनाकर उपस्थित व्यक्तियों के हस्ताक्षर किये गये।


 लक्ष्मण शर्मा मनमोहन शर्मा
 प्राथमिक प्रतिनिधि ML 39/2013


 खनिज विभाग


 14/08/2023
 स.ख.म.यु.क
 कक्ष - इग्राफ भाबुणा

COMPOSIT MAP VILLAGE DUNGRAS ATHUNA

MAP NOT TO SCALE



MML/15/1998

अवेध खनन
पिट नं. 1 व 2

MML/
43/2011

MML/42/2011
OLD
22/2013
&
37/2013

MML/
41/2011

MML/
22/2013

MML/
37/2013

MML
39/
2013
M/S
NIRMA
STONE

खसरा नंबर :
 $\frac{468}{138}$

खसरा नं.
 $\frac{472}{141}$

RASTA ON
REVENUE
RECORD
USED AS
MINES RASTA

खसरा नं.
 $\frac{486}{469}$

RASTA ON
PRESENT
(SHIFTED)

खसरा नं.
152

खसरा नं.
137

खसरा नं.
 $\frac{481}{478}$ $\frac{479}{478}$

INDEX :-

-  - Mining lease area of ML-39/2013
-  - कटाणी रास्ता जो खान रास्ता है मीके पर
-  - नया शिफ्टेड रास्ता मीके पर चालू है।
-  - अवेध खनन पिट

सौदल
14/08/2023

ASSISTANT MINING ENIGNEER
CHURU

मनमोहन सिंह

(*डॉ. मनमोहन सिंह*)
पुति निधा
ML-39/2013

सेवामें,

श्रीमान सहायक अभियंता

खान एवं भू-विज्ञान विभाग चुरु, राजस्थान

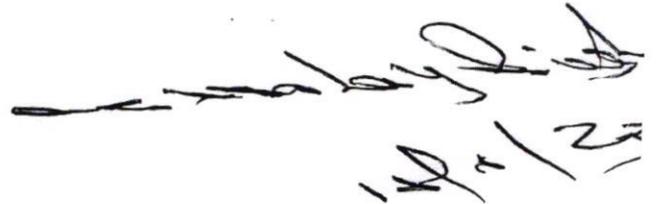
विषय आपके पत्र क्रमांक संख्या 463 के जवाबी पत्र में।

महोदयजी,

उपरोक्त विषय अंतर्गत प्राप्त पत्र में लिखित विषय व विवरण के संदर्भ में मैं अपना जवाब प्रस्तुत कर रहा हूँ जोकि निम्नलिखित प्रकार है:-

1. शिकायतकर्ता लक्ष्मण मंडा एक अपराधिक प्रवृत्ति का आदमी है इसके द्वारा पिछले कुछ समय से हमें वह अन्य खन्न पट्टा धारको व केशर मालिको को नाजायज रूप से परेशान करके हम से अवैध वसूली हेतु परेशान किया जा रहे हैं इसके खिलाफ बिदासर पुलिस थाने में पहले से ही अपराधिक मामले दर्ज है। क्योंकि मैं इस क्षेत्र का प्रतिष्ठित व्यवसाई हूँ और वर्तमान में देश की प्रगति किए जा रहे निर्माण कार्यों में पूर्ण रूप से सहयोग कर रहा हूँ वर्तमान मेरे द्वारा भारतमाला प्रयोजना में माल की सप्लाई की जा रही है व भारतमाला प्रयोजना में जो भी माल जा रहा है उकसी रॉयलटी का भुगतान पूर्व में ही किया जाता है उसकी रॉयलटी के पश्चात ही खनन का कार्य किया जाता है लक्ष्मण मण्डा द्वारा मेरे केशर व माइंस पर आकर अनेकों बार हमसे रुपये की मांग की गई है और अपनी अपराधिक प्रवृत्ति को दिखाया गया है।
2. श्रीमान जी हमारे द्वारा किसी प्रकार का अवैध खनन नहीं किया गया है हमारे द्वारा जो खनन कार्य किया जा रहा है वह स्वीकृत खनन पट्टे में ही किया जा रहा है और नियम अनुसार ही किया जा रहा है जिस भूमि में खनन पट्टे स्वीकृत है वह हमारी स्वयं की खातेदारी भूमि है ना कि राजस्व भूमि है वह खनन पट्टे के पर अत्यधिक बालू की मात्रा होने के कारण खनन कार्य में किसी प्रकार की घटना ना हो इस हेतु सुरक्षा की दृष्टि से हमने खनन पट्टे के चारों तरफ की दिशा में बालू मिट्टी को हटाया है जो वर्तमान में खनन पट्टे के चारों तरफ ही है इसको हटाने का एकमात्र कारण सुरक्षा की दृष्टि व सुरक्षा की वजह है। आपके कार्यालय में कार्य श्रीमान फोरमैन महोदय द्वारा किए गए सर्वे से मैं पूर्ण रूप से असंतुष्ट हूँ क्योंकि इनके द्वारा जो सर्वे किया गया है वह जीपीएस किया गया है जीपीएस के किये हुए सर्वे पर भरोसा नहीं करता क्योंकि माइंस के अंदर जाने के बाद में जीपीएस काम नहीं करता है तथा श्रीमान जी फोरमैन महोदय

CC- अना. शाखा
 मोद
 15/06/2023


 15/06/23

द्वारा किए गए सर्वे में हमारे खनन पट्टे के पास में स्वीकृत अन्य खनन पट्टों के खनन कार्य को भी जोड़ दिया गया है जो कि हमारी खातीदारे भूमि में ही स्वीकृत है तथा यह सीमांकन मेरी अनुपरिस्थिति में हुआ है।

3. शिकायत लक्ष्मण मण्डा द्वारा जिस कटानी रस्ते के बारे में बताया गया है वह कटानी रस्ता हमारी खनन पट्टे के बोहत पास से निकलता था जो कि खातेदारी भूमि है यह रस्ता राजस्व रिकार्ड में 15 फीट चौड़ा था 15 वर्ष पूर्व इस रास्ते को ग्राम पंचायत बालेरा, वह ग्राम के प्रमुख लोगो की लिखित स्वीकृति के पश्चात खनन पट्टे से 30 व 40 फीट की दुरी पर स्वयं की खातेदारी भूमि में अच्छी तरह से 40 फीट चौड़ा विकास कर स्थापित कर दिया गया था जो कि वर्तमान में पूर्ण रूप से संचालित हो रहा है आवागमन में किसी प्रकार की कोई बाधा नहीं है समय-समय पर हमारे द्वारा इस रास्ते का विकास कर दिया जाता है इस रास्ते का स्थापित करने का कारण इसकी पूर्व में चौड़ाई का कम होना व खनन पट्टे के अत्यधिक निजदिक होना ही था और किसी प्रकार की कोई आस्मिक घटना हो सकती थी व आस्मिक घटना को रोकन हेतु ही ग्राम पंचायत-बालेरा व ग्राम के प्रमुख लोगो से लिखित रूप में विचार विमर्श करके ही माईनस के कुछ दुरी पर स्थापित किया गया था जिसके सम्पूर्ण दस्तावेज में आपके कार्यालय में प्रस्तुत कर रहा हूँ। हमारे द्वारा इस रास्ते पर किसी प्रकार का कोई खनन कार्य नहीं किया गया है और यह पूर्ण रूप से संचालित हो रहा है जिसे आप स्वयं मौका स्थिति पर देख सकते हैं।

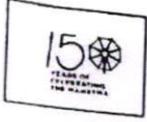
अतः मैं आपसे अनुरोध करता हूँ कि शिकायतकर्ता द्वारा की गई शिकायत को अमानिय किया जाए तथा उच्च अधिकारियों की टीम गठित करके उच्च अधिकारियों व मेरे स्वयं की उपस्थिति में मेरे खनन पट्टे सिमांकन (फीते से) उक्त अधिकारियों की उपस्थिति में किया जावे।

धन्यवाद

प्रार्थी

निर्मल स्टोन

एमएल नम्बर 39/2013



राजस्थान-सरकार
GOVT OF RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।

E-mail-ame.churu@rajasthan.gov.in

क्रमांक:- सखअ/चूरु/अवैध/एम.एल./39/2013/463

दिनांक :- 30/05/2023

:-कारण बताओ नोटिस:-

प्रेषित:-

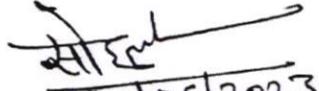
मैसर्स निर्मल स्टोन,
प्रो० श्री श्रवण सिंह पुत्र श्री गोपालसिंह,
निवासी ए-60, गणेश कॉलोनी, परिवहन नगर,
खातीपुरा, जयपुर। पिन-302012

विषय:- खननपट्टा एम.एल. 39/2013 में स्वीकृत खनन क्षेत्र से बाहर अवैध खनन करने का कारण बताओ नोटिस।

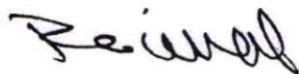
महोदय,

उपरोक्त विषयान्तर्गत लेख है कि श्री लक्ष्मण मण्डा के द्वारा प्राप्त शिकायत पर इस कार्यालय के खनिकार्यदेशक-II श्री अर्जुनराम द्वारा आप के पक्ष में स्वीकृत खनन पट्टा एम. एल. 39/2013 खनिज मेसेनरीस्टोन निकट ग्राम डूंगरास आथूणा तहसील बीदासर जिला चूरु का मौका निरीक्षण दिनांक 16.05.2023 एवं 17.05.2023 को किये जाने पर पाया गया कि आपके द्वारा अपने स्वीकृत खनन पट्टा क्षेत्र से बाहर खनिज मेसेनरीस्टोन का अवैध खनन कर निर्गमन किया गया है।

अतः आपको जरिये नोटिस सूचित किया जाता है कि आप इस संबंध में अपना पक्ष 15 दिवस की अवधि में इस कार्यालय में उपस्थित होकर प्रस्तुत करें, अन्यथा बाद अवधि आपके विरुद्ध राजस्थान अप्रधान खनिज रियायत नियमावली-2017 के नियमों के तहत अवैध खनन शास्ती राशि की वसूली की नियमानुसार अग्रिम कार्यवाही की जावेगी। सो सूचित रहें।


30/05/2023
(सोहनलाल गुरु)

सहायक खनि अभियन्ता
खान एवं भू विज्ञान विभाग
o/c चूरु (राज.)।









सत्यमेव जयते

INDIA NON JUDICIAL
Government of Rajasthan

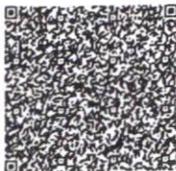
e-Stamp

Certificate No.	: IN-RJ61637048647499U
Certificate Issued Date	: 09-May-2022 12:58 PM
Account Reference	: NONACC (SV)/ rj3159604/VAISHALI NAGAR/ RJ-JP
Unique Doc. Reference	: SUBIN-RJRJ315960413609837717743U
Purchased by	: MANMOHAN SINGH
Description of Document	: Article 4 Affidavit
Property Description	: A-60, GANESH COLONY, KHATIPURA, JAIPUR
Consideration Price (Rs.)	: 0 (Zero)
First Party	: MANMOHAN SINGH
Second Party	: MINING DEPARTMENT OF CHURU
Stamp Duty Paid By	: MANMOHAN SINGH
Stamp Duty Payable (Rs.)	: 100 (One Hundred only)
Surcharge for Infrastructure Development (Rs.)	: 10 (Ten only)
Surcharge for Propagation and Conservation of Cow (Rs.)	: 10 (Ten only)
Surcharge for Relief from Natural and Man-made Calamities (Rs.)	: 10 (Ten only)
Stamp Duty Amount (Rs.)	: 130 (One Hundred And Thirty only)

**ATTESTED**

B.L. Sharma
(B.L. SHARMA) 01-08-2023
NOTARY

SUJANGARH-331507(RAJ.)

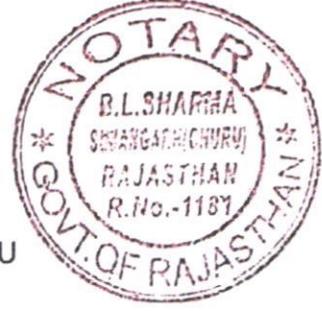


Manmohan Singh

JD 0003920625

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



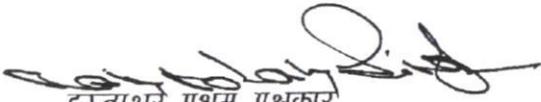
E-STAMP : IN – RJ61637046647499U

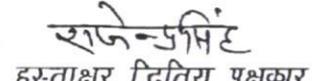
इकरारनामा

प्रथम पक्षकार - मनमोहन सिंह पुत्र श्रवण सिंह निवासी ग्राम दुंगरास आशुणा तहसील बीदासर जिला चूरु (हाल निवासी जयपुर)

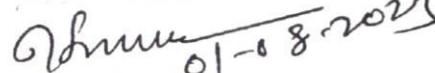
द्वितीय पक्षकार - राजेन्द्र सिंह पुत्र मोहन सिंह निवासी ग्राम दुंगरास आशुणा तहसील बीदासर जिला चूरु राज.

यह कि प्रथम पक्षकार के पिता श्रवण सिंह के नाम से खसरा नं. 471/141 में 1 हैक्टेयर का खनन पट्टा स्वीकृत है इस खनन पट्टे के आस-पास खारा पानी होने के कारण वृक्षारोपण सही से नहीं हो पा रहा था इस कारण प्रथम पक्षकार ने अपने परिवारीक भाई राजेन्द्र सिंह पुत्र मोहन सिंह के खेत खसरा सं. 29 में 150 से अधिक वृक्ष का वृक्षारोपण किया गया था जो कि वर्ष 2019-2020 और 2020-2021 के वर्षा ऋतु में कर दिया गया था इस खसरे में वृक्षारोपण करने के कारण खसरे का क्षेत्रफल 12 हैक्टेयर है व खसरे में वर्षा ऋतु के अलावा किसी प्रकार का कृषि कार्य नहीं किया जाता है। तथा यह खसरा बंजर स्थिति में था।


हस्ताक्षर प्रथम पक्षकार


हस्ताक्षर द्वितीय पक्षकार

ATTESTED


(B.L. SHARMA)
NOTARY
SUJANGARH-331507(RAJ.)

राजस्थान सरकार

NIC-BHUNAKS:IA

खसरा नक्शा एवं जमाबंदी(प्रतिलिपि)

दिनांक : 27/01/2022 05:15:49 PM

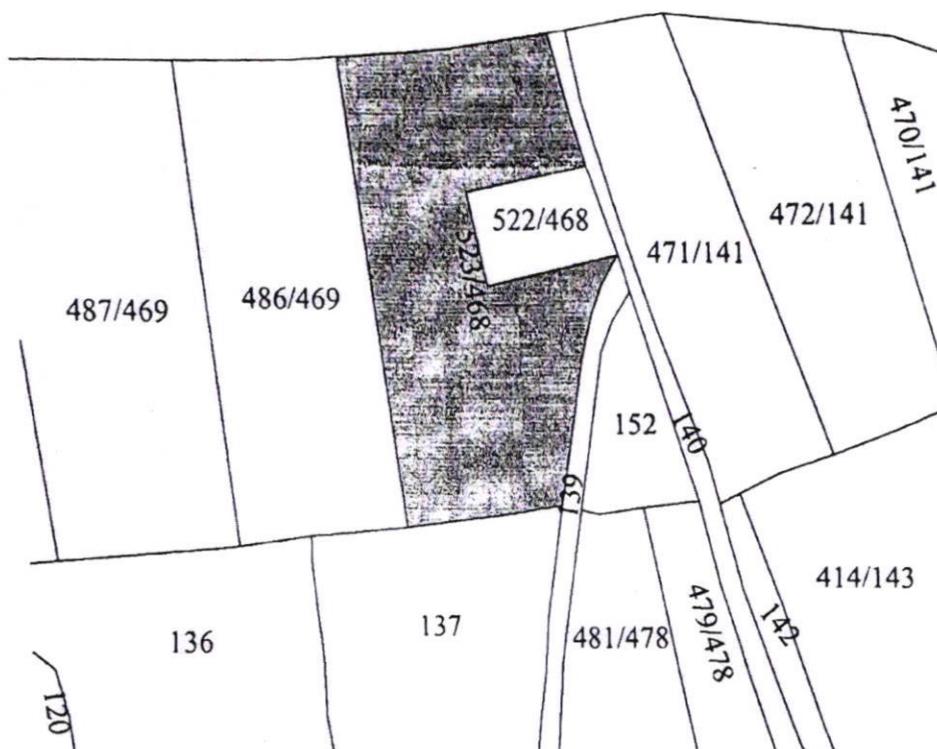
जिला : चूरू

तहसील : बीदासर

भू. अ. नि. क्षेत्र : टूंकर

पटवारी हल्का : बालेरा

ग्राम : डूंगरासआधुनां



Scale 1:500

खसरा संख्या :523/468 क्षेत्रफल : 3.2881 Hectare खाता संख्या : 155पुराना खाता संख्या : 155

भूमि किस्म[क्षेत्रफल लगान]: बा.दोयम [3.2881, 6.50]

1.) श्रवणसिंह पुत्र गोपालसिंह हिस्सा- पूर्ण जाति- राजपूत निवासी डूंगरासआधुणा खातेदार

सक्षम अधिकारी के हस्ताक्षर एवं सील

- नोट :-
1. यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।
 2. इसका उपयोग किसी भी न्यायालय में साक्ष्य के रूप में नहीं किया जा सकता है।
 3. प्रविष्टियों में संशोधन/सत्यापित प्रतिलिपि हेतु सम्बंधित जिला/तहसील कार्यालय में संपर्क करें। ULPIN no : null

MVNL-39/13

केवल नकल के उपयोग के लिए जमाबन्दी

नकल जमाबन्दी गांव - डूंगरसिद्धापुर
 तहसील - मुंजापड़ा
 क्षेत्रफल बीघा-विश्वा में सम्बन्धित 2-069-202

पटवारी क्षेत्र बालोदा
 जिला - चूरु (राज.)
 वास्तविक सम्बन्ध/वर्ष 2069

भू-अभिलेख निरीक्षक क्षेत्र... मुंजापड़ा
 दिनांक 2-8-69/2012
 आधार वर्ष.....

गोल मोहर

प्रपत्र पी. 26
 पृष्ठ नं. जमा-

क्र.सं.	खेवट (खतीनी)	पूराना	भू-धारक का नाम	काश्तकार का नाम, पिता, जाति तथा निवास स्थान के पता सहित तथा कृषि काल	खसरा नं.	क्षेत्रफल	भूमि वर्गीकरण	सिंचाई के साधन	देय लगान		नामांतरण आदेश नं. तथा तारीख	भूमि ब्योरा विशिष्टियां जिसके पक्ष में भूमि अन्तर्गत हो।	टिप्पणी
									दर	रकम			
1		2	3	4	5	6	7	8	9	10	11	12	13
133		3	श.प. 520012 ज.प. 11.प. 334 715113 (28-28)	जकासिंह पुत्र जोगपालसिंह जाति राजपूत सा. देह खातेदार	152 175 बा.दे. 178 देह 194 बा.दे. 289 बा.दे. 465 42 468 138 471 141	2-00 5-07 2-00 0-08 19-08	बा.दे. बा.प. बा.प. बा.प. बा.प.	8	0.50 0.60 0.60 0.60 0.60	1.00 3.21 1.20 0.24 11.64			
									0.60 0.50 0.50	7.50 2.88			
										28.60			

पटवारी
 पटवार मण्डल वाले
 तहसील बीकानेर (चूरु)

28.60



22 JUL 1971

संजयपुर

संजयपुर

प्रतिज्ञा पत्र

मैं संसदीय विधि वरद अधिनियम राजस्थान
एन 100 का अन्तर्गत 1967 में संसदीय विधि अधिनियम
राजस्थान अधिनियम संख्या 152 का हूँ।

जो कि मेरे पुस्तक के नाम से
मेरे पत्र संख्या 468 व 471 हैं उक्त दो
138 141
पत्रों के माध्यम जयपुर जिले के
रकस 471 में माइन्स विभाग द्वारा मेरे पुस्तक संख्या 468
माइन्स स्वीकृत तथा अगे 471 में माइन्स स्वीकृत
इसलिए यह जयपुर जिले के शासक
द्वारा सुनिश्चित नहीं है। इसलिए मैंने मेरे पुस्तक



के माध्यम को सभी मातृका में अपने पुस्तक
संख्या 468/138
संख्या 152 की दक्षिणी सीमा से लेकर
उत्तरी तरफ तक पश्चिमी सीमा के साथे लगते
पूर्व तक पश्चिम उत्तरी तरफ
आगे मैंने मेरे पुस्तक के दक्षिणी सीमा के
संख्या सं. 152, 468/138 के दक्षिणी सीमा उत्तरी
सीमा के लगते लगते संख्या 152 के साथे
रहेगा यह बात मेरे पुस्तक द्वारा प्रमाणित
मे इस बात को सादर करने के लिए हमारे
गठे दस्तावे को खला करने के लिए हमारे
पाठक व आपस रहेगा। तथा मेरे पुस्तक के
उत्तराधिकारी भी आपस रहेगा नगरी नकशा।
संज्ञा प्रतिज्ञा पत्र है।

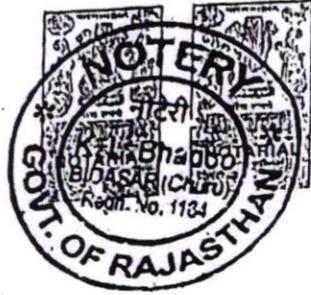
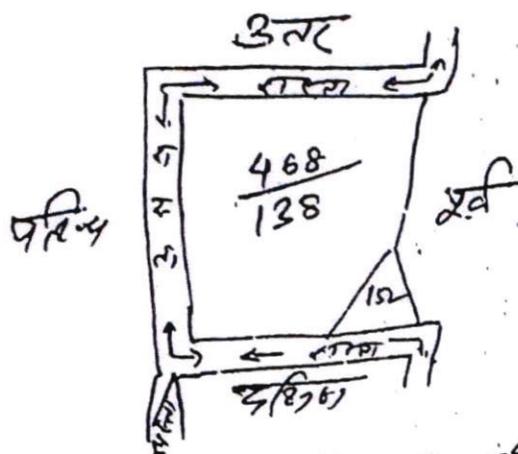


Attestec
K. L. Bhadec
Notary
Bidasar (Roj.)
Regn No. 1164
S No 502

अतः यह प्रतिज्ञा पत्र एक किंग
संज्ञा प्रतिज्ञा पत्र 1001 का उत्तरी सीमा
19-7-71
NOTARY PUBLIC
SANGANER, JAIPUR

(3)

पर मैंने अपनी सारी छपी बरतल लेख
 एवास निको छी मोरो मोरो माजोर दबाव
 के लिखवा बीना ना छी प्रमाण दे समक पर
 फाद आवी मारीड 6/8/2015 ई
 नकली नकल



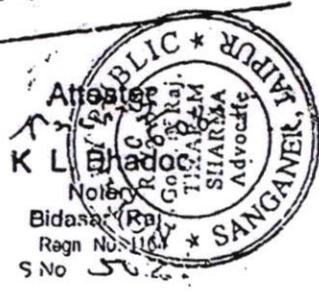
10/10/2015
 टी डाराम

नोट (नकले मे दिखलाने अडकल पाला
 हरिया बेसिद काफर टरेण)

हस्ताक्षर गवाहा

हस्ताक्षर (लिखाक)
 Manmohan Singh

(1) टी डाराम
 रजिस्टार के कार्यालय में बसिद



(2) चनाराम
 पालिका के कार्यालय में बसिद

निके सरकाराक
 (मुगाकाके के कार्यालय में बसिद)
 बालरा
 बाजे-उमिद

राजिदकिद के कार्यालय में बसिद

कामलकिद

अनकिद के कार्यालय में बसिद

Photo Copy Attested
 19/10/15
 NOTARY PUBLIC
 SANGANER JAIPUR

मुद्रांक विक्रेता: भंवरलाल अनुक्रमा पत्र सं. 7/2005

रजिस्टर क्रम सं० ९५ दिनांक ५.६.२०१५

मुद्रांक वेतल्यु १००१ क्रम सं० २६३७

मुद्रांक क्रेता का पूरा नाम
श्री शंकराजी सिंह

पता
प्रयोजन

मुद्रांक विक्रेता के हस्ताक्षर

मुद्रांक विक्रेता के हस्ताक्षर

मुद्रांक विक्रेता के हस्ताक्षर

मुद्रांक विक्रेता के हस्ताक्षर

श्री शंकराजी सिंह राजपूत
इलाहाबाद
मुद्रांक विक्रेता के हस्ताक्षर

कार्यालय ग्राम पंचायत, बालेरा

पंचायत समिति, बीदासर (चूरु) राज.

धापू देवी

सरपंच

मो. 9928380145

मो. 9509513417

निवास :

ग्राम- डूंगरास आथूणा

तह. बीदासर (चूरु) राज.

क्रमांक :

दिनांक... 10... 06... 2015

अनापत्ति प्रमाण पत्र

प्रमाणित किया जाता है कि श्री अर्जुन जी अखण्ड सिंह पुत्र स्व. श्री गोपाल सिंह जाति राजपूत निवासी डूंगरास आथूणा जिनकी छाम की ऊपर दिशा में भूमि है जिसके खसत नं० 468/138 में नै पश्चिम दिशा में एक रास्ता है जिस पर वर्तमान में अनापत्ति जागी है। अर्जुन के इस बारे में भू-राजस्व विभाग कराची रास्ता स्वीकृत करता है। छाम पंचायत बालेरा को कोई आपत्ति नहीं है।

धापू

(धापू देवी)

सरपंच

ग्राम पंचायत, बालेरा
पं.स. बीदासर (चूरु)

39/13

दिनांक 22/11/2012

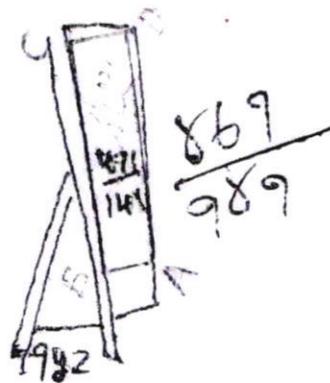
पता - सुवासिनी बाण्डारी

तहसील - सुवासिनी

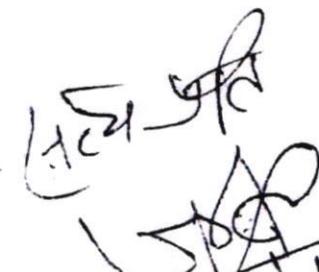
जिल्हा - पुणे

मालक नसली नसत - 986/69

पंजीबंदी क्रमांक - 100/13



P-353410 3201


 पटवारी
 पटवार मण्डल बालेरा
 तहसील हीदासर (पुणे)

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 2753

Report On : 11/08/2023

I hereby certify that I Ms Poonam Kumari, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 08/08/2023 from Shri Dayaram, JSO, Sikar ,RSPCB Sikar a sample of Ambient Air Quality of M/S Maa Durga Stone Crushing Co. , Plant - Stone Crusher [27765] ,Khasra No 1201/692, Village Chadwas . Tehsil- Sujangarh , District- Churu Collected from Fugitive emission approx. 8 meters away from process equipment (Jaw Crusher) Collected on 07/08/2023. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/08/2023 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter $\mu\text{g}/\text{m}^3$	590

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 11/08/2023

Poonam

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Sikar

Shiv-Singhpura Housing Board Colony,

Nawalgarh Road, Sikar-332 001

Phone: 01572-248009

राजस्थान-सरकार

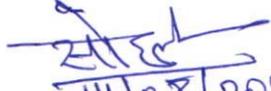
कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चुरू (राजस्थान)
 Office of the Assistant Mining Engineer, Dept. Of Mines and Geology, Near Malji ka kamra, Old Sale tax
 office building, Kothariya ka mohalla, Churu (Rajasthan) Tel. No 01562-250235
 E_mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चुरू/सांख्यिकी/2023/ 418

दिनांक:- 14-08-2023

प्रमाण-पत्र

प्रमाणित किया जाता है कि माँ दुर्गा स्टोन क्रेशिंग कम्पनी निकट ग्राम चाडवास तहसील बीदासर जिला चुरू पर क्रेसिंग हेतू उपयोग में लिया गया खनिज मैसनरी स्टोन विभागीय रिकॉर्ड एवं संलग्न क्रेशर निरीक्षण रिपोर्ट दिनांक 14.08.2023 की प्रति के अनुसार रॉयल्टी पैड वैद्य पाया गया है।


 14/08/2023
 (सोहनलाल गुरु)

सहायक खनि अभियन्ता,
 खान एवं भू विज्ञान विभाग
 चुरू(राजस्थान)
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चुरू

कार्यालय सहायक खनि अमियन्त खान एवं भू-विज्ञान विभाग, प्त
निरिक्षण रिपोर्ट

आज दिनांक 14/8/23 को अहमदाबाद कर्तव्य समय तक कि कि लक्ष
हारा श्री अमियन्त खान के शिवालय में करि में दुर्गा
रुके हेरिग कम्पनी, चाडवास स्थित हेरिग के निरिक्षण
बाक मैके पर पहुचा गया मैके पर हेरिग के
प्रतिनिध श्री मनमोहन सिंह कि इगारा उपस्थित
थिने । वक्त निरिक्षण इत हेरिग पर अव्यवधि
प्रकार से खनिज का लैण उपस्थित मिला जिसमे

लगभग) 500 70000 MT, boulders लगभग 20,000
20 mm - 1500 टन (लगभग) , 40 mm - 15000 टन (लगभग),
10 mm - 26000 टन (लगभग) तथा 65 mm (लगभग) 1400 टन

मैके पाया गया, जो कि कुल मिल मिलान कर
$$70,000 \text{ टन (लगभग)} + 20000 \text{ टन (लगभग)} + 1500 \text{ टन (लगभग)} + 15000 \text{ टन (लगभग)} + 26000 \text{ टन (लगभग)} + 1400 \text{ टन (लगभग)}$$

= 133900 टन हुआ । मैके पर उक्त हेरिग के

खनिज-रुके रिपोर्ट बनायी जाकर उपस्थित
प्रतिनिध के हस्ताक्षर करवाये गये । रिपोर्ट
अगित्त कार्यवाही ले, प्र प्रेषित है ।

सोहन
14/08/2023
सहायक खनि अमियन्त
खान एवं भू-विज्ञान विभाग
पुल

सोहन
14/08/2023
AME Ch... 154

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चुरू (राजस्थान)

Office of the Assistant Mining Engineer, Dept. Of Mines and Geology, Near Malji ka kamra, Old Sale tax office building, Kothariya ka mohalla, Churu (Rajasthan) Tel. No 01562-250235

E_mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चुरू/सांख्यिकी/2023/402

दिनांक:- 08-08-2023

प्रमाण-पत्र

इस कार्यालय क्षेत्राधिकार में विभागीय वेबसाईट पर ई-टी.पी. हेतु डीलर/स्टोन क्रेशर मा दूर्गा स्टोन क्रेशिंग कम्पनी निकट ग्राम चाडवास तहसील बीदासर जिला चुरू पंजीकृत है। विभागीय पोर्टल अनुसार उक्त डीलर/स्टोन क्रेशर द्वारा अवधि दिनांक 01.04.2022 से 08.08.2023 तक ई-रवन्नाओं के द्वारा खनिज मैसनरी स्टोन (Raw Mineral) मात्रा 728667.92 मै0टन(विभाग द्वारा स्वीकृत खनन पट्टे जिनमें पर्यावरण स्वीकृति एवं प्रदूषण मण्डल का CTO जारी है से ही रॉयल्टी पैड) खरीदा गया है। उक्त स्टोन क्रेशर को राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, नागौर के आदेश क्रमांक: 2021-22/Nagour/11984 दिनांक 07.03.2022 से कन्सेट टू ऑपरेट जारी हुआ है जिसके अनुसार स्टोन क्रेशर की उत्पादन क्षमता 3000TPD के अनुसार वार्षिक क्षमता $3000 \times 365 = 10,95,000\text{MT}$ होती है (CTO की प्रति संलग्न)।

संलग्न:-उपरोक्तानुसार CTO की प्रति संलग्न।

सोहल
08/08/2023
(सोहनलाल गुरु)
सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चुरू(राजस्थान)
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चुरू

Department of Mines & Geo X DMG Rajasthan : Detailed De X Mail - AME-CHURU@RAJAS X WhatsApp

mines.rajasthan.gov.in/DMG2/dealerdetailedreport

DMG RAJASTHAN Change Role Quick Link

Mineral Name: All
 Search by firm name: Maa Durga Stone Crushing Company (08ABGFM3974)
 Mineral Received From: eRawanna Transit Pass Mineral Import
 Select Period: Custom Dates From Date: 01-Apr-2022 To Date: 08-Aug-2023
 View Export

Search:

#	Office Name	Dealer/Firm Name	Location	Mineral Name	Quantity Received By eRawanna(in M.T.)	Quantity Received By Transit Pass(in M.T.)	Opening Balance	Quantity Received (in M.T.)	Total (in M.T.)	Dispatched TP Count	Dispatched TP Quantity	Closing Balance
1	AME Churu	MAMMOHAN SINGHMAA DURGA STONE CRUSHING COMPANY (ID:2871)	CHADWAS (ID:3166)	Masonry/Stone (Crusher Gib)	0	0	2.51	0	2.51	0	0	2.51
2	AME Churu	MAMMOHAN SINGHMAA DURGA STONE CRUSHING COMPANY (ID:2871)	CHADWAS (ID:3166)	Masonry/Stone	728667.92	0	339389.5	728667.92	1068057.42	20071	908420.85	159.636.57

Showing 1 to 2 of 2 entries

Previous 1 Next Back

साल 08/08/2023
 सहायक बनि अभियन्ता
 खाण एवं भू-विकास विभाग
 चुरू

माँ दुर्गा स्टोन कंशिंग कम्पनी द्वारा खरिदे गये कच्चे माल का खनन पट्टो के साथ का विवरण।
अवधि 01.04.2022 से 08.08.2023

कंसं.	खनन पट्टा संख्या जिसने खनिज खरीदा गया है	खनन पट्टे की वार्षिक क्षमता	खनन पट्टे से खरीदे गये खनिज की मात्रा
1	Mining Lease no. 01/2020	453180 MT	435180.56 MT.
2	Mining Lease no. 10/2018	79950 MT	43896.85 MT
3	Mining Lease no. 43A/2011	100000 MT	82169.59 MT
4	Mining Lease no. 27/2014	101865 MT	23401.12 MT
5	Mining Lease no. 39/2013	100000 -/-	98356.92 MT
6	Mining Lease no. 23/2018	171750 -/-	45662.88 MT
TOTAL			728667.92 <u>MT.</u>

सोहन
08/08/2023
AmE Chuan
सहायक खनिज अभियन्ता
खान एवं भू-विज्ञान विभाग
दूस



Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN

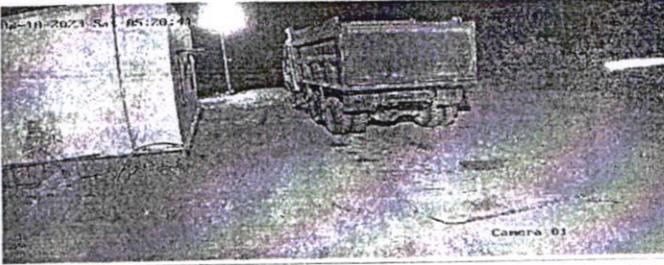


RJ44GA3579 is having eRawanna No. EPEM105895255 (Confirmed) which expires on 18-Feb-2023 07:54:26 AM.

Generated on : 18-Feb-2023 05:54:26 AM
Confirmed on : 18-Feb-2023 05:54:45 AM
Lease No. : AME/CHU/Minor/ML/21/2014
Name of the Lessee : Sarjeetsingh
Lease Location : Dungras Athuna / Sujangarh / Churu
Mineral : MasonaryStone
Net Mineral Weight : 17.02 (Metric Ton)
Gross Weight : 10.92 (Metric Ton)
Driver Details : DILIP SINGH (Mob: 9588296427)

Trader/Dealer/Stockist/Pulverizer Unit : MAA DURGA STONE CRUSHING COMPANY
Holder :
Stock Location : CHADWAS (VPO- CHADWAS (FRONT OF ESSAR PEIKUL PUMP), Chadwas, Bidasar, Churu, 331503)
Approximate Distance : 8 Km
Collection Through : ERCC (Unpaid Rawanna)
Royalty : ₹ 0/-
DMFT : ₹ 0/-
RSMET : ₹ 0/-
NAME : ₹ 0/-
Royalty Schedule Rate : 7.(a) Masonary Stone(Sandstone, Limestone, Granite, Rhyolite, Quartzite, Schist, Phyllites, Schist etc.) - (a) Used as Khanda, ballast, road metal, fatchere, gitty, parera, crusher dust, gravel, jahjra etc. - (ii) Other districts (35/- PMT)
Weigh Bridge : Maa Durga Computerised Dharm Kanta(2019030902087)/Near Maa Durga Stone Crusher

Front Image



Side Image



Please scan the QR code or visit <https://mines.rajasthan.gov.in/> to check online eRawanna.

1. जय भीम यास नमः-11
फॉर्म नं.-24
रायल्टी रसीद
अधिक अधिशुल्क संग्रहण ठेका
[See Rule 44(2), 44(4)]
रसीद नं. 04

दिनांक 18/2/2023
देवदशरथ एसोसिएट्स

303, आशापूर्णा टॉवर, पावटा ए-रोड, जोधपुर (राज.)

जिला चुरु के क्षेत्र गाणालपुरा, बालोरा, लोडसर, बाडवास को राजस्व सीमा में बजिला नागौर को तहसील लाइन को राजस्व सीमा में खनिज मैसेनरी स्टोन के प्रभावशील खनन पट्टी में निर्गमित खनिज मैसेनरी स्टोन पर अधिक अधिशुल्क, डी.एम.एफ.टी. व आर.एस.एम.ई.टी. संग्रहण ठेका

3. वार्षिक ठेका राशि - 198480300 रु. वार्षिक

17724554 रायल्टी व 1772455 रु. डी.एम.एस.टी. व 3544291 आर.एस.एम.ई.टी

4. ठेका अवधि - 06.07.2022 से 31.03.2024 तक

5. खनिज का नाम - मैसेनरी स्टोन

6. रायल्टी दर प्रति टन - 35 रु. डी.एम.एफ.टी. 10% आर.एस.एम.ई.टी. 2%

7. डैक पोस्ट का नाम/नाका - कोड 17/02/2014

8. पट्टेधारी का नाम / एच.एम.एल.नं. जहां से खनिज लाया गया है 27/2014

9. खाना नं. EPEM/05 895 8255 17.02 टन

10. स्थान जहां खनिज का बजन 17.02 टन

11. खनिज का नाम जिसको खनिज भेजा गया 25/1/21 20/2/21 20/2/21

12. खनिज का प्रकार 17.02 टन वाहन नं. RJ44GA3579

13. खनिज का भंडारण स्थान (डक रट खाना राशि) 25/1/21 20/2/21 20/2/21

14. खनिज का संग्रहण स्थान (डक रट खाना राशि) 25/1/21 20/2/21 20/2/21

15. खनिज का संग्रहण स्थान (डक रट खाना राशि) 25/1/21 20/2/21 20/2/21

16. खनिज का संग्रहण स्थान (डक रट खाना राशि) 25/1/21 20/2/21 20/2/21

17. प्राप्त DMFT फाउंड राशि (अंको में) 59.53

(शब्दों में)

प्राप्त अन्य शुल्क राशि (यदि कोई हो तो) (अंको में)

(शब्दों में)

18. प्राप्त आर.एस.एम.ई.टी. राशि (अंको में) 11.914

(शब्दों में)

19. कुल प्राप्त राशि (अंको में) 71.444

राशि (शब्दों में)

वाहन चालक के हस्ताक्षर

हस्ताक्षर ठेकेदार/मैनेजर



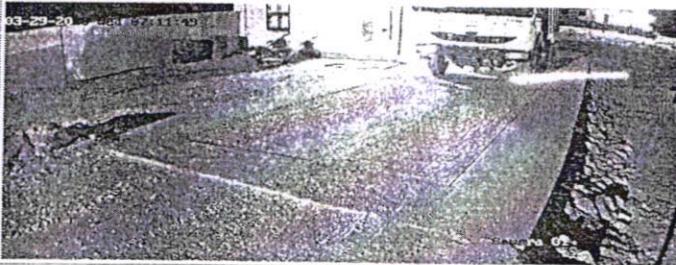
Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN



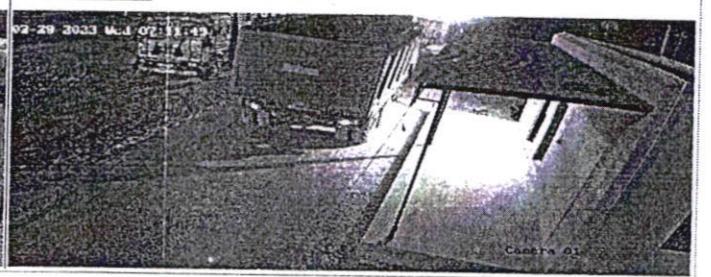
RJ44GA0560 is having eRawanna No. IICT11060715502 (Confirmed) which expires on 29-Mar-2023 06:41:40 AM.

Generated on	:29-Mar-2023 04:41:40 AM	Trader, Dealer/Stockist/Pulverizer Unit	: JAI MAA DURGA INFRA
Confirmed on	:29-Mar-2023 04:41:52 AM	Holder	
Lessee No	: AME/CHU/Minor/ML/10/2018	Stock Location	: CHURU (JAI MAA DURGA INFRA KHASRA NO 54R/117, Dungras Athoona, Bidasar, Churu, 331503)
Name of the Lessee	: Sarjeet Singh Rathore	Approximate Distance	: 10 Km
Lease Location	: Dungras Aathuna / Bidasar / Churu	Collection Through	: ERCC (Unpaid Rawanna)
Mineral	: MasonaryStone	Roughly	: ₹ 0/-
Net Mineral Weight	: 10.95 (Metric Ton)	DMFT	: ₹ 0/-
Tare Weight	: 10.9 (Metric Ton)	RSMET	: ₹ 0/-
Driver Details	: KHUMA RAM (Mob: 8955728235)	Rate	: ₹ 0/-
		Royalty Schedule Rate	: 7.(a) Masonary Stone(Sandstone, Limestone,Granite,Rhyolite,Quartzite, Schist,Phyllites,Schist etc.) - (a) Used as Khanda,ballast,road metal, fatchere,gitty,parera,cruisher dust,gravel,jhajhra etc. - (ii) Other districts (35/- PMT)
		Weigh Bridge	: JAI MAA DURGA INFRA DHARAM KANTA(2022121403896)/KHASRA NO 548/117

Front Image



Side Image



Please scan the QR code or visit <https://mines.rajasthan.gov.in/> to check online eRawanna.

ठकेदार काड

युक नं. 2040

1. ठकेदार का नाम -

अधिक अधिशुल्क संग्रहण ठेका
[See Rule 44(A), 44(A)]

नसीद नं. 803

दिनांक 28/3/23

देवदशरथ हस्तिशिरदरस

303, आशापुर्ण टॉवर, पावटा ए-रोड, जोधपुर (राज.)

2. ठेका क्षेत्र - निजाला चर के क्षेत्र गोपालपुरा, बालेश, लोडसर, चाडबाम की राजस्व सीमा में बहिला गाँव की तहसील लाडन की राजस्व सीमा में खनिज मेसनेरी स्टोन के प्रभावशील खनन पट्टी से निर्मित खनिज मेसनेरी स्टोन पर अधिक अधिशुल्क, डी.एम.एफ.टी व आर.एस.एम.ई.टी संग्रहण ठेका

3. वार्षिक ठेका राशि - 198480300 रु. वार्षिक

177214554 रायल्टी व 17721455 रु. डी.एम.एफ.टी व 3544291 आर.एस.एम.ई.टी

4. ठेका अवधि - 06:07:2022 से 31.03.2024 तक

5. खनिज का नाम - मेसनेरी स्टोन

6. रायल्टी दर प्रति टन - 25% डी.एम.एफ.टी. 10% आर.एस.एम.ई.टी. 2%

7. चैक पोस्ट का नाम/नाका - 5111171111/10/12098

8. पड़ोसारी का नाम / एवं एम.एल.नं. जहाँ से खनिज लाया गया है -

9. खाना नं. ICT11060715502

खाना में अंकित खनिज का वजन 16.35 टन

10. स्थानिक अधिकार का जाचो 301111 31/03/23

11. रजि. पाटी नं. 25/25 वाहन नं. 25/25/25

12. वाहन की रजि. नं. 25/25 वाहन नं. 25/25/25

13. खनिज का रजि. नं. 16/25 वाहन नं. 25/25/25

14. अधिकार क्षेत्र का रजि. नं. (डड रेट खाना राशि)

15. खनन का समय 15/11/23

16. अधिकार क्षेत्र का रायल्टी राशि (अंको में) 593.25

17. प्राय. DMFT फण्ड राशि (अंको में) 59.525

(शब्दों में)

प्राय. अन्य शुल्क राशि (यदि कोई हो तो) (अंको में) 11.865

(शब्दों में)

18. प्राय. आर.एस.एम.ई.टी राशि (अंको में) 664.44

(शब्दों में)

19. कुल प्राय. राशि (अंको में)

राशि (शब्दों में)

वाहन चालक के हस्ताक्षर

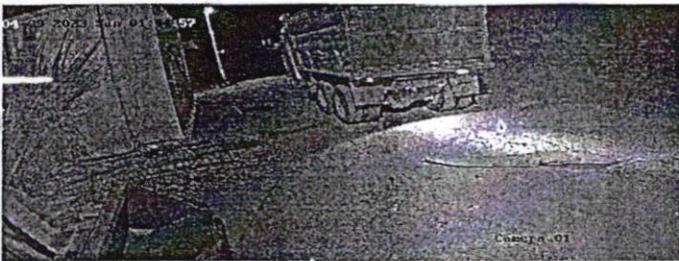
हस्ताक्षर ठकेदार/मैनेजर

Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN

RJ43GA4152 is having eRawanna No. HSPY1061141266 (Confirmed) which expires on 09-Apr-2023 04:19:39 AM.

Generated on	:09-Apr-2023 02:19:39 AM	Trader/Dealer/Stockist/Pulverizer Unit	:MAA DURGA STONE CRUSHING COMPANY
Confirmed on	:09-Apr-2023 02:20:05 AM	Holder	
Lease No.	:AME/CHU/Minor/ML/01/2020	Stock Location	:CHADWAS (VPO- CHADWAS (FRONT OF ESSAR PETROL PUMP), Chadwas, Bidasar, Churu, 331503)
Name of the Lessee	:Kirta Ram	Approximate Distance	:10 Km
Lease Location	:Dungras Authuna / Bidasar / Churu	Collection Through	:Department (Use In National/State Highway Or Railway Projects)
Mineral	:MasonryStone	Royalty	:₹ 726.95/-
Net Mineral Weight	:20.77 (Metric Ton)	DMFT	:₹ 72.7/-
Tare Weight	:7.18 (Metric Ton)	RSMET	:₹ 14.54/-
Driver Details	:SUKH JI (Mob: 9680816789)	NMET	:₹ 0/-
		Royalty Schedule Rate	:7.(a) Masonary Stone(Sandstone, Limestone,Granite,Rhyolite,Quartzite, Schist,Phyllites,Schist etc.) - (a) Used as Khanda,ballast,road metal, fatchere,gitty,parera,crusher dust,gravel,jhajhra etc. - (ii) Other districts (35/- PMT)
		Weigh Bridge	:Maa Durga Computerised Dharm Kanta(2019030902087)/Near Maa Durga Stone Crusher

Front Image



Side Image



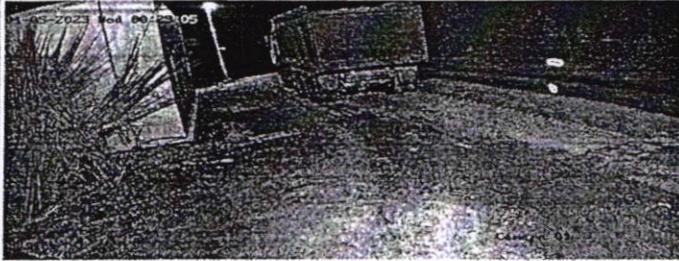
Please scan the QR code or visit <https://mines.rajasthan.gov.in/> to check online eRawanna.

Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN

RJ23GA8118 is having eRawanna No. HSPY1060996705 (Confirmed) which expires on 05-Apr-2023 03:03:46 AM.

Generated on	:05-Apr-2023 01:03:46 AM	Trader/Dealer/Stockist/Pulverizer Unit	:MAA DURGA STONE CRUSHING COMPANY
Confirmed on	:05-Apr-2023 01:04:01 AM	Holder	
Lease No.	:AME/CHU/Minor/ML/01/2020	Stock Location	:CHADWAS (VPO- CHADWAS (FRONT OF ESSAR PETROL PUMP), Chadwas, Bidasar, Churu, 331503)
Name of the Lessee	:Kirta Ram	Approximate Distance	:10 Km
Lease Location	:Dungras Authuna / Bidasar / Churu	Collection Through	:Department (Use In National/State Highway Or Railway Projects)
Mineral	:MasonryStone	Royalty	:₹ 618.8/-
Net Mineral Weight	:17.68 (Metric Ton)	DMFT	:₹ 61.88/-
Tare Weight	:10.19 (Metric Ton)	RSMET	:₹ 12.38/-
Driver Details	:TILOKARAM (Mob: 9672763322)	NMET	:₹ 0/-
		Royalty Schedule Rate	:7.(a) Masonary Stone(Sandstone, Limestone,Granite,Rhyolite,Quartzite, Schist,Phyllites,Schist etc.) - (a) Used as Khanda,ballast,road metal, fatchere,gitty,parera,crusher dust,gravel,jhajhra etc. - (ii) Other districts (35/- PMT)
		Weigh Bridge	:Maa Durga Computerised Dharm Kanta(2019030902087)/Near Maa Durga Stone Crusher

Front Image



Side Image



Please scan the QR code or visit <https://mines.rajasthan.gov.in/> to check online eRawanna.



Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN



RJ44GA3015 is having eRawanna No. OUYM1061220109 (Confirmed) which expires on 11-Apr-2023 07:22:00 AM.

Generated on	11-Apr-2023 05:22:00 AM	Trader/Dealer/Stockist/Pulverizer Unit Holder	MAA DURGA STONE CRUSHING COMPANY
Confirmed on	11-Apr-2023 05:22:17 AM	Stock Location	CHADWAS (VPO- CHADWAS (FRONT OF ESSAR PETROL PUMP), Chadwas, Bidasar, Churu, 331503)
Lease No	AME/CHU/Minor/ML/43A/2011	Approximate Distance	10 Km
Name of the Lessee	Shrawan Singh	Collection Through	ERCC (Unpaid Rawanna)
Lease Location	Dungras Athuna / Bidasar / Churu	Royalty	₹ 0/-
Mineral	Masonary Stone	DMFT	₹ 0/-
Net Mineral Weight	16.99 (Metric Ton)	RSMFT	₹ 0/-
Tare Weight	10.92 (Metric Ton)	NMFT	₹ 0/-
Driver Details	Raju (Mob: 9314471341)	Royalty Schedule Rate	7 (a) Masonary Stone(Sandstone, Limestone, Granite, Rhyolite, Quartzite, Schist, Phyllites, Schist etc.) - (a) Used as Khanda, ballast, road metal, fatchere, gitty, parera, crusher dust, gravel, Jhajhra etc. - (ii) Other districts (35/ PMT)
		Weigh Bridge	Maa Durga Computerised Utharm Kanta(20190309020871)/Near Maa Durga Stone Crusher

Front Image

Side Image



|| जय भूमियासा नमः ||
फार्म नं.-24
रायल्टी रसीद
अधिक अधिशुल्क संग्रहण ठेका
[See Rule 44(2), 44(4)]

ठेकेदार कोड :

चुक नं. 2892

रसीद नं. 01

दिनांक 11.04.2023

1. ठेकेदार का नाम -

देवदशरथ एसोसिएट्स

303, आशापूर्णा टॉवर, पावटा ए-रोड, जोधपुर (राज.)

2. ठेका क्षेत्र - जिला चुरु के क्षेत्र गोपालपुरा, बालेरा, लोइसर, चाडवास की राजस्व सीमा में व जिला नागौर की तहसील लाडनू की राजस्व सीमा में खनिज मैसेनरी स्टोन के प्रभावशील खनन पट्टी से निर्गमित खनिज मैसेनरी स्टोन पर अधिक अधिशुल्क, डी.एम.एफ.टी व आर.एस.एम.ई.टी संग्रहण ठेका

3. वार्षिक ठेका राशि - 198480300 रु. वार्षिक

177214554 रायल्टी व 17721455 रु डी.एम.एफ.टी व 3544291 आर.एस.एम.ई.टी

4. ठेका अवधि - 06.07.2022 से 31.03.2024 तक

5. खनिज का नाम - मैसेनरी स्टोन

6. रायल्टी दर प्रति टन - 35/- डी.एम.एफ.टी 10% आर.एस.एम.ई.टी 2%

7. चेक पोस्ट का नाम/ नाका - 56017

8. पट्टीदार का नाम / एवं एम एल नं. जहाँ से खनिज लाया गया है 43A/2011

9. रवाना नं. OUYM1061220109

रवाना में अंकित खनिज का वजन 16.99 टन

10. स्थान जहाँ खनिज जायेगा चाडवास

11. व्यक्ति/पाटी नाम जिसको खनिज भेजा गया मो. डुग्ग

12. वाहन का प्रकार 5 फुट / वाहन नं. RJ44GA3015

13. खनिज का वजन 16.99

14. अधिक अधिशुल्क खनिज (डिड रेट रवाना राशि)

594.65

15. भेजने का समय 8.22

16. अधिक अधिशुल्क रायल्टी राशि (अंको में)

59.465

(शब्दों में)

11.893

17. प्राप्त DMFT फण्ड राशि (अंको में)

666.008

(शब्दों में)

प्राप्त अन्य शुल्क राशि (यदि कोई हो तो) (अंको में)

(शब्दों में)

18. प्राप्त आर.एस.एम.ई.टी राशि (अंको में)

(शब्दों में)

19. कुल प्राप्त राशि (अंको में)

राशि (शब्दों में)

वाहन चालक के हस्ताक्षर

हस्ताक्षर ठेकेदार/मैनेजर



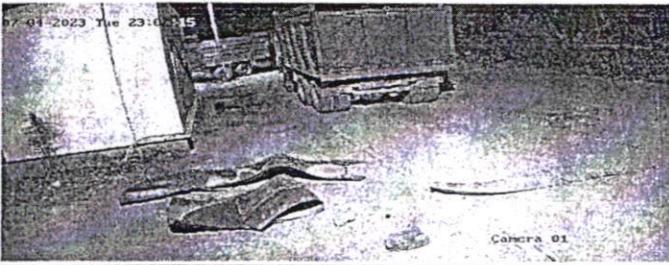
Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN



RJ44GA0548 is having eRawanna No. SNOK1064274140 (Confirmed) which expires on 04-Jul-2023 11:51:32 PM.

Generation on	04-Jul-2023 11:39:32 PM	Trader/Dealer/Stockist/Pulverizer Unit	MAA DURGA STONE CRUSHING COMPANY
Confirmed on	04-Jul-2023 11:39:46 PM	Holder	
Lessee No.	AME/CHU/Minor/ML/23/2018	Stock Location	CHADWAS (VPO- CHADWAS (FRONT OF ESSAR PETROL PUMP), Chadwas, Bidasar, Churu, 331503)
Name of the Lessee	Noratan	Approximate Distance	6 Km
Lease Location	Dungras Authuna / Bidasar / Churu	Collection Through	ERCC (Unpaid Rawanna)
Minera	Masonry Stone	Royalty	₹ 0/-
Net Mineval Weight	16.69 (Metric Ton)	DMFT	₹ 0/-
Tare Weight	11.2 (Metric Ton)	RSMET	₹ 0/-
Driver Details	PAPU (Mob: 9024091626)	RMET	₹ 0/-
		Royalty Schedule Rate	7.(a) Masonary Stone(Sandstone, Limestone, Granite, Rhyolite, Quartzite, Schist, Phyllites, Schist etc.) - (a) Used as Khanda, ballast, road metal, fatchere, gitty, parera, crusher dust, gravel, hajhra etc. - (ii) Other districts (35/-PMT)
		Weigh Bridge	Maa Durga Computerised Dharm Kanta(2019030902087)/Near Maa Durga Stone Crusher

Front Image



Side Image



Please scan the QR code or visit <https://mines.rajasthan.gov.in/> to check online eRawanna.

11 जय भाग्ययासा नमः 11
फार्म नं-24
राज्यली रसीद
अधिक अधिशुल्क संग्रहण ठेका
[See Rule 44(2), 44(4)]
रसीद नं: 01
दिनांक 04/07/2023

देवदशरथ रसोस्त्रिपत्स्य
303, आशापुरा टॉवर, पावटा ए-रोड, जोधपुर (राज.)

जिला चुरु के क्षेत्र में गोपालपुरा, बालेरा, लोडसर, चाडवास की राजस्व सीमा में व जिला नागौर की तहसील लाडन की राजस्व सीमा में खनिज मैसैनी स्टोन के प्रभावशील खनन पट्टी से निर्गमित खनिज मैसैनी स्टोन पर अधिक अधिशुल्क, डी.एम.एफ.टी व आर.एस.एम.ई.टी संग्रहण ठेका

2. ठेका क्षेत्र -
3. वार्षिक ठेका राशि - 198480300 ₹. वार्षिक
177214554 राजस्व व 17721455 ₹ डी.एम.एफ.टी व 3544291 आर.एस.एम.ई.टी
4. ठेका अवधि - 06.07.2022 से 31.03.2024 तक
5. खनिज का नाम - मैसैनी स्टोन
6. राजस्व दर प्रति टन - 25% डी.एम.एफ.टी 10% आर.एस.एम.ई.टी. 2%
7. चैक पोस्ट का नाम/नाका - डी.एम.एफ.टी 10% आर.एस.एम.ई.टी. 2%
8. पट्टी का नाम / एवं एम.एन. जहाँसे खनिज लाया गया है - 301/2018
9. खाना नं. - 1064274140
खाना में अंकित खनिज का वजन - 16.69 टन
10. स्थान जहाँ खनिज जायेगा - चडवास
11. व्यक्ति/पार्टी नाम जिसको खनिज भेजा गया - श्री. नरतन
12. वाहन का प्रकार - वाहन नं. RJ 14 MA 0548
13. खनिज का वजन - 16.69 टन
14. अधिक अधिशुल्क खनिज (कूड कट्टा खाना राशि) -
15. भेजने का समय -
16. अधिक अधिशुल्क राजस्व राशि (अंको में) - 58415
17. प्राप्त DMFT फण्ड राशि (अंको में) - 58415
(शब्दों में) -
प्राप्त अन्य शुल्क राशि (यदि कोई है तो) (अंको में) -
(शब्दों में) -
18. प्राप्त आर.एस.एम.ई.टी राशि (अंको में) - 11,683
(शब्दों में) -
19. कुल प्राप्त राशि (अंको में) - 69,098
राशि (शब्दों में) -

वाहन चालक के हस्ताक्षर
हस्ताक्षर ठेकेदार/मैनेजर

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old Sale tax
office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- ame.churu@rajasthan.gov.in

क्रमांक सखअ/चूरु/2021-22/232

दिनांक 18/11/2019

प्रेषिति:-

माँ दुर्गा स्टोन क्रेशिंग कम्पनी,

चाड़वास तहसील बीदासर जिला चूरु।

विषय:-रजिस्ट्रेशन नं. AME/Churu/2017/25 का प्रस्तुत वार्षिक रिटर्न वर्ष 2018-19 खनिज
भण्डार/निर्गमन का निर्धारण।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि फर्म द्वारा प्रस्तुत वार्षिक रिटर्न वर्ष 2018-19 का
विवरण पत्र व विपत्रों के आधार पर निम्नानुसार खनिज मैसनरी स्टोन का वार्षिक
भण्डारण/निर्गमन निर्धारण किया जाता है।

वित्तीय वर्ष	खनिज	ओपनिंग स्टोक मात्रा (मै. टन में)	कुल भण्डारण मात्रा (मै. टन में)	योग मात्रा (मै. टन में)	कुल निर्गमन मात्रा (मै. टन में)	शेष खनिज मात्रा (मै. टन में)	कुल टी0पी0 संख्या	उपयोग ई-स्वन्ना संख्या
2018-19	मैसनरी स्टोन	5418.86	458375.46	463794.32	262119.86	201674.46	3768	18129

(सोहनलाल गुरु)

सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चूरु(राजस्थान)

राजस्थान-सरकार
GOVT.OF.RAJASTHAN

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, चूरु (राज.)।
Office of the Assistant Mining Engineer, Deptt. Of Mines and Geology, Near malji ka kamra, Old Sale tax
office building, kothariya ka mohalla, Churu(Rajasthan) Tel. no 01562-250235
E-mail- ame.churu@rajasthan.gov.in

क्रमांक सखअ/चूरु/2021-22/117)

दिनांक : 06/12/2021

प्रेषित:-

माँ दुर्गा स्टोन क्रेशिंग कम्पनी,
चाड़वास तहसील बीदासर जिला चूरु।

विषय:-रजिस्ट्रेशन नं. AME/Churu/2017/25 का प्रस्तुत वार्षिक रिटर्न वर्ष 2019-20 एवं वर्ष
2020-21 में खनिज भण्डार/निर्गमन का निर्धारण।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि फर्म द्वारा प्रस्तुत वार्षिक रिटर्न वर्ष 2019-20 एवं वर्ष
2020-21 का विवरण पत्र, विपत्रों एवं विभागीय वेबसाईट के आधार पर निम्नानुसार खनिज मैसनरी
स्टोन का वार्षिक भण्डारण/निर्गमन निर्धारण किया जाता है।

वित्तीय वर्ष	खनिज	ओपनिंग स्टोक मात्रा (मै. टन में)	कुल भण्डारण मात्रा (मै. टन में)	योग मात्रा (मै. टन में)	कुल निर्गमन मात्रा (मै. टन में)	शेष खनिज मात्रा (मै. टन में)	कुल टी0पी0 संख्या
2019-20	मैसनरी स्टोन	201674.46	149080.92	350755.38	278613.98	72141.40	9995
2020-21	मैसनरी स्टोन	72141.40	352006.90	424183.30	366908.57	57239.73	6300


06/12/2021
(सोहनलाल गुरु)

सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चूरु(राजस्थान)

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चुरू (राजस्थान)
Office of the Assistant Mining Engineer, Dept. Of Mines and Geology, Near Malji ka kamra, Old Sale
tax office building, Kothariya ka mohalla, Churu (Rajasthan) Tel. No 01562-250235
E_mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चुरू/क्रेशर/2021-22/ 2420

दिनांक:- 30/11/2022

प्रेषित:-

माँ दूर्गा स्टोन क्रेशिंग कम्पनी,
निकट ग्राम चाडवास,
तहसील-बीदासर,
जिला-चुरू।

विषय:- डीलर/स्टोन क्रेशर Maa Durga Stone Crushing Company (08ABGFM3974L1ZO) निकट ग्राम
चाडवास तहसील बीदासर जिला चुरू का वार्षिक रिटर्न वर्ष 2021-22 में खनिज
भण्डार/निर्गमन का निर्धारण।

महोदयजी,

उपरोक्त विषयान्तर्गत लेख है कि फर्म द्वारा प्रस्तुत वार्षिक रिटर्न वर्ष 2021-22 का विवरण
पत्र, विपत्रों एवं विभागीय वेबसाईट के आधार पर निम्नानुसार खनिज मैसनरी स्टोन का वार्षिक
भण्डारण/निर्गमन निर्धारण किया जाता है।

वर्ष	खनिज	ओपनिंग स्टॉक मात्रा (मै.टन में)	कुल भण्डारण मात्रा (मै. टन में)	योग-मात्रा (मै. टन में)	कुल निर्गमन मात्रा (मै. टन में)	शेष खनिज मात्रा (मै.टन में)	कुल टी.पी. संख्या
2021-22	मैसनरी स्टोन	57239.73	671256.79	728496.52	387094.31	341402.21	13259


30/11/2022
(सोहनलाल गुरु)
सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चुरू(राजस्थान)

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चुरू (राजस्थान)
Office of the Assistant Mining Engineer, Dept. Of Mines and Geology, Near Malji ka kamra, Old Sale
tax office building, Kothariya ka mohalla, Churu (Rajasthan) Tel. No 01562-250235
E_mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चुरू/केशर/2023/321

दिनांक:- 19-05-2023

प्रेषित:-

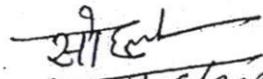
माँ दूर्गा स्टोन क्रेशिंग कम्पनी,
निकट ग्राम चाडवास,
तहसील-बीदासर,
जिला-चुरू।

विषय:- डीलर/स्टोन क्रेशर Maa Durga Stone Crushing Company (08ABGFM3974L1ZO) निकट ग्राम
चाडवास तहसील बीदासर जिला चुरू का वार्षिक रिटर्न वर्ष 2022-23 में खनिज
भण्डार/निर्गमन का निर्धारण।

महोदयजी,

उपरोक्त विषयान्तर्गत लेख है कि फर्म द्वारा प्रस्तुत वार्षिक रिटर्न वर्ष 2022-23 का विवरण
पत्र, विपत्रों एवं विभागीय वेबसाईट के आधार पर निम्नानुसार खनिज मैसनरी स्टोन का वार्षिक
भण्डारण/निर्गमन निर्धारण किया जाता है।

वर्ष	खनिज	ओपनिंग स्टॉक मात्रा (मै.टन में)	कुल भण्डारण मात्रा (मै. टन में)	योग-मात्रा (मै. टन में)	कुल निर्गमन मात्रा (मै. टन में)	शेष खनिज मात्रा (मै.टन में)	कुल टी.पी. संख्या
2022-23	मैसनरी स्टोन	341402.21	495656.01	837058.22	756803.97	80254.25	16581


19/05/2023
(सोहनलाल गुरु)
सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चुरू(राजस्थान)

Maa Durga Stone Crushing Co - Chadwas	
From 01-04-2022 To 08-08-2023	
Month	Sale in MT
Apr-22	67,790.3
May-22	36,729.3
Jun-22	81,869.7
Jul-22	40,516.9
Aug-22	72,564.7
Sep-22	91,722.9
Oct-22	90,516.9
Nov-22	76,477.5
Dec-22	40,680.2
Jan-23	44,952.5
Feb-23	43,875.9
Mar-23	55,973.4
Apr-23	52,162.1
May-23	21,601.2
Jun-23	35,870.0
Jul-23	37,889.8
Aug-23	17,227.6

(Handwritten signature)

श्री दुर्गा स्टोन क्रशिंग कंपनी
 दादवास तह. बीदासर
 जिला- वरुण (राज.)

राजस्थान-सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू विज्ञान विभाग, चूरु (राजस्थान)

Office of the Assistant Mining Engineer, Dept. Of Mines and Geology, Near Malji ka kamra, Old Sale tax office building, Kothariya ka mohalla, Churu (Rajasthan) Tel. No 01562-250235

E_mail-ame.churu@rajasthan.gov.in

क्रमांक:-सखअ/चूरु/सांख्यिकी/2023/401

दिनांक:- 08-08-2023

प्रमाण-पत्र

प्रमाणित किया जाता है कि माँ दूर्गा स्टोन क्रेशिंग कंपनी निकट ग्राम चाडवास तहसील बीदासर जिला चूरु के नाम से चूरु जिले में खनन कार्य हेतु कोई भी खनन पट्टा विभाग द्वारा स्वीकृत नहीं है।


08/08/2023
(सोहनलाल गुरु)
सहायक खनि अभियन्ता,
खान एवं भू विज्ञान विभाग
चूरु(राजस्थान)
सहायक खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
चूरु

District Level Environment Impact Assessment Authority, Churu**Collectorate Campus, Churu- 331001**

No. DEIAA/CHURU/EC/2018/365-370

Date:- 23.02.2018

Subject: Environmental Clearance for mining leases/projects under EIA notification, 2006.

This has reference to your application seeking environmental clearance listed against your name in the Table 1 below under EIA Notification, 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz. questionnaire, EIA, EMP and additional clarifications furnished in the response to the observation of the District Level Expert Appraisal Committee (DEAC), Churu (Raj.).

Table 1

S.	DE AC File No.	Category/Item No. (in Schedule)	Name of project Proponent	Details of Mine/Project	Project Cost (Lakh Rs.)	Water Requirement (KLD)	Environment Management Plan (Lakh Rs./year)	CSR/ESR Activities (Lakh Rs./year)	Green Belt/Plantation (Rs./year)	Budgetary Breakup for Labour (Lakh Rs./year)
1.	78	1(a)B2	M/S Maruti Exports Add- Ghantiyal Bari, Tehsil- Sujangarh, Distt.-Churu	E.C. For Proposed Marble (Minor Mineral), Project, Khasra No- 267, TPA- 21961.5, Area - 4.00 Hect. M.L.No- 30/2006, at Near Village-Ghantiyal Bari, Tehsil-Sujangarh, District - Churu, Rajasthan	40	4.0	0.80	0.70	0.50	0.30
2.	79	1(a)B2	Smt. Guddu Kanwar W/o Sh. Bhagirath Singh Add- Ghumanda, teh.-Ratangarh, Distt-Churu	E.C. For Proposed Masonary Stone (Minor Mineral), Project, Khasra No- 530/479, TPA-60000, Area - 1.00 Hect, M.L.No- 22/2011, at Near Village- Dhigariya, Tehsil-Bidasar, District-Churu, Rajasthan	10	3.0	0.60	0.40	0.50	0.25
3.	80	1(a)B2	Sh.Lokbandhu Somani S/o Ramchandra Somani R/o Jaswantgarh, Teh. Ladnun, Distt- Nagaur	E.C. For Proposed Stone Ballast (Minor Mineral), Project, Khasra No- 536/319, TPA- 114400, Area - 0.35 Hect. M.L.No- 13/1978, at Near Village-Randhisar, Tehsil- Sujangarh, District-Churu, Rajasthan	20	3.0	0.40	0.40	0.30	0.20
4.	81	1(a)B2	Shri Kuldeep Singh S/o Sh. Karni Singh	E.C. For Proposed Stone Ballast mine (Minor Mineral), Project	30	4.0	0.50	0.60	0.30	0.25

			R/o Village & Post-Gopalpura, tehsil-Sujangarh, Distt.-Churu	Khasra No -636, TPA-195728, Area - 1.00 Hect, M.L.-31/2007, at Near Village - Gopalpura, Tehsil - Sujangarh, District - Churu, Rajasthan							
5.	82	l(a)B2	Smt. Anita Devi W/o Late bajrnag Lal Dhaka Add- Lodsar, Tehsil-sujangarh(Raj.)	E.C. For Proposed Masonary Stone mine (Minor Mineral), Project, Khasra No -167,176, TPA- 65880, Area - 1.00 Hect, M.L.-06/2007, at Near Village - Lodsar, Tehsil -Sujangarh, District - Churu, Rajasthan	20	5.0	0.55	0.40	0.30	0.40	
6.	83	l(a)B2	Shri Jaisa ram jat S/o Chuna ram jat Add- Naliabass, Ward No. 04, Sujangarh, Churu (Raj.)	E.C. For Proposed Masonary Stone mine (Minor Mineral), Project, Khasra No -365/203, TPA- 1,53,450, Area - 1.00 Hect, M.L. No.04/2011, at Near Village-Manpura, Tehsil-Bidasar, District - Churu, Rajasthan	30	4.0	0.50	0.60	0.30	0.25	

The DEAC, Churu after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it. have recommended for Environmental Clearance with certain stipulations. The District Level Environment Impact Assessment Authority (DEIAA), Churu after considering the individual proposals and recommendations of the DEAC, Churu hereby accord **Environmental Clearance to the mines/projects listed in the Table 1 above** as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, provisions of CSR/ESR activities, green belt/plantation and budgetary provisions for labour as mentioned in the Table 1 above against the name of the project proponent and also subject to strict compliance of the terms and conditions as follows:

A. SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. **This Environmental Clearance (EC) is granted to the project proponent (PP) for the mining lease as per details mentioned against his/her name in the Table 1 above.**
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2013 and 24th December, 2013.
4. That the grant of this E.C. is issued from the environmental angle only and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

5. As stated by the PP, the total water requirement for the project shall be limited as mentioned in the above table. Necessary permission shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least as mentioned in the above table towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of as mentioned in the above table (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing toilets in schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to DEIAA/SEIAA/PCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area and also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of amount as mentioned in Table 1 above against the name of PP per year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Licence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points

- and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan. State Pollution Control Board once in six months, carried out by MOEF/NABI/CPCB/PCB/Government approved lab.
 21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
 22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
 23. No further expansion or modification in the plant shall be carried out without the approval of the DEIAA, Churu (Rajasthan). In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
 24. Application shall also take prior environment clearance under aravalli Notification dated 07-05-1992 if applicable (District-Churu).
 25. On Serial number 04 are falling in 10 k.m. radiuses of National Park/Sanctuary (Tal Chhaper Wild life Sanctuary) the PP shall obtain necessary clearance from Chief Wild life Warden, Rajasthan/Central Wild Life Advisory Board Under Wild Life Protection Act, 1972.

B. General Conditions

1. Any change in mining technology/scope of working shall not be made without prior approval of the DEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan. State Pollution Control Board (RSPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB/SEIAA/DEIAA including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May' 93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personal working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MOEF located at Lucknow.
9. The DEIAA/SEIAA/RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMR report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information /monitoring reports.

10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB/SEIAA/DEIAA and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water(Pollution & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981] the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 (all amended till date) and notifications, Office Memorandum issued and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan, and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with DEIAA,Churu. State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA/DEIAA, Rajasthan, and Regional Office, Jaipur of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations Would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974 , Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the Provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental Clearance.
19. In case project falls in 10 k.m. radiuses of National Park/ Sanctuary the PP shall obtain necessary clearance from Chief Wild Life Warden, Rajasthan/ Central Wild Life Advisory Board Under Wild Life Protection Act, 1972 Before Starting any Operation under the project.
20. Environment Clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of the year 2004 as may be applicable to this project.


Member Secretary,
DEIAA, Churu

Kuldeep Singh.

ANNEXURE-R-22

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (EC)14-15

Jaipur, Dated: 5 MAY 2016

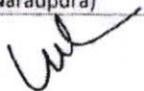
Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name in the table 1 below under EIA Notification 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan.

S. No	File No.	Category / Item no. (in Schedule)	Name of Project Proponent	Details of Mine	Project Cost	Water Requirement & Source	Fuel & Energy:	Environment Management Plan Amount Rs.	CSR/ESR Activities Amount Rs.	Green Belt/ Plantation	Budgetary Breakup for Labour Amount Rs.
1	2	3	4	5	6	7	8	9	10	11	12
1.	5197	B2	Smt. Santosh Devi, R/o Village Post Kairu, Tehsil - Nawalgarh Dist. - Jhunjhunu (Raj.)	Minerals: - Masonary Stone (Cheja Pattar) M.L. No : 537/2007 Area : 1.0 Hect. Khasra No. : Village : Chaapoli, Tehsil :- Udaipurwati, Distt :- Jhunjhunu (Raj.) Production: 98,000 TPA.	Rs. 30 Lac	5 KLD	325 LPD	51,000/- Per Year	42,000/- Per Year	18,000/- Per Year	40,000/- Per Year
2.	5203	B2	M/s. Bhanwar Lal, S/o Shri. Gopal Ji Gurjar, R/o 63 Kheda Hetam, Gujaro Ka Mohalla, Tehsil : Phuliya Kalan, Distt.- Bhilwara (Raj.)	Minerals: - Masonary Stone M.L. No : 102/13 Area : 1.0 Hect. Khasra No. : 1527/1132 (Pvt. Land) Village : Ratanpura, Tehsil :- Phuliya kalan, Distt : Bhilwara, (Raj.) Production: 14323 TPA.	Rs. 20 Lac	5 KLD	Diesel will be used	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	15,000/- Per Year
3.	5211	B2	Shri. Dinesh Chauhan R/O Abhishek 14, Krishna Nagarm, Near Utsav Vatika, Masuda Road, Tehsil : Beawar Distt. - Ajmer (Raj.)	Minerals: - Quartz & Feldspar M.L. No : 01/93 Area : 4.99 Hect. Khasra No. : 122,123,121,172,173,174,154, Govt. Waste Land) Village : Daultpura, Tehsil :- Beawar, Distt : Ajmer, (Raj.) Production: Quartz@ 18390 TPA, Feldspar @ 968 TPA	Rs. 40 Lac	8 KLD	Diesel will be used	68,000/- Per Year	56,000/- Per Year	25,000/- Per Year	20,000/- Per Year
4.	5419	B2	Smt. Mamta Devi W/o Shri Maliram	Minerals: - Masonary Stone - Cheja Pattar	Rs. 20 Lac	5 KLD	Diesel will be	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year

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			Meena, R/O Dola Ka Bas, Kaladera, Tehsil : Chomu Distt- Jaipur, (Raj.)	(Minor Mineral) M.L. No : 106/2009 Area : 1.00 Hect. Khasra No. : 182/ 186 Govt. Waste Land) Village : Kuwan Gaon, Tehsil :- Bonli, Distt : Sawai Madhopur (Raj.) Production: 60,000 TPA			used				
5.	5414	B2	Shri. Parasmal Jain R/o Mangal Chunni Punch House C .S. Lodha Nagar, Tehsil- Beawar- Ajmer (Raj.)	Minerals: - Quartz & Feldspar M.L. No: 31/2005 Area : 4.9998 Hect. Khasra No. :3,3/2 Waste Land Village : Hira Khara, Tehsil :- Deogarh, Distt : Rajsamand (Raj.) Production: 30,000 TPA	Rs. 30 Lac	8 KLD	Diesel will be used	40,000/- Per Year	60,000/- Per Year	15,000/- Per Year	25,000/- Per Year
6.	5212	B2	Shri . Hemant Patni S/o Shri. Subhash Patni R/o C-36 Govind Marg, Adarsh Nagar, Jaipur (Raj.)	Minerals: -Masonry Stone M.L. No: 09/06 Area : 1.00 Hect. Khasra No. : 2228, 160 (Govt. Waste Land) Village : Garh & Dubli, Tehsil :- Bassi, Distt : Jaipur (Raj.) Production: 50,000 TPA	Rs. 30 Lac	5 KLD	Diesel will be used	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year
7.	5415	B2	M/s Shri Kuldeep Singh, S/o Shri Karni Singh, R/o Gopalpura Tehsil : Sajangarh, Dist. : Churu (Raj.)	Minerals: - Stone Ballast (Masonry Stone) & (Minor Mineral) mining M.L. No: 95/2005 Area : 1.00 Hect. Khasra No. : 636 (Private Waste Land) Village : Gopalpura, Tehsil :- Sujangarh, Distt : Churu (Raj.) Production: 40,000 TPA	Rs. 20 Lac	8 KLD	300 LPD	25,000/- Per Year	40,000/- Per Year	8,000/- Per Year	25,000/- Per Year
8.	5418	B2	Shri. Vineet Kumar S/o Shri Latoor Singh, R/o Plot No.5 Janakpuri II, Imli Phatak, Dist.- Jaipur (Raj.)	Minerals: - Masonary Stone M.L. No: 226/2004 Area : 1.00 Hect. Khasra No. : 718 (Private Waste Land) Village : Kant, Tehsil :- Amber, Distt : Jaipur (Raj.) Production: 75,000 TPA	Rs. 20 Lac	5 KLD	Diesel will be used	50,000/- Per Year	60,000/- Per Year	20,000/- Per Year	30,000/- Per Year
9.	4190	B2	Shri. Dinesh Sharma R/o Bagada Bhavan, Govind Pura Kalwar Road, Distt.-Jaipur (Raj.)	Minerals: - Masonary Stone M.L. No: 90/94 Area : 1.00 Hect. Khasra No. : 76 (Govt.Waste Land) Village : Dadar (Naradpura)	Rs. 20 Lac	8 KLD	Diesel will be used	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	15,000/- Per Year



				Tehsil :- Amber, Distt : Jaipur (Raj.) Production: 50,000 TPA							
10.	4095	B2	Sh. Jai Chand Lal Daga S/o Sh. Champa Lal Daga, Bagri Mohalla, Tehsil & Distt:- Bikaner	Minerals: -Ball Clay Mining M.L. No: 43/2009 Area : 4.7271 Hect. Khasra No. : 34 (Govt. Waste Land) Village : Sarabhyanimani, Tehsil :- Kolayat, Distt : Bikaner (Raj.) Production: 1,00,000 TPA	Rs. 25 Lac	5 KLD	350 LPD	1,00,000/- Per Year	50,000/- Per Year	20,000/- Per Year	50,000/- Per Year
11.	4833	B2	Smt. Bhanwar Kanwar, W/o – Shri. Brajraj Singh Rathore, R/o Village- Jamola, Tehsil : Masuda, District – Ajmer (Raj.)	Minerals: - Quartz & Feldspar M.L. No: 258/1991 Area : 1.00 Hect. Khasra No. : 858 (Govt. Land) Village : Kalwar , Tehsil :- Jaipur , Distt : Jaipur (Raj.) Production: 94,500 TPA	Rs. 20 Lac	5 KLD	Diesel will be used	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year
12.	4836	B2	Sh. Prabhu Singh S/o Shri. Ram Singh, R/o Village Fathagarh, Post Pipli, Tehsil – Masuda, Distt.- Ajmer (Raj.)	Minerals: - Quartz & Feldspar M.L. No: 390/06 Area : 4.00 Hect. Khasra No. :2045/2689/2. (Govt. Land) Village : Jamola, Tehsil :- Masuda, Distt : Ajmer (Raj.) Production: TPA- Quartz @ 1223 TPA & Feldspar @ 23,238 TPA	Rs. 30 Lac	5 KLD	Diesel will be used	30,000/- Per Year	60,000/- Per Year	10,000/- Per Year	25,000/- Per Year
13.	4740	B2	M/s. Tirupati stone Crusher R/o Gagandeep Cinema Compound Roopangarh Road Madanganj Kishangarh Ajmer (Raj)	Minerals: - Masonary Stone (Minor Mineral) M.L. No: 108/98 Area : 1.0 Hect. Khasra No. : 41/1 (Gair Mumkin Pahar) Village : Bichun, Tehsil :- Dudu, Distt : Jaipur (Raj.) Production: 90,000 TPA	Rs. 20Lac	5 KLD	200 LPD	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	30,000/- Per Year
14	5423	B2	Smt. Mamta Devi, W/o Maliram Meena, R/o Dola ka Bas, Kaladera, Tehsil- Chomu, Dist- Jaipur (Raj.)	Minerals: - Masonary Stone M.L. No: 107/2009 Area : 1.00 Hect. Khasra No. : 182/186 (Govt. Waste Land) Village : Kuwan Gaon, Tehsil :- Bonli, Distt : Sawai Madhopur (Raj.) Production: 60,000 TPA	Rs. 20 Lac	5 KLD	300 LPD	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year

15.	3930	B2	Sh. Yogesh Kumar Meena S/O Sh. Purnamal Meena C-46 Bai Ji Kothi Jhalana Dungri Distt. Jaipur (Raj.)	Minerals: - Masonary Stone Mining M.L. No: 43/97 Area : 1.00 Hect. Khasra No. : 2 Village : Siwad Tehsil :- Jamwa Ramagad Distt : Jaipur (Raj.) Production: 50000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	50,000/- Per Year	60,000/- Per Year	20,000/- Per Year	30,000/- Per Year
16.	3924	B2	M/s Bholenath Minerals Mali Mohalla Baghore, Tehsil Mandal Distt. Bhiwara (Raj.)	Minerals: - Quartz & Feldspar M.L. No: 327/2013 Area : 4.1960.00 Hect. Khasra No. : 222 Village : Leswa, Tehsil :- Mandal Distt : Bhiwara (Raj.) Production: Quartz @ 7885.8 TPA & Feldspar @ 55200.6 TPA	Rs. 30 Lac	8.0 KLD	300 LPD	50,000/- Per Year	60,000/- Per Year	20,000/- Per Year	30,000/- Per Year
17.	3928	B2	Sh. Purn Mal Meena S/O Sh. Kalayan Shay Meena C-29 Block C, Kachhi Basti Jhalana Dungri Distt. Jaipur (Raj.)	Minerals: - Masonary Stone Mining M.L. No: 112/97 Area : 1.00 Hect. Khasra No. : 2 Village : Saiwad Tehsil :- Jamawa Ramagad Distt : Jaipur (Raj.) Production: 50000 TPA	Rs. 30 Lac	5.0 KLD	300 LPD	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	15,000/- Per Year
18	3952	B2	M/S Vardhman Stone R/O Plot No.653, Flat F-2 Chitrakut Sector 9, Distt. Jaipur (Raj.)	Minerals: - Masonary Stone (Minor Minear) M.L. No: 345/06 Area : 1.00 Hect. Khasra No. : 4 Village : Palukala Tehsil :- Dudu Distt : Jaipur (Raj.) Production: 105000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year
9.	3936	B2	Smt. Chanda Devi W/O Sh. Purnamal Meena C-46, Bai Ji Kothi Jhalana Dungri Distt. Jaipur (Raj.)	Minerals: - Masonary Stone Mining M.L. No: 411/97 Area : 1.00 Hect. Khasra No. : 02 Village : Saiwad Tehsil :- Jamawa Ramagad Distt : Jaipur (Raj.) Production: 50000 TPA	Rs. 40 Lac	8.0 KLD	300 LPD	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	15,000/- Per Year
0.	3954	B2	Sh. Jagdish Prasad S/O Sh. Govind Ram Jat Thalado Ki Dhani Dulwas, Tehsil Laxmangarh Distt. Sikar (Raj.)	Minerals: - Masonary Stone M.L. No: 67/2009 Area : 1.00 Hect. Khasra No. : 1157,1177 Village : Roop Pura Tehsil :- Danta Ramgarh Distt : Sikar (Raj.)	Rs. 20 Lac	8.0 KLD	300 LPD	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	15,000/- Per Year

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				Production: 150000 TPA							
21.	3951	B2	M/S Tirupati Stone Crusher R/O Gagandeep Cinema Compound , Roopangarh Road , Madanganj- Kishangarh Distt. Ajmer (Raj.)	Minerals: - Masonary Stone (Minor Mineara) M.L. No: 107/1998 Area : 1.00 Hect. Khasra No. : 41/1 Village : Bichun Tehsil :- Dudu Distt : Jaipur (Raj.) Production: 90000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year
22.	3958	B2	Sh. Abhimanyu Singh S/O Sh. Sanjay Singh RO/ Sai Sadan, Sanganer, Tehsil Sanganer, Distt. Jaipur (Raj.)	Minerals: - Masonary Stone (Cheja Patthar) M.L. No: 16/99 Area : 1.00 Hect. Khasra No. : 150 (Govt.Land) Village : Dev Ka Harmada Tehsil :- Amber Distt : Jaipur (Raj.) Production : 45000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year
23.	3956	B2	M/S . Divya Construction Prop. Smt. Bharti Rawat W/O Sh. Vijay Sing R/o Sai Sadan sanganer Tehsil: Sanganer Distt. Jaipur	Minerals: - Masonary Stone (Cheja Patthar) M.L. No: 233/2000 Area : 1.00 Hect. Khasra No. : 284 (Govt.Wast Land) Village : Dev Ka Harmada Tehsil :- Amber Distt : Jaipur (Raj.) Production : 45000 TPA	Rs. 30 Lac	5.0 KLD	300 LPD	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year
24.	3962	B2	M/s Vardhman Stone, Plot No: 653, Flate F-2, Chitrakut Sector-9, Jaipur (Raj.)	Mineral :- Masonary Stone (Minor Minearal) M.L. No. : 74/01 Area: 1.00 Hect. Khasra No. :- 4 (Govt. Wast Land Village : Palukala Tehsil : Dudu Distt: Jaipur (Raj.) Production : 120000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year
25.	3961	B2	Sh. Jagdish Prasad S/O Sh. Govind Ram Jat Thalado Ki Dhani, Dalwas Tehsil Laxmangarh Distt. Sikar (Raj.)	Minerals: - Masonary Stone M.L. No: 31/09 Area : 1.00 Hect. Khasra No. : 1157, 1177, 1176 (Govt.Wast Land) Village : Roop Pura Tehsil :- Danta Ramgarh Distt : Sikar (Raj.) Production: 120000 TPA	Rs. 20 Lac	8.0 KLD	300 LPD	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	15,000/- Per Year
26.	3974	B2	M/S. Rajeshwari Mines & Minerals, Ward No 9, Near Charbhuj Temple,	Minerals: - Quartz & Feldspar Mining M.L. No: 491/2012 Area : 4.7002 Hect.	Rs. 30 Lac	8.0 KLD	300 LPD	50,000/- Per Year	60,000/- Per Year	20,000/- Per Year	30,000/- Per Year

			Lakhmaniyas Tehsil-Sahada , Distt. Bhilwara (Raj.)	Khasra No. : 116, 118, 119, 120, 121, 122, 123, 129 , Village : Lakhmaniyas Tehsil :- Sahada Distt : Bhilwara (Raj.) Production: Quartz @ 8508.2 TPA & Feldspar @ 34032.8 TPA							
27.	4398	B2	Shri Jhujhar Ji Minerals R/O - Ward No. 21 , Tejaji Chowk, Baghore Te. Mandal, Distt. Bhilwara (Raj.)	Minerals : - Quartz & Feldspar Mining M.L. No: 498/2012 Area : 4.4344 Hect. Khasra No. : 200 (Govt. Waste Land) Village : Chena Ka Khera, Tehsil :- Mandal Distt : Bhilwara (Raj.) Production: Quartz @ 5200 TPA Feldspar @36,400 TPA	Rs. 30 Lac	8.0 KLD	Deisel will be used	30,000/- Per Year	60,000/- Per Year	10,000/- Per Year	25,000/- Per Year
28.	4385	B2	Shri Shokin Khokhar S/O Shri Hazi Amin Bhai Khokhar R/O Udaipur Road Pindwara Te. Pindwara Distt. Sirohi (Raj.)	Minerals : - Lime stone Mining M.L. No: 103/05 Area : 1.00 Hect. Khasra No. : 945 (Govt. Land) Village : Posaliya, Tehsil :- Shivganj Distt : Shirohi (Raj.) Production: 1,15,505 TPA	Rs. 30 Lac	8.0 KLD	300 LPD	30,000/- Per Year	60,000/- Per Year	10,000/- Per Year	25 ,000/- Per Year
29.	5422	B2	Shri Phoola Ram Meena S/O Shri Sohan Lal Meena R/O -Village- Kishanpura , Tehsil- Bassi, Distt.- Jaipur (Raj.)	Minerals : - Masonary Stone (Cheja Pathar) M.L. No: 297/03 Area : 1.00 Hect. Khasra No. : 16 (Pvt.Land) Village : Kishanpura, Tehsil :- Bassi Distt : Jaipur (Raj.) Production: 40,000 TPA	Rs. 40 Lac	8.0 KLD	300 LPD	50,000/- Per Year	50,000/- Per Year	20,000/- Per Year	25,000/- Per Year
30.	5421	B2	Smt. Chandan Kanwar W/O Shri Megha singh R/O - Gopalpura Te. Sujangarh ,Distt. Churu (Raj.)	Minerals : - Stone Blast (Masonry Stone) M.L. No: 94/05 Area : 1.00 Hect. Khasra No. : 636 (Pvt.Land) Village : Gopalpura Tehsil :- Sujangarh Distt : Churu (Raj.) Production: 40,000 TPA	Rs. 40 Lac	.0 KLD	300 LPD	50,000/- Per Year	50,000/- Per Year	20,000/- Per Year	25,000/- Per Year
31.	5420	B2	Smt. Chandan Kanwar W/O Shri Megha singh R/O - Gopalpura Te. Sujangarh ,Distt. Churu (Raj.)	Minerals : - Stone Blast (Masonry Stone) M.L. No: 75/05 Area : 1.00 Hect. Khasra No. : 636 (Pvt.Land) Village : Gopalpura	Rs. 40 Lac	8.0 KLD	300 LPD	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	20,000/- Per Year

				Tehsil :- Sujangarh Distt : Churu (Raj.) Production: 40,000 TPA							
32.	5518	B2	Shri Mali Ram Gupta S/O Shri Jai Narayan Gupta R/O 192 , Bank Enclave, Delhi -92	Minerals: - Masonary Stone Mining M.L. No: 448/03 Area : 1.00 Hect. Khasra No. : 861,858 (Govt. Waste Land) Village : Kalyanpura Tehsil :- Virat Nagar Distt : Jaipur (Raj.) Production: 80,000 TPA	Rs. 20 Lac	8.0 KLD	300 LPD	50,000/- Per Year	50,000/- Per Year	20,000/- Per Year	25,000/- Per Year
33.	5192	B2	Shri subhash Chandra R/O Village Kairu, Te. Navalagarh, Distt. Jhunjhunu (Raj.)	Minerals: - Masonary Stone Mining (Cheja Patther M.L. No: 239/2007 Area : 1.00 Hect. Khasra No. : 13 (Govt. Waste Land) Village : Barwa, Tehsil :- Navalagarh Distt : Jhunjhunu (Raj.) Production: 1,52,000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	76,500/- Per Year	63,000/- Per Year	25,000/- Per Year	25,000/- Per Year
34.	4738	B2	Smt. Chanda Devi W/O Shri Puran Mal Meena R/O C-46 Baiji Ki Kothi Jhalna Dungri Phase-4 Distt. Jaipur (Raj.)	Minerals: - Masonary Stone Mining M.L. No: 410/97 Area : 1.00 Hect. Khasra No. : Village Siwad Tehsil :- Jamwa Ramgarh, Distt : Jaipur (Raj.) Production: 50,000 TPA	Rs. 20 Lac	5.0 KLD	Electric ity	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	25,000/- Per Year
35.	4837	B2	Shri Hitesh Tiwari S/O Sh. Prakash Chand Tiwari R/O 6-A-17,Avantika Bapu Nagar distt. Bhilwara, (Raj.)	Minerals: - Quartz & Feldspar Mining M.L. No: 276/05 Area : 4.0022 Hect. Khasra No. :4070, 4071 ,4072 (Govt. Land) Village :Sagrev Tehsil :- Raipur , Distt : Bhilwara (Raj.) Production: Quartz @ 5214 TPA & Feldspar & 20825	Rs. 30 Lac	8.0 KLD	300 LPD	30,000/- Per Year	70,000/- Per Year	10,000/- Per Year	25,000/- Per Year
36.	4734	B2	M/S. Krishna Todi Stone Suppliers Shri Tara Chand Raigar R/O Todi More , Sikar Road Near 15 No. Bus stand, Jaipur, (Raj.)	Minerals: Masonary Stone Mining M.L. No: 69/90 Area : 0.90 Hect. Khasra No. :167,169, 193 Village : Todi Di Puriya, Tehsil :- Amber, Distt : Jaipur (Raj.) Production: 90,000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	50,000/- Per Year	40,000/- Per Year	20,000/- Per Year	25,000/- Per Year

37.	4478	B2	M/S. Nand Kishore Jat S/O Sh. Ghasi Lal Jat R/O Ward No. 18 ,Bajmya Wali dhani Nagar Palika Chaksu Distt. Jaipur, (Raj.)	Minerals: Masonary Stone Mining M.L. No: 201/2010 Area : 1.00 Hect. Khasra No. :822/2 (Govt. Waste Land) Village : Manpura Doongri Tehsil :- Chaksu, Distt : Jaipur (Raj.) Production: 38,000 TPA	Rs. 20 Lac	8.0 KLD	300 LPD	25,000/- Per Year	40,000/- Per Year	80,000/- Per Year	15,000/- Per Year
38.	4743	B2	Shri Yogesh Kumar Meena S/O Puran Mal Meena R/O C-46 Baiji Ki Kothi Jhalna Dungri Distt. Jaipur (Raj.)	Minerals: - Masonary Stone Mining M.L. No: 111/97 Area : 1.00 Hect. Khasra No. : 02 (Govt. Waste Land) Village: Siwad Tehsil :- Jamwa Ramgarh, Distt : Jaipur (Raj.) Production: 50,000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	50,000/- Per Year	60,000/- Per Year	20,000/- Per Year	30,000/- Per Year
39.	4742	B2	M/S Shivam Stone Processor R/O Flat 01 Sheer Sagar Hotel Motilal Atal Road, Jaipur (Raj.)	Minerals: - Masonary Stone (Cheja Pathar) M.L. No: 139/06 Area : 1.00 Hect. Khasra No. : 4 Village: Plukala, Tehsil :- Dudu, Distt : Jaipur, (Raj.) Production: 75,000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	30,000/- Per Year	40,000/- Per Year	10,000/- Per Year	30,000/- Per Year
40.	4150	B2	M/S Shri Shiv Sainath Stone R/O- 43-44 , Raman Vatika , Khirani Patak Road , Jhotwara Distt. Jaipur (Raj.)	Minerals: - Masonary Stone Mining M.L. No: 284/08 Area : 1.00 Hect. Khasra No. : 143,335 (Govt. Waste Land) Village: Narad Pura, Tehsil :- Amber Distt : Jaipur, (Raj.) Production: 73,000 TPA	Rs. 20 Lac	5.0 KLD	300 LPD	30,000/- Per Year	40,000/- Per Year	8,000/- Per Year	18,000/- Per Year

3. The SEAC Rajasthan after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the individual proposals and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.



2. This Environment Clearance (EC) is granted to **the project proponent for the mining lease as per details mentioned against that name in the Table-1 above.**
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to **the quality mentioned against the name of the Project Proponent in Col no.-7** Necessary permission shall be taken from CGWA for withdrawal **Project Proponent** of ground water.
6. As envisaged, the PP shall invest **the amount as mentioned in Col- 9 of Table no – 1 against the name of Project Proponent** towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. The amount **as mentioned in Col- 10 Table no-1 against Name of Project Proponent** (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of **Amount as mentioned in Col – 12 of Table no-1 against the name of Project Proponent** per annum for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.

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18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department. In the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/PCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.
24. Applicant shall also take prior environment clearance under aravalli notification dated 07-05-1992 if applicable (District-Alwar).

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May '93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act

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15. 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
16. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
17. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
18. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act,1974, the Air (Prevention and Control of Pollution) Act,1981, the Environment (Protection) Act,1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
19. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
20. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.

^{sd}
(Rajesh Kumar Grover)
Member Secretary,
SEIAA Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2 (EC)14-15

Copy to following for information and necessary action:

1. Secretary,Ministry of Environment,Forest & Climate Change,Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad,(IFS Retd.),250, Gomes Defence Colony,Vaishali Nagar,Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
- ✓ 10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.
11. Copy to be placed in individual file as mentioned in Col. 2 of Table 1.


M.S. SEIAA (Rajasthan)

EC in reference to Minutes of SEIAA dated 05/05/16.

ML - 01/2020

Kirta Ram

ANNEXURE-R-23

State Level Environment Impact Assessment Authority, Rajasthan

Main Building, Room No. 5221, Secretariat, Jaipur.

E-mail : seiaaseiaa2018@gmail.com Phone no. 0141-2227838

No F1 (4)/SEIAA/SEAC-Raj/Seect/Project /Cat. 1(a) B2 (18515)/2019-20 Jaipur, Dated: 30 MAR 2021

Shri Kirta Ram

S/o Sh. Sugna Ram,

Add.- Dungras Aathuna, Tehsil- Bidasar,

Distt. - Churu (Raj.)

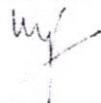
Sub:EC for Masonry Stone Mining Project, Ref. No.- 20201000019128, Area- 2.95 ha.,
Production capacity- 4,53,180 TPA (ROM) at Khasra No.- 90, Near Vill.- Dungras
Aathuna, Tehsil- Bidasar, Distt.- Churu (Raj.) (Proposal No. 171806)

This has reference to your application dated 24.09.2020 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 09th, 10th and 11th February, 2021.

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	B2
2.	Location of Project	Near Village- Dungras Athuna, Tehsil- Bidasar & District- Churu (Rajasthan)
3.	Project Details M.L. No. /Production capacity	Mineral- Masonry Stone Ref. No.- 20201000019128 Area- 2.95 ha Production Capacity- 4,53,180 TPA (ROM)
4.	Project Cost:	Rs.50 Lakhs
5.	Water Requirement & Source	Total Water Required - 3.0 KLD Domestic Purpose - 0.5 KLD Dust Suppression + Plantation - 2.5 KLD
6.	Fuel & Energy:-	Fuel will be required for mining machineries and No electricity will be required because mining activities will operate in day shift only

7.	Environment Management Plan	Annual expenditure of in Rs. - 2,50,000 per year		
		S. No.	Description of Item	Cost Per Year (in Rs.)
		1	Air Pollution Control - Water Sprinkling	90,000
		2	Environmental Monitoring and Management Occupational Health and Safety	1,20,000
		3	Green Belt Development	40,000
		Total		2,50,000
8.	Corporate Environmental Responsibilities (CER)	Annual expenditure of in Rs.- 1,00,000 per year		
9.	Green Belt/ Plantation	Annual expenditure of in Rs.- 40,000 per year		
		Year	Target of Plantation	Budget for Plantation
		First	325	40,000
		Second	324	40,000
		Third	324	40,000
		Fourth	Maintenance	10,000
		Fifth	Maintenance	10,000
		Conceptual Stage	Maintenance	10,000
		Total	973	1,50,000
		Local Species of Plants <i>Prosopis cineraria</i> (Khejri) <i>Prosopis juliflora</i> (Vilayati Babool) <i>Acacia nilotica</i> (Babool) <i>Dalbergia sissoo</i> (Shisham) <i>Capparis decidua</i> (Kair) <i>Arna Jharna</i> (Dhatura) <i>Zizyphus mauritiana</i> (Ber)		
		Around 973 plants will be planted along both the sides of approach road connected to mine, statutory boundary (safety barrier) and part of own khatedari land.		
10.	Budgetary Breakup for Labour	Annual expenditure of in 55,000 per year		
		S. No.	Facilities Provided For Labourers	Cost (in Rs.)
		1.	Supply of PPE equipment's (Earplugs, Masks, Safety shoes)	25,000
		2.	Supply of fuel for cooking	15,000
		3.	Drinking Water & Sanitation Facility- Mobile Toilets	15,000
		Total		55,000



3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 4.56th Meeting held on 19.03.2021 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

SPECIFIC CONDITIONS:

1. **In case the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been notified so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF & CC.**
2. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
3. The PP shall obtain Consent to Establish and Operate from the Rajasthan State Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, before carrying out mining activity.
4. The PP shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the rules made thereunder.
5. As stated by the PP, the total water requirement for the project shall be limited as mentioned above. Necessary permission for withdrawal of ground water, if required, shall be taken from CGWA.
6. The PP shall invest the amount mentioned above towards annual cost for implementing the Environment Management Plan.
7. The amount of CER as mentioned above shall be spent for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation and other need based social activities in the nearby areas of the mining lease, such as improvement of the infrastructure of government schools etc. and as per the OM dated 01.05.2018 MoEF & CC. This amount should be effectively utilized and reflected in the books of accounts. Relevant report of the same should be made a part of social monitoring and six monthly compliance reports should be submitted to RSPCB, SEIAA and Regional Office of the MoEF & CC.
8. The mining operations shall not intersect groundwater table. In cases of mining of other than river sand mining, below ground water table, prior approval of the Central Ground Water Authority shall be obtained.



9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision, as mentioned above for the laborers working in the Mine, for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants: should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at the earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project **Proponent** shall ensure that no natural water course / water body is obstructed due to any mining operations.
14. The waste should be dumped at the designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area, at the land provided by district authority or occupied by the lessee/STP/Quarry license holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The bench height, width and slope shall be maintained as per the MMR 1960 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department in the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the standards prescribed by the MoEF & CC.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/ NABL/ CPCB/ RSPCB Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.



22. The Project Proponent shall take all due care to protect the existing flora and fauna. Utmost precaution shall be taken to conserve wildlife.
23. The PP shall carry out mining activities with open cast method.
24. In the project related to Bajri mining the PP shall follow the Sustainable Sand Mining Guidelines 2016 laid down by the MoEF & CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity manually/ semi mechanized as provided under the Sustainable Sand Mining Management Guidelines, 2016.
25. The PP shall comply with the guidelines issued by the MoEF & CC/ CPCB/ RSPCB, from time to time, with respect to stone crushing units if installed in the lease area.

Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF & CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court

by

dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

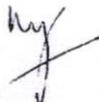
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

GENERAL CONDITIONS

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

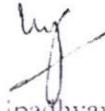


8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30th day of September every year, to the Rajasthan State



Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.

17. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.



(P.K. Upadhyay)
Member Secretary,
SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Secc/Project /Cat. 1(a) B2(18515)/2019-20 Jaipur, Dated:

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-1 10003.
2. Principal Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. R.K. Meena, IAS (Retd.), B-75, Shankar Vihar, 50 Feet Gaitore Road, Sawai Gaitor, Jaipur
4. Dr. Anil Kumar Goel IFS (Retd.), Forest Colony, Sector 4, Jawahar Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Environment Management Plan- Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
9. Director, Department of Mine & Geology, Court Chorha, Udaipur.
10. Sh. Jagbir Singh Manral, ACP, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

M.S. SEIAA, (Rajasthan)

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. F1 (4)/SEIAA/SEAC-Raj/Seckt/Project/Cat. 1(a)B2 (899) /14-15 Jaipur, Dated: **24 APR 2015**

To,

Shri Manmohan Singh ,

Add - Dungras Aathuna,

Tehsil - Sujangarh,

Distt- Churu (Raj), Pin-331001

Sub:- E.C. For Dungras Aathuna Stone, M.L.No- 39/13, Area- 1.00 Hect, TPA-1,00,000, Khasra No- 471/141 at Near Village-Dungras Athuna, Tehsil - Sujangarh, Distt - Churu (Raj)

This has reference to your application dated 6.05.2014 seeking environmental clearances for the above mining project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 27-28.02.2015

2. Brief details of the Project:

1.	Category / Item no.(in Schedule):	1(a)B2
2.	Location of Project	Khasra No-471/141 at Near Village - Dungras Athuna, Tehsil - Sujangarh, Distt - Churu (Raj)
3.	Project Details M.L. No. /Production capacity	M.L.No- 39/13, Semi Mechanized open cast method. Area- 1.00 Hect, TPA-1,00,000, Khasra No-471/141
4.	Project Cost:	Rs. 54 lac
5.	Water Requirement & Source	Water for mining operation (dust suppression) and for domestic & drinking purpose will be provided by wells tube wells from near by village Dungras Aathuna. Detail of water requirements in KLD as given below: 4. Dust Suppression 0.50 5. Drinking 1.50 6. Green belt 2.00 Total 4.00
6.	Fuel & Energy:-	No electricity is required. Fuel HSD will be obtained from authorized public fuel station & about 80 lits/ day HSD will be sued.
7.	Environment Management Plan	Rs. 3.00 lac
8.	CSR Activities	Rs. 2.00 lac
9.	Green Belt/ Plantation	0.2652 ha. Will be used for plantation on statutory barrier.
10:	Budgetary Breakup for Labour	Rs. 2,61,700

c.c/-
15/5/2015

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the E.C. Form I along With Pre Feasibility Report of Dungras Aathuna Stone Area, M.L.No- 39/13, Area- 1.00 Hect, TPA-1,00,000, Khasra No-471/141 at Near Village- Dungras Athuna, TEHSIL- Sujangarh, Distt- Churu (Raj).
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to 10 KLD Necessary permission if required shall be taken from CGWA for withdrawal of ground water.
6. As envisaged, the PP shall invest at least Rs. 3.00 lac towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. an amount of Rs. 2.00 lac (towards annual recurring cost) shall be kept earmarked for socio economic up-liftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. As per the commitment by the PP during meeting, they shall provide first year CSR for skill development of the mine workers/supervisor in the area. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MoEF, Regional Office, Lucknow.
8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Rs 2.61700 per year for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years; it should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the

lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.

15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains; settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/PCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting parameters.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. Utmost precaution shall be taken to conserve wildlife.

B GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x, monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May' 93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.

12. The ~~RPCB shall~~ display a copy of the clearance letter at the Regional Office, District Industry Center and ~~Collector/Tehsildar's~~ office for 30 days.
13. Failure to ~~comply~~ with any of the conditions mentioned above may result in withdrawal of this clearance and attract ~~action~~ under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991(all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that, the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.
17. These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Honb'le Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition(Civil) No. 460 of the year 2004 as may be applicable to this project.



(Yogendra Kumar Dak)
Member Secretary,
SEIAA Rajasthan.

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairman, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this environmental clearance on the website.

M.S. SEIAA (Rajasthan)



Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd,
Phone: 01582-294353 Fax: 01582-294353



Registered

ANNEXURE-R-25

File No : F(SCMG)/Churu(Sujangarh)/13(1)/2011-2012/1278-1279

Order No : 2021-2022/Nagour/11984

Date: Mar 7 2022 1:55PM

Unit Id : 27765

M/s Maa Durga Stone Crushing Co.

Khasra No. 1201/692, Village Chadwas , Tehsil:Sujangarh

District:Churu

Sub: Consent to Operate under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 11/01/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Stone Crusher plant** situated at **Khasra No 1201/692, Village Chadwas Chadwas Tehsil:Sujangarh District:Churu**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **11/01/2022** to **31/12/2031**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Stone Grit & Dust	Product	3,000.00 TPD

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the **Stone Crusher plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November 2009 with respect to National Ambient Air Quality Standards.

Signature Not Verified
 Digitally signed by Arvind Kumar
 Agarwal
 Date: 2022.03.07 13:55:23 IST
 Reason: Self Attested
 Location:





Regional Office Nagour
Rajasthan State Pollution Control Board
 First Floor, Cooperative Land Development Bank Ltd,
 Nagour
 Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(SCMG)/Churu(Sujangarh)/13(1)/2011-2012/1278-1279

Order No: 2021-2022/Nagour/11984

Date: Mar 7 2022 1:55PM

Unit Id : 27765

- 5 That the industry shall maintain the following pollution control measures & fugitive emission standards

Sources of fugitive Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Stone Crusher Plant	1. CONSTRUCTION OF METALLED OR HARD SURFACED ROADS WITHIN THE PREMISES 2. Construction of wind breaking walls 3. COVERED BY M. S. SHEET 4. Dust containment cum suppression system for the equipment 5. DUST EXTRACTION & WATER SPRINKLING 6. Growing of a green belt along the Periphery	SPM	600 µg/nm ³ to be measured at a distance of 3 to 10 meters from the process

Signature Not Verified

Digitally signed by Arvind Kumar
 Agarwal
 Date: 2022.03.07 13:55:23 IST
 Reason: SelfAttested
 Location:





Regional Office Nagour
Rajasthan State Pollution Control Board
 First Floor, Cooperative Land Development Bank Ltd,
 Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(SCMG)/Churu(Sujangarh)/13(1)/2011-2012/1278-1279

Order No : 2021-2022/Nagour/11984

Date: Mar 7 2022 1:55PM

Unit Id : 27765

- 6 1. This consent to operate (Expansion) is being issued in suppression of CTO issued vide letter no. F(SCMG)/CHURU(SUJANGARH)/13(1)/2011-2012/390-391 dated 16.05.2018 for increased production capacity = 1000 ton per day (Total production capacity=3000 TPD) for stone crusher plant at khasra no 1201/692, village - Chadwas, Tehsil - Sujangarh, District - Churu which is duly converted for stone crusher purpose vide SDO sujangarh order no 21 dated 12.01.2011
2. That this consent to operate is for following sources of air pollution: i. Stone Crushing unit.
3. That The pollution control measures should be installed as per details contained in Guidelines for Abatement of Pollution in Stone Crusher Industry issued by the Board vide letter no. SCMG(Gen.-3)/RPCB/307 dated 05.06.2018. The guidelines are available on website of the Board (www.rspcbmis.environment.rajasthan.gov.in).
4. That unit shall carryout plantation within the premises in at least 33% of the total plot area.
5. That unit shall carry out all activities/ operations within covered shed and suitable air pollution control arrangements will be installed to control fugitive air emissions generated from the process or handling of raw materials.
6. That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time.
7. That no discharge of trade effluent shall be made within or outside the premises.
8. The domestic effluent shall be disposed of into soak pit through septic tank.
9. That this consent to operate shall be subject to compliance of any direction or order passed by court of law in the matter.
10. The approach road to site of stone crusher and active haul roads inside the premises must be paved or hard surfaced and regular cleaning/wetting shall be done.
11. Water storage facility (minimum 3000 l) must be provided at the stone crusher site. Water spray system shall be installed and operated at appropriate points to control fugitive emissions.
12. That the raw material shall be procured from the legal source only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.
13. That if the project cost exceed Rs. 167.23 Lacs (Total Project cost after expansion including land, building, plant & Machinery etc.) the unit shall take/obtain modification in consent to establish/operate after paying fee as

Signature Not Verified

Digitally signed by Anand Kumar

Agarwal

Date: 2022.03.07 13:55:23 IST

Reason: Self Attested

Location:





Regional Office Nagour
Rajasthan State Pollution Control Board
 First Floor, Cooperative Land Development Bank Ltd,
 Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(SCMG)/Churu(Sujangarh)/13(1)/2011-2012/1278-1279

Order No : 2021-2022/Nagour/11984

Date: Mar 7 2022 1:55PM

Unit Id : 27765

applicable.

14. That unit shall not abstract Ground Water without prior permission from the Central Ground Water Authority and fresh water demand shall be met out by legal supplier of fresh water only.
15. The stone crusher unit shall provide boundary wall or wire fencing or any other suitable practice may be adopted to identify/demarcate land area under possession of the unit.
16. That this grant of consent to operate is issued from the environmental angle only and on the basis of documentation submitted by the proponent and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole responsibility to comply with the conditions laid down in all other laws for the time being in force, rests
- 7 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act**.
- 8 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 9 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 10 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 11 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the board.
- 12 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates
- 13 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature Not Verified
 Digitally signed by Arvind Kumar
 Agarwal
 Date: 2022.03.07 13:55:23 IST
 Reason: Self Attested
 Location:





Regional Office Nagour
Rajasthan State Pollution Control Board
First Floor, Cooperative Land Development Bank Ltd,
Phone: 01582-294353 Fax: 01582-294353

Registered

File No : F(SCMG)/Churu(Sujangarh)/13(1)/2011-2012/1278-1279

Order No : 2021-2022/Nagour/11984

Date: Mar 7 2022 1:55PM

Unit Id : 27765

- 14** That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In Case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 15** That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Nagour]

(A): Copy To:-

1 Master File.

Signature Not Verified

Digitally signed by Anand Kumar
 Agarwal
 Date: 2022.03.07 13:55:23 IST
 Reason: Self Attested
 Location:

Regional Officer[Nagour]



कार्यालय उप वन संरक्षक, चूरु

क्रमांक:-एफ ()विविध/सर्वे/उवसं/14/182

दिनांक:- 31/11/14

निमित्त

खनि अभियंता
खान एवं भू विज्ञान विभाग
वीकानेर

विषय:- आवेदन पत्र वास्ते खनिज मैसर्स स्टोन निकट ग्राम डूंगरास आथूणा तहसील
सुजानगढ जिला चूरु में आवेदक मैसर्स निर्मल स्टोन प्रो. श्री श्रवण सिंह
पुत्र श्री गोपाल सिंह।

प्रसंग:- आपका पत्र क्रमांक 1782 दिनांक 11.10.2013

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में लेख है कि आवेदक मैसर्स निर्मल
स्टोन प्रो. श्री श्रवण सिंह पुत्र श्री गोपाल सिंह का आवेदित क्षेत्र एम एम एल नम्बर 39/2013
भूमि गैर वन क्षेत्र है व वन क्षेत्र से 110 मीटर दूर है। सीमांकित क्षेत्र तक गतिविधि सीमित
रहने की स्थिति में आप द्वारा प्रेषित जी.पी.एस. कॉर्डिनेट्स के लिए अनापति जारी की जाती है।

उप वन संरक्षक
चूरु

क्रमांक:-एफ ()विविध/सर्वे/उवसं/14/

दिनांक:-

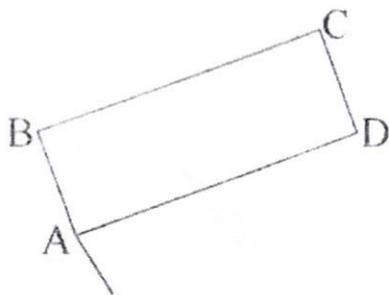
प्रतिलिपि क्षेत्रीय वन अधिकारी सुजानगढ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु
प्रेषित है।

उप वन संरक्षक
चूरु

Kuldeep Singh ML NO - 31/2007

PLAN SHOWING SANCTIONED MINING LEASE AREA FOR MINERAL MASONRY STONE NEAR VILLAGE GOPALPURA TEHSIL SUJANGARH DISTRICT CHURU IN FAVOUR OF SH. KULDEEP SINGH RATHORE (MMI-31/2007)

SCALE - 1CM = 10M



ERP-WATER KUND OF SHIBLADUR ^{संलग्न रहे}

⊙ N27°44'20.2"
E74°22'36.7"

INDEX

उप पंजीयक
गानगढ़ (चुरु)

☐ SANCTIONED & DEMARCATED AREA 1.00 HECT (A,B,C,D)

Prepared by:-

Jr Draughtsman

Signature

खा. अ. अभियन्ता
बान एवं भू-विज्ञान विभाग
बीकानेर [राज.]

DEMARCATION DETAILS

(cDast

Office Details Lessee Information Mineral Details Fee Details Clearance Details Production Details Demarcation Details

Lease No :

AME/CHU/Minor/ML/31/2007

Home

1. FRP Detail

Export

FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Action	
Select One	FRP Description	GT Sheet No.	Longitude	Latitude	<input type="text"/> <input type="text"/>	
FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Coordinate Unit	Village
Other	WATER KUND OF LADU RAM TAPRIA	45105	74-22-36.7	27-44-20.2	Degree,Min,Sec	Gopalpura

2. Description Of Pillar/Area

Pillar Detail Type :

With Bearing-Distance

From *	To*	Reference	Bearing(Deg,Min,Sec)*	Distance(in meters)*	Point Type*	Sequence*	Action
From	To	Reference	<input type="text"/> Degree <input type="text"/> Minute <input type="text"/> Second	Distance	Select C	Sequence	<input type="text"/> <input type="text"/>

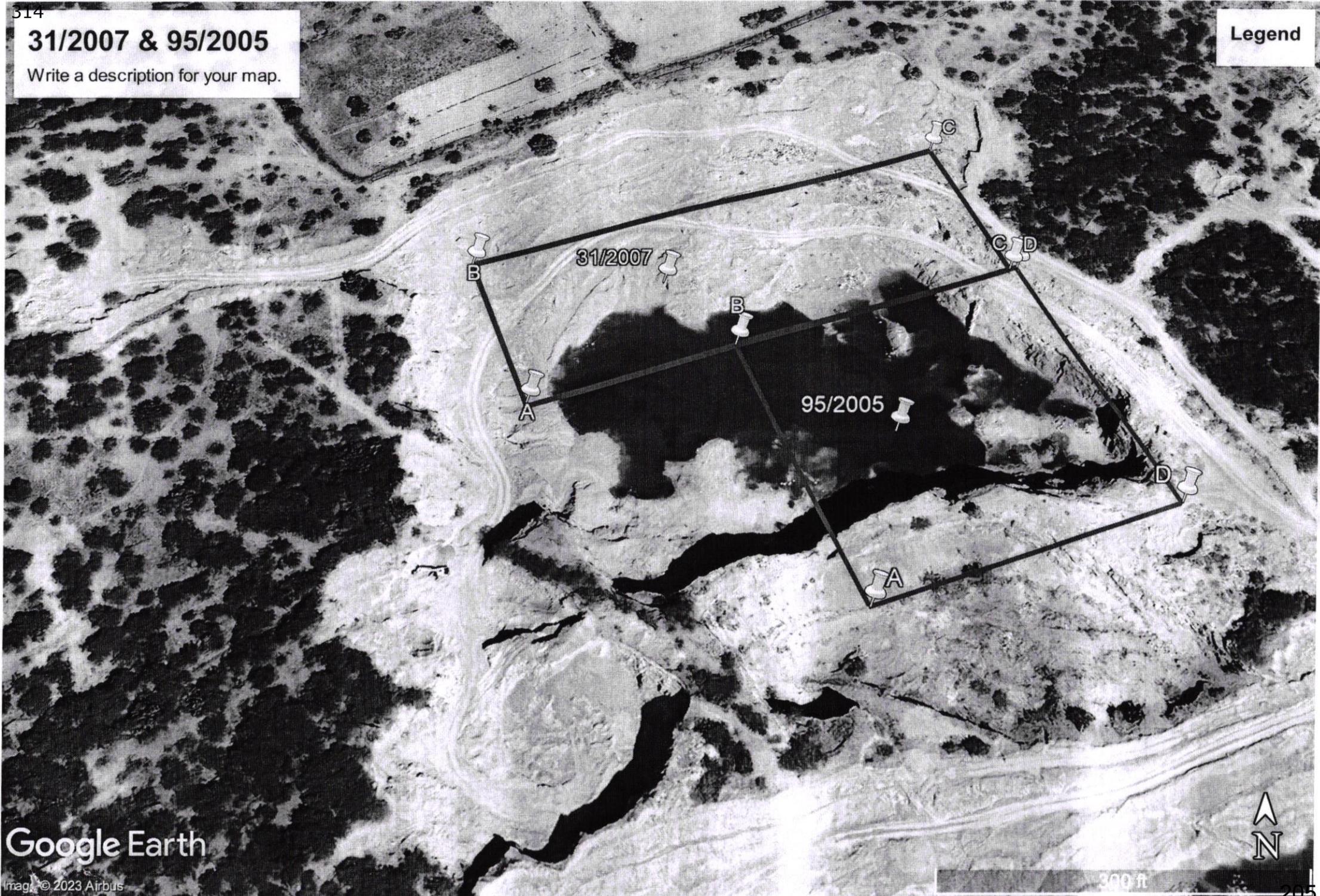
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1		FRP	X		44-00-00	130	Lease Pillar	1	74-22-39.98	27-44-23.25	<input type="text"/> <input type="text"/>
2		X	A		328-00-00	882.5	Lease Pillar	2	74-22-22.76	27-44-47.5	<input type="text"/> <input type="text"/>
3		A	B		340-00-00	60	Lease Pillar	3	74-22-22	27-44-49.33	<input type="text"/> <input type="text"/>
4		B	C		70-00-00	166.66	Lease Pillar	4	74-22-27.71	27-44-51.21	<input type="text"/> <input type="text"/>
5		C	D		160-00-00	60	Lease Pillar	5	74-22-28.47	27-44-49.38	<input type="text"/> <input type="text"/>
6		D	A		250-00-00	166.66	Lease Pillar	6	74-22-22.76	27-44-47.5	<input type="text"/> <input type="text"/>

3. Location Detail

31/2007 & 95/2005

Write a description for your map.

Legend



Google Earth

Imagery © 2023 Airbus

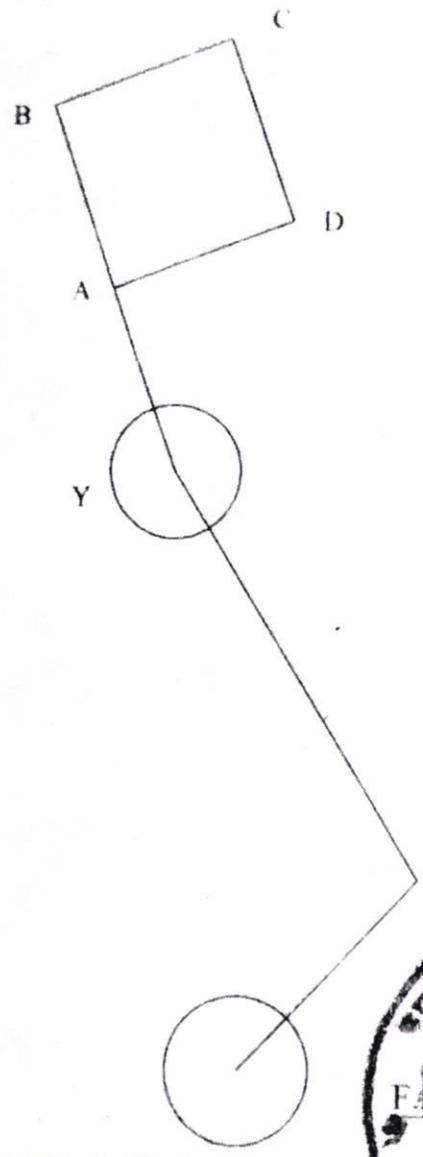
300 ft



Kuldeep Singh M-95A/2005

ME
BEN / 2-06

**PLAN SHOWING SANCTIONED AREA FOR
 STONE-BALLAST NEAR VILLAGE-GOPALPURA
 TEN KANWARH.SUJANGARH DISTT.CHURU
 IN FAVOUR OF SMT.MANOJAR KANWAR
 SCALE-1CM=40MTS.**



Water kund of Sh. I. adu Ram Tapria



केलानि कर्मा
 उप निरीक्षक
 जलसंधारण (पुन)

SANCTIONED & DEMARCATED AREA 1.00 HECT

Drawn by
 (Signature)
 Jr.D. Min

(Signature)
 MINING ENGINEER
 CHURU

SIG. OF PARTY
 (Signature)

DEMARCATIION DETAILS

(c)Dast

Office Details Lessee Information Mineral Details Fee Details Clearance Details Production Details Demarcation Details

Lease No :

AME/CHU/Minor/ML/95A/2005

Home

Closing Error :

1. FRP Detail

Export

FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Action	
Select One	FRP Description	GT Sheet No.	Longitude	Latitude	<input type="button" value="Q"/> <input type="button" value="+"/>	
FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Coordinate Unit	Village
Other	WATER KUND OF LADU RAM TAPRIA	45I05	74-22-36.7	27-44-20.2	Degree,Min,Sec	Gopalpura

2. Description Of Pillar/Area

Pillar Detail Type :

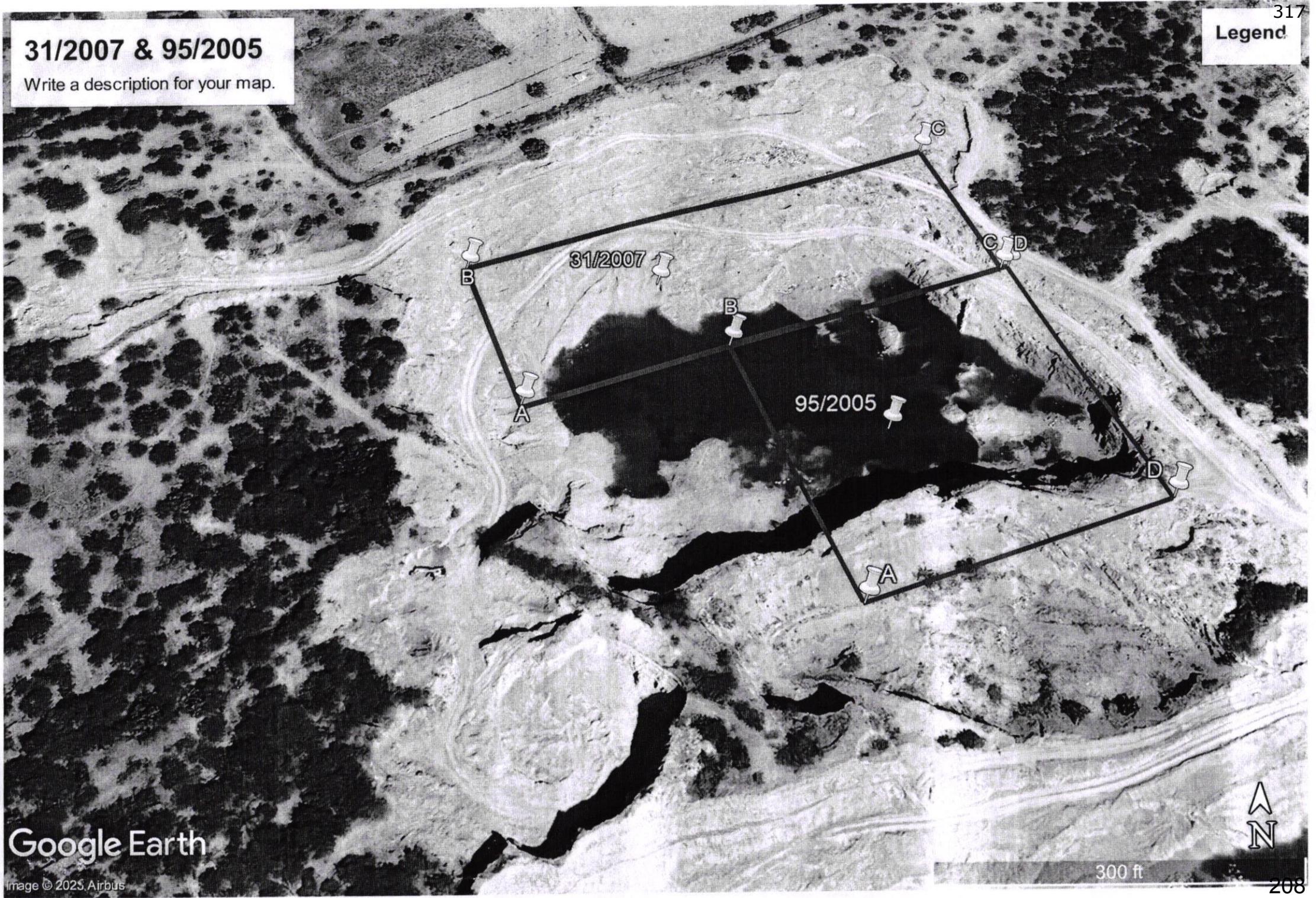
With Bearing-Distance											
From *	To*	Reference	Bearing(Deg,Min,Sec)*			Distance(in meters)*	Point Type*	Sequence*	Action		
From	To	Reference	Degree	Minute	Second	Distance	Select	Sequence	<input type="button" value="+"/>		
#	Block	From	To	Reference	Bearing(Deg-Min-sec)	Distance (in meters)	Point Type	Sequence	Longitude	Latitude	Action
1		Frp	X		44-0-0	130	Intermediate Pillar	1	74-22-39.98	27-44-23.25	<input type="button" value="edit"/> <input type="button" value="delete"/>
2		X	Y		328-0-0	550	Intermediate Pillar	2	74-22-29.25	27-44-38.36	<input type="button" value="edit"/> <input type="button" value="delete"/>
3		Y	A		340-0-0	225	Lease Pillar	3	74-22-26.4	27-44-45.22	<input type="button" value="edit"/> <input type="button" value="delete"/>
4		A	B		340-0-0	100	Lease Pillar	4	74-22-25.13	27-44-48.27	<input type="button" value="edit"/> <input type="button" value="delete"/>
5		B	C		70-0-0	100	Lease Pillar	5	74-22-28.56	27-44-49.4	<input type="button" value="edit"/> <input type="button" value="delete"/>
6		C	D		160-0-0	100	Lease Pillar	6	74-22-29.83	27-44-46.35	<input type="button" value="edit"/> <input type="button" value="delete"/>
7		D	A		250-0-0	100	Lease Pillar	7	74-22-26.4	27-44-45.22	<input type="button" value="edit"/> <input type="button" value="delete"/>

3. Location Detail

Legend

31/2007 & 95/2005

Write a description for your map.



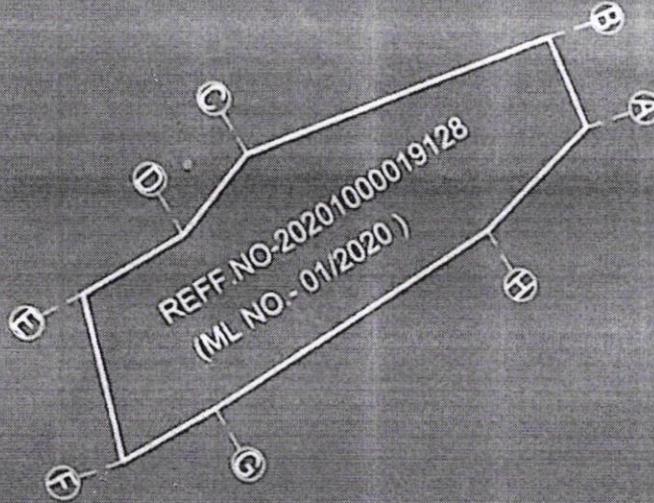
Google Earth

Image © 2025 Airbus

300 ft



MAP SHOWING GRANT & DEMARCATED AREA M.L.NO- 01/2020
 (REF.NO-20201000019128) FOR MINERAL MASONARY STONE N/V DUNGRAS
 AUTHUNA , TEHSIL - BIDASAR , DISTRICT - CHURU (RAJASTHAN)
 IN FAVOUR OF SHRI KIRTA RAM S/O SHRI SUGNA RAM
 SCALE :- 1CM=40 MTR.



PILLAR NO.	LATITUDE	LONGITUDE
A	27°43'42.1201"	74°20'35.2765"
B	27°43'43.7917"	74°20'34.4601"
C	27°43'41.4006"	74°20'28.0529"
D	27°43'39.8691"	74°20'26.7207"
E	27°43'38.6983"	74°20'24.6303"
F	27°43'35.6195"	74°20'25.4654"
G	27°43'36.6409"	74°20'27.3814"
H	27°43'40.1533"	74°20'33.1690"



DEMARCATED SANCTION AREA =2.95HECT
 LOI ORDER NO :- 2971 DATED 23/07/2020

PRE. BY
 Jr.D/M

किरतीराम
 APPLICANT

उप पंजीयक
 बीदासर (चूरु)

AME
 सहायक खान अभियन्ता
 खान एवं भू-सिमा विभाग
 चूरु (राजस्थान)

DEMARCATIION DETAILS

(cDast

Office Details Lessee Information Mineral Details Fee Details Clearance Details Production Details Demarcation Details

Lease No :

AME/CHU/Minor/ML/01/2020

Home

Multiple Blocks

No

1. FRP Detail

Export

FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Action	
Select One	FRP Description	GT Sheet No.	Longitude	Latitude	<input type="text"/> <input type="text"/>	
FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Coordinate Unit	Village

2. Description Of Pillar/Area

Pillar Detail Type :

With Lat-Long

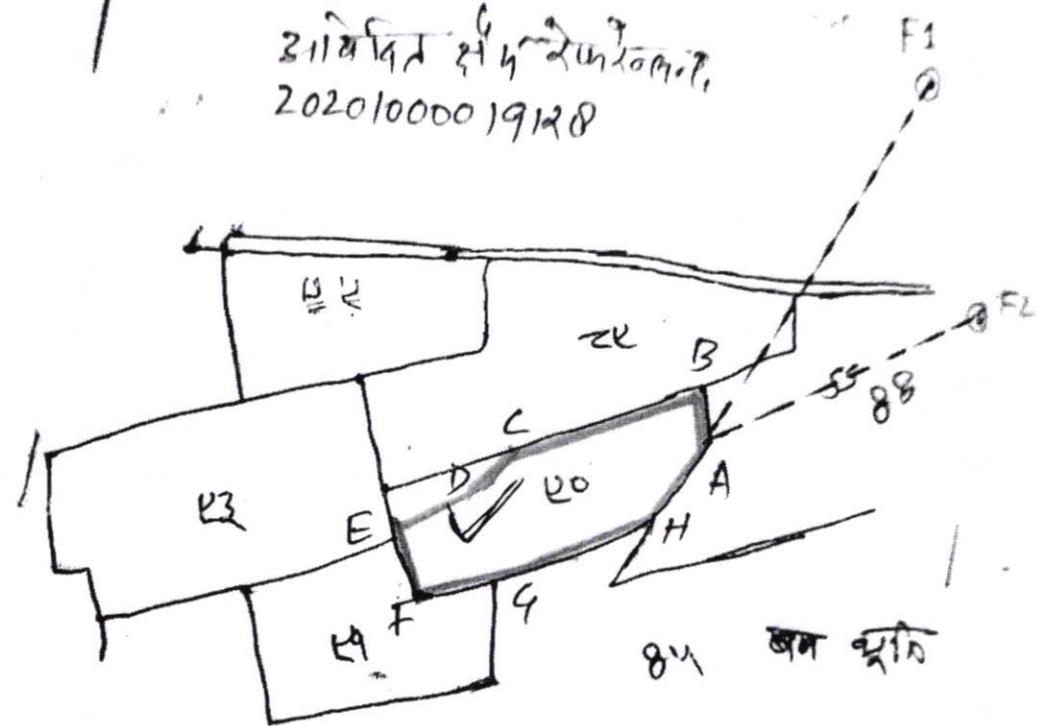
From *	X-Coordinate*	Y-Coordinate*	Point Type*	Sequence*	Action
From	X-Coordinate	Y-Coordinate	Select One	Sequence	<input type="text"/> <input type="text"/>

#	Block	From	Coordinate Unit	X-Coordinate	Y-Coordinate	Point Type	Sequence	Action
1	1	1	Degree,Min,Sec	74-20-35.276500	27-43-42.120100	Lease Pillar	1	<input type="text"/> <input type="text"/>
2	2	2	Degree,Min,Sec	74-20-34.460100	27-43-43.791700	Lease Pillar	2	<input type="text"/> <input type="text"/>
3	3	3	Degree,Min,Sec	74-20-28.052900	27-43-41.400600	Lease Pillar	3	<input type="text"/> <input type="text"/>
4	4	4	Degree,Min,Sec	74-20-26.720700	27-43-39.869100	Lease Pillar	4	<input type="text"/> <input type="text"/>
5	5	5	Degree,Min,Sec	74-20-24.630300	27-43-38.698300	Lease Pillar	5	<input type="text"/> <input type="text"/>
6	6	6	Degree,Min,Sec	74-20-25.465400	27-43-35.619500	Lease Pillar	6	<input type="text"/> <input type="text"/>
7	7	7	Degree,Min,Sec	74-20-27.381400	27-43-36.640900	Lease Pillar	7	<input type="text"/> <input type="text"/>
8	8	8	Degree,Min,Sec	74-20-33.169000	27-43-40.153300	Lease Pillar	8	<input type="text"/> <input type="text"/>
9	9	9	Degree,Min,Sec	74-20-35.276500	27-43-42.120100	Lease Pillar	9	<input type="text"/> <input type="text"/>

3. Location Detail

न. जमीन नकल जमात
 प. शिकीम न. व. विभाग (प.म.)
 पं.मा. सी.ई. - २०२१६६।

डा.वे.दि. सं. १९१२०००११२०
 2020/000019120



स.प. न. नं. ५३६६
 पं.मा. - ५३६६

- (1) मुख्यकील बिन्दु (F1)
 Gorth water kund m.k.n. 88
 $27^{\circ}43'47.5400''$, $74^{\circ}20'36.3700''$
- (2) मुख्यकील बिन्दु (F2)
 WALL CORNER OPPTAB
 $27^{\circ}43'47.4116''$, $74^{\circ}21'11.6100''$
- (3) बिन्दु बिन्दु बिन्दु बिन्दु बिन्दु

21/05/2020
 प.म. वि. वि. वि. वि. वि.
 प.म. वि. वि. वि. वि. वि.

सो. वि. वि. वि. वि. वि.
 न. न. न. न. न. न. न. न. न. न.

NOTE - MAP PREPARED BY ME AS PER
 JOINT DEMARCATION REPORT DATED 21/05/2020 BY TOS/P & MNO
 M.P.J.

(कमिश्नर का. वि. वि. वि. वि. वि.)
 का. वि. वि. वि. वि. वि. वि. वि. वि. वि. वि.

जमावन्दी (खेवट/खतोनी) (प्रतिलिपि)

पृथक पा-20(ब+)
(विधिये नियम 153 ए)
पृष्ठ संख्या :- 1 of 1

321

प्राप का नाम :- इंगरासअधुना
पटवार हल्वा :- बालेरा
भू.अभि.नि.क्षेत्र :- दूकर
तहसील :- बीदासर
जिला :- चूरू
काश्तकार का नाम:-

अंतिम चौसना आधार संवत 2073 - 2076
भूमि धारक का नाम :- राज.सरकार जमावन्दी 2074 (वर्ष 2017) मे स्थायी
क्षेत्रफल की टंकई :- टैन्टेयर
खाता संख्या नया :- 35
खाता संख्या पुराना :- 4

1. किन्नाराम पुष मुनाराम हिम्मा- पूर्ण जाति- मधवान निवासी इंगराम अधुना धावेदार

खसत संख्या	क्षेत्रफल भूमि बर्गीकरण	कृषक द्वारा मर्दन नमान	मिचार्ड के माध्यम	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
90	3.6675 हा.अन्न	3.6675	2.20	अभीष्ट नामांतरकरण : 496 05/12/2019 बेचान	
कुल खसत - 1	3.6675	3.6675	2.2000		

आवेदक की सूचना :-

आवेदक का नाम - Jagdish पता - bidasar
प्रतिलिपि सं. - 8277 शुल्क - 30 Rs/-
आई. पी. - 103.203.137.123 दिनांक व समय - 05/Mar/2020 02:03:00 PM
नकल जारी करने का स्थान - कियोस्क कोड :- K11005697, पता :- ward no 15 bidasar

सू.एम.एन. - 3198644235496 <http://apnakhata.raj.nic.in/qr.aspx?usn=31986442354964>

ई-हस्ताक्षर की सूचना :-

हस्ताक्षरकर्ता - AMEELAL.YADAV@RAJASTHAN.GOV पद - तहसीलदार
हस्ताक्षर दिनांक व समय - 16/Dec/2019 10:50:00 AM



की ११११५



300 ft

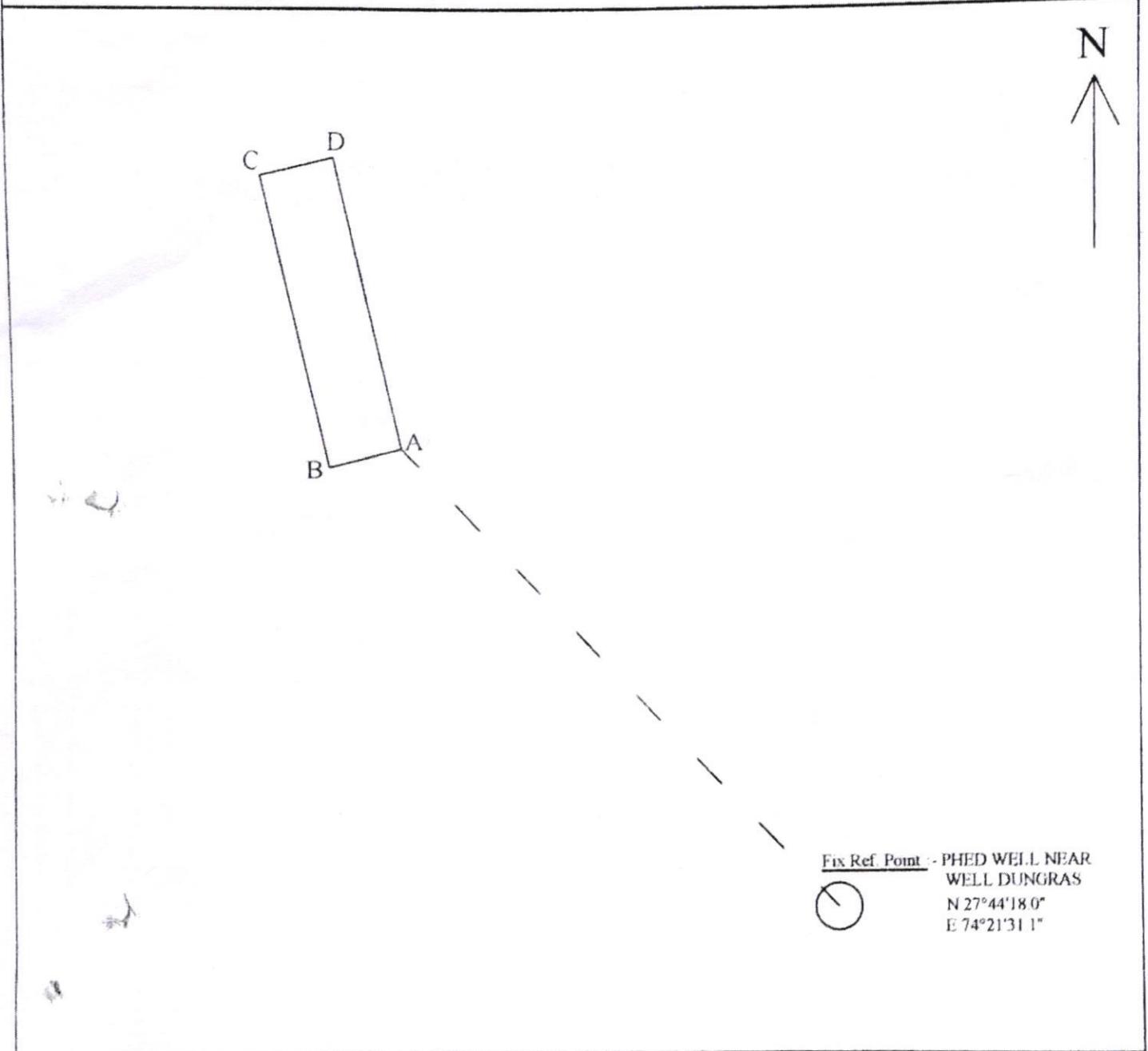
01/2020

Write a description for your map.



PLAN SHOWING SANCTIONED M.L. AREA FOR MASONRY STONE
NEAR VILLAGE DUNGRAS ATHUNA TEHSIL SUJANGARH DISTRICT
CHURU IN FAVOUR OF M/s NIRMAL STONE (M.L.39/2013)

SCALE- 1CM = 40 Mts



Fix Ref. Point - PHED WELL NEAR
WELL DUNGRAS
N 27°44'18.0"
E 74°21'31.1"

INDEX

SANCTIONED & DEMARCATED AREA 1.00 HECT.(A,B,C,D,A)

Prepared by:

Jr. Draughtsman

[Signature]
Sig. of party

[Signature]
(सहायक अभियंता)
Assistant Mining Engineer
सहायक खान अभियंता
खान एवं भू-विज्ञान विभाग
धुल्लू- (राज.)



DEMARCATIION DETAILS

(cDast

Office Details Lessee Information Mineral Details Fee Details Clearance Details Production Details Demarcation Details

Lease No :

AME/CHU/Minor/ML/39/2013

Home

Closing Error :

1. FRP Detail

Export

FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Action	
Select One	FRP Description	GT Sheet No.	Longitude	Latitude	<input type="text"/> <input type="text"/> <input type="text"/>	
FRP Type	FRP Description	GT Sheet No.	Longitude	Latitude	Coordinate Unit	Village
Other	PHED WELL	45I06	74-21-31.1	27-44-18.0	Degree,Min,Sec	Dungras Athuna

2. Description Of Pillar/Area

Pillar Detail Type :

With Bearing-Distance

From *	To*	Reference	Bearing(Deg,Min,Sec)*	Distance(in meters)*	Point Type*	Sequence*	Action
From	To	Reference	Degree Minute Second	Distance	Select C	Sequence	<input type="text"/> <input type="text"/>

#	Block	From	To	Reference	Bearing(Deg-Min-sec)	Distance (in meters)	Point Type	Sequence	Longitude	Latitude	Action
1		Frp	A		316-15-0	430	Lease Pillar	1	74-21-20.18	27-44-28.04	<input type="text"/> <input type="text"/>
2		A	B		257-0-0	50	Lease Pillar	2	74-21-18.4	27-44-27.67	<input type="text"/> <input type="text"/>
3		B	C		347-0-0	200	Lease Pillar	3	74-21-16.72	27-44-34	<input type="text"/> <input type="text"/>
4		C	D		77-0-0	50	Lease Pillar	4	74-21-18.5	27-44-34.37	<input type="text"/> <input type="text"/>
5		D	A		167-0-0	200	Lease Pillar	5	74-21-20.18	27-44-28.04	<input type="text"/> <input type="text"/>

3. Location Detail

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Write a description for your map.



Legend 216

Google Earth

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600 ft

